



The Gujarat Tenancy and Agricultural Lands Act, 1948

Act 47 of 1948

Keyword(s):

Agricultural Labourer, Allied Pursuits, Ceiling Area, Mamlatdar, Tenancy

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GOVERNMENT OF GUJARAT

LEGISLATIVE AND PARLIAMENTARY AFFAIRS
DEPARTMENT

The Gujarat Tenancy and Agricultural Land Act, 1948

(Bombay Act No. LXVII of 1948)

(As modified up to the 31st January, 2018)

PRINTED IN INDIA BY THE MANAGER, GOVERNMENT PRESS AND STATIONERY, VADODARA,
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THE GUJARAT TENANCY AND AGRICULTURAL LANDS ACT, 1948.-----
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Gujarat Act No. LXVII of 1948.¹
 [THE ²[GUJARAT] TENANCY AND AGRICULTURAL LANDS ACT, 1948.]
 [28th December, 1948.]

Adapted and modified by the Adaptation of Laws Order, 1950. Amended by Bom. 12 of 1951.		Amended by the President's Act. 37 of 1976.
		Amended by the Guj. 3 of 1977.
” ” ” 34 of 1951.	” ” ”	3 of 1977.
” ” ” 45 of 1951.	” ” ”	30 of 1977.
” ” ” 33 of 1952.	” ” ”	11 of 1978.
” ” ” 60 of 1953.	” ” ”	4 of 1979.
” ” ” 13 of 1956.	” ” ”	4 of 1980.
Adapted and modified by the Adaptation of Laws (State and Concurrent Subjects) Order, 1956.	” ” ”	37 of 1980.
Amended by Bom. 15 of 1957.*	” ” ”	13 of 1981.
” ” ” 38 of 1957.†	” ” ”	5 of 1982.
” ” ” 63 of 1958.††	” ” ”	8 of 1984.
	” ” ”	8 of 1986.
	” ” ”	8 of 1987.
	” ” ”	21 of 1987.
Adapted and modified by the Gujarat Adaptation of Laws (State and Concurrent Subjects) Order, 1960.	” ” ”	4 of 1995.
Amended by Guj. 15 of 1957.*	” ” ”	7 of 1997.
” ” ” 16 of 1960.	” ” ”	3 of 2001.
” ” ” 27 of 1961.	” ” ”	10 of 2009.
” ” ” 15 of 1964.	” ” ”	15 of 2011.
” ” ” 24 of 1965.	” ” ”	16 of 2011.
” ” ” 36 of 1965.	” ” ”	24 of 2011.
” ” ” 15 of 1969.‡	” ” ”	8 of 2014.
” ” ” 16 of 1969.	” ” ”	5 of 2015.
” ” ” 2 of 1971.	” ” ”	28 of 2015.
” ” ” 5 of 1973.	” ” ”	
” ” ” 19 of 1973.	” ” ”	
” ” ” 2 of 1974.	” ” ”	
the President's Act 7 of 1974.	” ” ”	
the President's Act 15 of 1974.	” ” ”	
the President's Act Guj. 14 of 1976.	” ” ”	

1. For Statement of Objects and Reasons see *Bombay Government Gazette*, 1948, Part V, page 295.

* Section 17 of Bom. 15 of 1957 reads as Follows :-

Bom. XIII of 1956. "17. The amendment made to the said Act by section 2, 3, 4, 5, 6, 7, 8, 9, 11, 12, 13, and 14 and by sub-clause (a) of clause (1) and clause (2) of section 15 of this Act shall be deemed to have been made and to have come into force on the date on which the Bombay Tenancy and Agricultural Lands (Amendment) Act, 1955, came into force." **Certain amendments to have retrospective effect.**

† Section 34 of Bom. 38 of 1957 reads as follows :-

Bom. XIII of 1956. "34 The amendment made to the said Act by sub-section (2) of section 2, sections 3, 4, 5, 11, 12 and 13, sub-section (1) of section 14 and sections 18, 20 and 28 shall be deemed to have been made and to have come into force on the date of which the Bombay Tenancy and Agricultural Lands (Amendment) Act, 1956, came into force." **Certain amendments to have retrospective effect.**

†† Section 21 of Bom. 63 of 1958 reads as follows :-

Bom. XIII of 1956. "21. (1) The amendment made to the principal Act by sections 3, 5, 6, 7, 12, 13, 14, 15, 16, 17, 18 and 20 of the Act shall deemed to have been made and to have come into force on the date on which the Bombay Tenancy and Agricultural Land (Amendment) Act, 1955 came into force. **Certain amendments to have retrospective effect, and refund of penalty.**

(2) The amount of penalty, if any, paid by a transferee under sections 84A of the principal Act before the coming into force of this Act shall to the extent to which it is in excess of the amount payable under the said section as amendment by this Act be refunded.

(3) If any transfer in favour of the tenant is declared invalid under section 84B or 84C of the principal Act, before the coming into force of this Act, and if the tenants pays to the State Government a penalty as prescribed in the said section 84B or 84C as amended by section 13 or 14 of this such transfer shall be revalidated by the mamlatdar."

2. This word was substituted for the word "Bombay" by Guj. 15 of 2011, Sch., Sr. No. 29.

2 *The Gujarat Tenancy And Agricultural Lands Act, 1948* [1948 : Bom. LXVII

**An Act to amend the law relating to tenancies of agricultural lands and to
make certain other provisions in regard to those lands.**

WHEAREAS it is necessary to amend the law which governs the relations of landlords and tenants of agricultural lands;

AND WHEREAS on account of the neglect of a landholder of disputes between a landholder and his tenants, the cultivation of his estate has seriously suffered, or for the purpose of improving the economic and social conditions of peasants or ensuring the full efficient use of land for agriculture, it is expedient to assume management of estate held by landholders and to regulate and impose restrictions on the transfer of agricultural lands, dwelling houses, sites and lands appurtenant thereto belonging to or occupied by agriculturists, agricultural labourers and artisans in the Province of Bombay and to make provisions for certain other purpose hereinafter appearing; It is hereby enacted as follows:—

CHAPTER I.

PRELIMINARY.

Short title and extent. 1. (1) This Act may be called the ¹[Gujarat] Tenancy and Agricultural Lands Act, 1948.

(2) It extends to the ²[Bombay area of the State of Gujarat.]

Definitions. 2. In this Act unless there is anything repugnant in the subject or context—

³[(1) "agriculture" includes horticulture, the raising of crops, grass or garden produce, ⁴[the use by an agriculturist of the land held by him or a part thereof for the grazing of his cattle, the use of any land, whether or not an appanage to rice or paddy land, for the purpose of rab manure] but does not include allied pursuits or the cutting of wood only:

⁵[Provided that in the case of such tracts of land abounding in natural growth of grass as the State Government may, by notification, in the Official Gazette, specify, "agriculture" shall include the cutting of grass for any purpose;]

1. This word was substituted for the word "Bombay" by Guj. 15 of 2011, Sch., Sr. No. 29.

2. These words were substituted for the words "pre-Re-organisation State of Bombay excluding the transferred territories" by the Gujarat Adaption of Laws (State and concurrent Subjects) (Third Amendment) order, 1960.

3. Clauses (1) and (1A) were substituted for the original clause (1) by Bom. 13 of 1956, s.2(1).

4. These words were inserted by Bom. 15 of 1957, s. 2 (a).

5. This proviso was added by Guj. 16 of 1960, s. 2.

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(1A) "agricultural labourer" means a person whose principal means of livelihood is manual labour on land;]

(2) "agriculturist" means a person who cultivates land personally;

²[(2A) "allied pursuits" means dairy farming, poultry farming, breeding of livestock, grazing ²[(other than the pasturage of one's own agricultural cattle)] and such other pursuits as may be prescribed;

(2B) "appointed day" means the 15th day of June, 1955.

(2C) "backward area" means any area declared by the State Government to be a backward area, being an area in which, in the opinion of the State Government, socially, economically and educationally backward classes of citizens predominate, and includes an area declared to be Scheduled area under paragraph 6 of the Fifth Schedule to the Constitution of India;

(2D) "ceiling area" means in relation to land held by a person, whether as an owner or tenant or partly as owner and partly as tenant, the area of land fixed as a ceiling area under section 5 or 7;

Bom. V of 1879. (2E) "Collector" includes an Assistant or Deputy Collector performing the duties and exercising the powers of the Collector under the Bombay Land Revenue Code, 1879, or any other officer specially empowered by the State Government to perform the function of the Collector under this Act;]

Bom. VII of 1925. (3) "Co-operative Society" means a society registered under the provisions of the Bombay Co-operative Society Act, 1925, or a society deemed to have been registered under the said Act;

Bom. VII of 1925. (4) "Co-operative Farming Society" means a society registered as such under the Bombay Co-operative Societies Act, 1925;

³[(5) "to cultivate" which its grammatical variations and cognate expressions means to till or husband the land for the purpose of raising or improving agricultural produce, whether by manual labour or by means of cattle or machinery, or to carry on any agricultural operation thereon; and the expression "uncultivated" shall be constructed correspondingly.

Explanation.—A person who takes up a contract to cut grass, or to gather the fruits or other produce of trees on any land, shall not on that account only be deemed to cultivate such land;]

⁴[(6) "to cultivate personally" means to cultivate land on one's own account—

(i) by one's own labour, or

(ii) by the labour of any member of one's family, or

(iii) under the personal supervision of oneself or any member or one's family, by hired labour or by servants on wages payable in cash or kind but not in crop share.

⁵[* * *]

1. Clauses (2A), (2B), (2C), (2D) and (2E) were substituted for clauses (2A) by Bom. 13 of 1956, s. 2(2).

2. This portion was inserted by Bom. 15 of 1957, s. 2(b).

3. Clause (5) was substituted for the original by Bom. 13 of 1956, s. 2 (3).

4. Clause (6) was substituted for the original, *ibid.*, s. 2 (4).

5. This portion was deemed always to have been deleted by Guj. 3 of 2001, s. 2.

4 *The Gujarat Tenancy And Agricultural Lands Act, 1948* [1948 : Bom. LXVII

¹[* * * * *]

Explanation I.—A widow or a minor, or a person is subject to physical or mental disability, or a serving member of the armed forces shall be deemed to cultivate the land personally if such land is cultivated by servants, or by hired labour, or through tenants.

Explanation II.— In the case of a joint family, the land shall be deemed to have been cultivated personally, if it is cultivated by any member of such family, ²[and in the case of a family other than a joint family, a person, other than the husband, or, as the case may be, wife of the person concerned or any of his lineal descendants dependant on him, shall not be deemed to be a member of the family.]

³[* * * * *]

⁴[* * * * *]

⁵[(6A) "to hold land" as an owner or tenant shall, for the purposes of clause (2D) of this section and sections 32A, 32B, 34 and 35, mean to be area of land fixed as an economic holding under section 6 or 7;

(6B) "fragment" means a fragment as defined in sub-section (4) of section 2 of the Bombay prevention of Fragmentation and Consolidation of Holdings Act, 1947]; **Bom. LXII of 1947.**

⁶[(6C) "to hold land" as an owner or tenant shall, for the purposes of clause (2D) of this section and sections 32A, 32B, 34 and 35, mean is be lawfully in actual possession of land as an owner or tenant, as the case may be;]

(7) "Improvement" means with reference to any land, any work which adds to the value of the land and which is suitable thereto as also consistent with the purpose for which it is held; and includes—

(a) the construction of tanks, wells, water channels, embankments and other works for storage, supply or distribution of water for agricultural purpose;

(b) the construction of works for the drainage of land or for the protection of land from floods or from erosion or other damage from water;

(c) the reclaiming, clearing, enclosing, levelling or terracing of land.

(d) the erection of buildings on the land, required for the convenient or profitable use of such land for agricultural purpose; and

-
1. This proviso was deleted by Guj. 5 of 1973, s. 2(1) (a).
 2. This portion was added, *ibid.*, s. 2(1) (b).
 3. Explanation III inserted by Guj. 5 of 1973, s. 2(1) (c) was deemed always to have been deleted by Guj. 3 of 2001, s. 2.
 4. Clause (6A) which was inserted by Bom. 38 of 1957, s. 2(1) was deleted by Bom. 63 of 1958, s. 2.
 5. Clauses (6A) and (6B) were inserted by Bom. 13 of 1956, s. 2(5).
 6. Clause (6C) was inserted by Bom. 15 of 1957, s. 2 (c).

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(e) the renewal or reconstruction of any of the foregoing works or alterations therein or additions thereto as are not of the nature of ordinary repairs; but does not include such clearances, embankments, levellings, enclosures, temporary wells, water channels and other works as are commonly made by the tenants in the ordinary course of agriculture;

¹[(7A) "joint family" means an undivided Hindu Family, and in the case of other persons a group or unit the members of which are by custom joint in estate or residence;]

²[(8) "land" means—

(a) land which is used for agricultural purpose ³[or which is so used but is left fallow, and includes the sites of farm buildings] appurtenants to such land; and

(b) for the purposes of sections 11, 16, 17, 17A, 17B, 18, 19, 20, 26, 28, 29, 29A, 30, 41, ⁴[43] , 63, 64, 64A, 84A ,84B and 84C—

(i) the sites of dwelling houses occupied by agriculturists, agricultural labourers or artisans and land appurtenant to such dwelling houses.

(ii) the sites of structures used by agriculturists for allied pursuits;]

(9) "landholder" means a zamindar, jagirdar, saranjamdar, inamdar, talukdar, malik or khot or any person not hereinbefore specified who is a holder of land or "who is interested in land and whom the ⁵[State] Government has declared on account of the extent and value of the land or his interests therein to be a landholder for the purpose of this Act;

⁶[(9A) "landless person" means a person who, holding no land for agricultural purpose, whether as an owner or tenant earns his livelihood principally by manual labour; and intends to take the profession of agriculture and is capable of cultivating land personally;]

(10) "Mamlatdar" includes a Mahalkari and any other officer, whom the ⁵[State] Government may appoint to perform the duties of a Mamlatdar under this Act;

⁷[(10A) "permanent tenant" means a person—

(a) who immediately before the commencement of the Bombay Tenancy and Agricultural Lands (Amendment) Act, 1955 (hereinafter called "the Amending Act, 1955"),—

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1. Clause (7A) was inserted by Bom. 13 of 1956, s. 2(6).
 2. Clause (8) was substituted for the original, *ibid.*, s. 2(7).
 3. These words were substituted for the words "and the sites of farm buildings" by Bom. 15 of 1957, s. 2 (d).
 4. These figures were inserted by Guj. 30 of 1977, s. 2.
 5. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
 6. Clause (9A) was inserted by Bom. 13 of 1956, s. 2(8).
 7. Clause (10A) was inserted, *ibid.*, s. 2 (9).

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- (i) holds land as mulgenidar or mirasdar; or
- (ii) by custom, agreement or the decree or order or a Court holds the land on lease permanently; or
- (b) the commencement or duration of whose tenancy cannot satisfactorily be proved by reason of antiquity;

and includes a tenant whose name or the name of whose predecessor-in-title has been entered in the record of rights or in any public record or in any other revenue record as a permanent tenant immediately before the commencement of the Amending Act, 1955];

(11) "person" includes ¹[a joint] ²[* *]family;

(12) "prescribed" means prescribed by rules made under this Act;

(13) "profits of agriculture" in respect of any land means the surplus remaining ³[with the holder] after the expenses of cultivation including the wages of the cultivator working on the land are deducted from the gross produce.

⁴[*Explanation.*—If the members of the family of a holder work on the land for the purpose of cultivation thereof, the labour of such members shall be taken into account in estimating the expenses of cultivation referred to in this clause];

(14) "protected tenant" means a person who is recognised to be a protected tenant ⁵[under section 4A];

⁶[* * * * *]

(16) "rent" means any consideration, in money or kind or both, paid or payable by a tenant on account of the use or occupation of the land held by him but shall not include the rendering of any personal service or labour;

⁷[(16A) "serving member of the armed forces" means a person in the service of the armed forces of the Union:

Provided that if question arises whether any person is a serving member of the armed forces of the Union, such question shall be decided by the State Government, and its decision shall be final;

(16B) "small holder" means an agriculturist cultivating land less in area than an economic holding who earns his livelihood principally by agriculture or by agricultural labour;]

⁸[(16C) "specified date" means the date of the coming into force of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1972;]

Guj. 5 of 1973.

(17) "tenancy" means the relationship of landlord and tenant;

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1. These words were substituted for the words "an undivided" by Bom. 13 of 1956, s. 2(10).
 2. The word "Hindu" was deleted by Bom. 38 of 1957, s. 2(2).
 3. These words were substituted for the words "with the cultivator" by Bom. 13 of 1956, s. 2 (11) (a).
 4. This Explanation was inserted, *ibid.*, s. 2 (11) (b).
 5. These words, figure and letter were substituted for the words and figures " under section 31", *ibid.*, s. 2(12).
 6. Clause (15) was deleted, *ibid.*, s. 2 (13).
 7. Clauses (16A) and (16B) were inserted, *ibid.*, s. 2 (14).
 8. Clause (16C) was inserted by Guj. 5 of 1973, s. 2(2).

¹[(18) "tenant" means a person who holds land on lease and includes—

- (a) a person who is deemed to be a tenant under section 4;
- (b) a person who is a protected tenant; and
- (c) a person who is a permanent tenant;

²[(d) a person who, after the surrender of his tenancy in respect of any land at any time after the appointed day but before the specified date has continued, or is deemed to have continued, to remain in actual possession, with or without the consent of the landlord, of such land till the specified date;]

and the word "landlord" shall be construed accordingly;]

(19) "Tribunal" means the Agricultural Lands Tribunal constituted under section 67;

³[(20) "Village" means a village recognised as such in the revenue accounts;]

⁴[(20A) "*Warkas lands*" means land which is used for the purpose of rab manure in connection with rice cultivation and is classified in the revenue record as *Warkas*;]

Bom. V
of 1879.
IV of
1882.

(21) words and expressions used in this Act but not defined shall have the meaning assigned to them in the Bombay Land Revenue Code, 1879, and the Transfer of Property Act, 1882, as the case may be.

CHAPTER II.

GENERAL PROVISIONS REGARDING TENANCIES.

IV of
1882.

3. The provisions of Chapter V of the Transfer of Property Act, 1882, shall in so far as they are not inconsistent with the provisions of this Act, apply to the tenancies and leases of land to which this Act applies.

Application
of Chapter V
of Transfer of
Property Act.

4. A person lawfully cultivating any land belonging to another person shall be deemed to be a tenant if such land is not cultivated personally by the owner and if such person is not—

Persons to be
deemed tenants.

(a) a member of the owner's family; or

(b) a servant on wages payable in cash or kind but not in crop share or a hired labourer cultivating the land under the personal supervision of the owner or any member of the owner's family, or

(c) a mortgagee in possession.

Explanation ⁵[I].—A person shall not be deemed to be a tenant under this section if such person has been on an application made by the owner of the land as provided under section 2A of the Bombay Tenancy Act, 1939 declared by a competent authority not to be a tenant.

Bom.
XXIX of
1939.

1. This clause was substituted for the original by Bom. 13 of 1956, s. 2(15).
2. Item (d) was inserted by Guj. 5 of 1973, s. 2(3).
3. This clause was substituted for the original by Bom. 13 of 1956, s. 2(16).
4. This clause was inserted by Bom. 15 of 1957, s. 2(c).
5. The existing *Explanation* was renumbered as *Explanation I* by Bom. 38 of 1957, s. 3.

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¹[*Explanation II.*— Where any land is cultivated by a widow or a minor or a person who is subject to physical or mental disability or a serving member of the armed forces through a tenant then notwithstanding anything contained in *Explanation I* to clause (6) of section 2, such tenant shall be deemed to be a tenant within the meaning of this section.]

Protected tenants.

²4A. For the purpose of this Act, a person shall be recognised to be a protected tenant, if such person has been deemed to be a protected tenant under sections, 3, 3A and 4 of the Bombay Tenancy Act, 1939 referred to in Schedule 1 to this Act.

Bom. XXIX of 1939.

Tenancy not to be terminated by efflux of time.

4B. No tenancy of any land ³[(other than tenancy created with the previous sanction of the Collector under section 73AA of the Bombay Land Revenue Code, 1879)] shall be terminated merely on the ground that the period fixed by agreement or usage for its duration has expired.]

Ceiling area.

⁴5. (1) For the purpose of this Act, the ceiling area of lands shall be—

- (a) 48 acres of jirayat land, or
- (b) 24 acres of seasonally irrigated land or paddy or rice land, or
- (c) 12 acres of perennially irrigated land.

(2) Where the land held by a person consists of two or more kinds of land specified in sub-section (1), the ceiling area of such holding shall be determined on the basis of one acre of perennially irrigated land being equal of two acres of seasonally irrigated land or paddy or rice land, or four acres of jirayat land.

⁵(3) Where in any case the ceiling area as determined under the provisions of the Gujarat Agricultural Lands Ceiling Act, 1960 as in force for the time being is less than the ceiling area specified in this section, then, notwithstanding anything contained in this section, the ceiling area of land as determined under the said Act shall be the ceiling area for the purposes of this Act.]

Guj. XXV II of 1961.

Economic holding.

⁶[*Explanation.*—In calculating the ceiling area warkas land shall be excluded.]

6. (1) For the purpose of this Act, an economic holding shall be —

- (a) 16 acres of jirayat land, or
- (b) 8 acres of seasonally irrigated land, or paddy or rice land, or
- (c) 4 acres of perennially irrigated land.

(2) Where the land held by a person consists of two, or more kinds of land specified in sub-section (1), an economic holding shall be determined on the basis applicable to the ceiling area under sub-section (2) of section 5.

⁷[*Explanation.*—In calculating an economic holding warkas land shall be excluded.]

1. *Explanation II* was inserted by Bom. 38 of 1957, s. 3.
2. Sections 4A and 4B were inserted by Bom. 13 of 1956, s. 3.
3. These brackets, words, figures and letters were inserted by Guj. 37 of 1980, s. 5, Sch., Sr. No. 1 (1).
4. These sections were substituted for sections 5,6,7,8 and 9 by Bom. 13 of 1956, s. 4.
5. Sub-section (3) was inserted by Guj. 2 of 1974, s. 30.
6. This *Explanation* was added by Bom. 15 of 1957, s. 3.
7. This *Explanation* was added, *ibid.*, s. 4.

6A. For the purpose of this Act,-

**Irrigated
land.**

Bom. VII of 1979. (a) irrigated Land, whether perennially or seasonally irrigated, shall not include land irrigated by source other than canals or bandharas within the meaning of the Bombay Irrigation Act, 1979, or any lift irrigation system constructed or maintained by the State Government;

(b) seasonally irrigated land shall include alluvial land and land situated in the bed of a river and seasonally flooded by the water of such river.

7. Notwithstanding anything contained in section 5 and 6, it shall be lawful for the State Government, if it is satisfied that it is expedient so to do in the public interest, to vary, by notification in the *Official Gazette*, the acreage of the ceiling area or economic holding, or the basis of determination of such ceiling area or economic holding under sub-section (2) of section 5, regard being had to-

**Power of
Government
to vary
ceiling
area and
economic
holding.**

- (a) the situation of the land,
- (b) its productive capacity,
- (c) the fact that the land is located in a backward area, and
- (d) any other factors which may be prescribed:

Guj XXVII Of 1961.

[Provided that the extent of ceiling area shall not be varied so as to increase if it is already in excess of the ceiling area as determine for the time being under the Gujarat Agricultural Land Ceiling Act, 1960, or so as to exceed the extent of ceiling area as so determined if it is less than such extent.]

8. (1) Subject to the provision of this Act.-

**Rent and
its
maximum
and
minimum.**

(a) but notwithstanding any law, custom, usage, agreement or the decree or order of a court, the rent payable shall be paid annually, and in cash;

(b) such rent shall not exceed five times the assessment payable in respect of the land or twenty rupees per acre whichever is less, and shall not be less than twice such assesment:

Provided that where the amount equal to twice the assessment exceeds the sum of twenty rupees per acre, the rent shall br twice the assessment.

(2) For the purpose of this section "assessment" means-

Bom. V of 1879.

(i) in areas in which a settlement has been made under Chapter VIIIA of the Bombay Land Revenue Code, 1879, or in which the assessment has been fixed under section 52 of the said Code the assessment so settled or fixed;

(ii) in areas to which rule 19N of the Land Revenue Rules, 1921, applies such assessment as may be leviable under that rule;

Bom. XXXIX of 1954.

(iii) in areas to which the Bombay Merged Territories and Areas (Jagirs Abolition) Act, 1953 applies the assessment fixed under section 7 of that Act;

(iv) in areas in which the assessment is payable in crop share or produce, such assessment as may be fixed by the State Government in accordance with the principles laid down in rule 19-O of the Land Revenue Rules, 1921.

1. This proviso was added by Guj. 5 of 1973, s.3.

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(3) If by custom, usage, agreement or the decree or order of a court, the amount of rent payable is less than the maximum or minimum specified in subsection (1), the amount so payable shall be the rent in respect of the land.

Explanation.—In respect of any land which is partially or wholly exempt from the payment of land revenue, the full amount of assessment leviable in respect of such land shall be deemed to be the assessment in respect thereof for the purpose of sub-section (1) as if the land was not exempt from the payment of the land revenue either partially or wholly.

Rate of rent payable by tenant to his landlord.

9. (1) Subject to the maximum and minimum limits of rent fixed under section 8, the Mamlatdar shall for each village, or group of villages or for any area in such village or group, within his jurisdiction, fix the reate of rent payable by a tenant for the lease of different classes of land situate in such village or group of villages or areas, as the case may be:

¹[²Provided that this sub-section shall not apply to rent payable in accordance with the provisions of sub-section (3) of section 8 where it is lower than the rent at the rate fixed by the Mamlatdar under this section.]]

(2) In arriving at such rate the Mamlatdar shall have regard to the rents prevalent in the locality, the productivity of the lands, the prices of commodities and such other factors as may be prescribed.

(3) The rate of rent so fixed shall continue for a period of five years and shall be liable to be revised by the Mamlatdar thereafter at the end of each successive period of five years:

Provided that the rate of rent so fixed, if not revised at the end of any such period, shall continue until it is so revised.

(4) The rent payable by a tenant to his landlord in respect of any land in a village or group of villages, or areas, shall be at the rate fixed under subsection (1):

Provided that the Mamlatdar or the Collector, subject to the provisions of section 8, may at any time during any such period of five years, on an application made to him in this behalf,—

(i) reduce the rent, if he is satisfied that on account of the deterioration of the land by flood, or other cause beyond the control of the tenant, the land has been wholly or partially rendered unfit for cultivation, or

(ii) enhance the rent, if he is satisfied that on account of any improvement made in the land, at the expense of the landlord, there has been an increase in the agricultural produce thereof.

Quantum of rent payable by tenant to landlord.

9A. (1) The rent payable by a tenant shall, subject to the maximum and minimum fixed under section 8, be the rent at the rate fixed under section 9 in respect of the class of land to which the land held by the the tenant belongs ³[or where rent payable under the operation of sub-section (3) of section 8 is lower than the rent at the rate fixed under section 9, such lower rent]:

-
1. This proviso was added by Bom. 15 of 1957, s. 5.
 2. This proviso was substituted by Bom. 38 of 1957, s. 4.
 3. This portion was substituted for the original, *ibid.*, s.5.

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¹[Provided that where any land held by a tenant is wholly or partially exempt from the payment of land revenue, and the rent payable in respect of such land is at the rate fixed under section 9, then the amount of rent shall be increased by a sum equal to the aggregate of the following amounts, that is to say :—

(i) the amount of full assessment leviable in respect of such land,

(ii) the amounts of the cesses mentioned in clauseds (b), (c) and (d) of sub-section (1) of section 10A levied or leviable in respect of such land under the relevant law,

and the tenant shall be liable to pay rent as so increased:

Provided further that if the amount of rent payable by the tenant for any year exceeds the value of 1/6th of the produce of the land in that year, the tenant shall be entitled to deduct from the rent for that year the amount so in excess, and the quantum of rent payable by the tenant to his landlord for that year shall be deemed to have been reduced to the extent of such deduction.]

(2) If there is a dispute regarding the class to which any land belong, either of the parties to the dispute may apply to the Mamlatdar who shall, after making an inquiry, decide the dispute.

9B. Notwithstanding any law, usage or agreement or the decree or order of a court in the case of land in respect of which the rent has been fixed under section 9, a landlord shall not be liable to make any contribution towards the cultivation of the land in the possession of his tenants.

Landlord not liable to make contribution towards cost of cultivation.

9C. Until the rent is fixed in accordance with the provisions of the preceding section, a tenant shall, subject to the maximum provided under section 8, be liable to pay to the landlord the rent at the rate of which it was payable immediately before the commencement of the Amending Act, 1955; and if such rent was payable in crop share or produce, either partly or wholly, the value of such crop share or produce shall be determined in the prescribed manner.]

Liability of tenant to payment until rent is fixed under preceding sections.

10. If any landlord recovers rent from any tenant in contravention of the provisions of section ²[8, 9, 9A or 9C] he shall forthwith refund the excess amount recovered to the tenant and shall be liable to pay such compensation to the tenant as may be determined by the Mamlatdar in this behalf and shall also be liable to such penalty as may be prescribed by rules made under this Act.

Refund of rent recovered in contravention of the provisions of the Act and other penalties.

³[**10A.** (1) Subject to the provisions of sub-section (2), every tenant shall be liable to pay in respect of the land held by him as a tenant—

Liability of tenant to pay land revenue and certain other cesses.

Bom. V of 1879

(a) the land revenue in accordance with the provisions of the Bombay Land Revenue Code, 1879.

Bom. VII of 1879

(b) the irrigation cess in accordance with the provisions of the Bombay Irrigation Act, 1879, ⁴[*].

1. These provisions were added by Guj. 16 of 1960, s. 3.

2. The figures, letters and word were substituted for the figures and word "6, 7, 8 or 9" by Bom. 13 of 1956, s. 5.

3. This section was inserted, *ibid.*, s. 6.

4. The word "and" was deleted by Bom. 38 of 1957, s. 6 (1)(i).

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(c) the cess levied under section 93 of the Bombay Local Boards Act, 1923 as amended in Schedule II to this Act, ¹[and] **Bom. VI of 1923.**

²[(d) the cess levied under section 89B of the Bombay Village Panchayats Act, 1933]. **Bom. VI of 1933.**

(2) If the aggregate amount of—

(i) the land revenue payable by a tenant under clause (a) of sub-section (1)

(ii) the cess payable by him under ³[clauses (c) and (d)] of sub-section (1) and

(iii) the rent payable by him to the landlord under section 9 or 9C, as the case may be,

for any year exceeds the value of one-sixth of the produce of such land in that year, the tenant shall be entitled to deduct from the rent for that year the amount so in excess, and the quantum of rent payable by the tenant to his landlord for that year shall be deemed to have been reduced to the extent of such deduction.

(3) Nothing in sub-section (1) and (2) shall apply to any land held by—

(a) a tenant in a Scheduled area;

(b) a tenant who is paying to the landlord the rent ⁴[* * * *] under sub-section (3) of section 8 ⁵[until such tenant is deemed to have purchased the land under section 32 or purchases the land under section 32F ⁶[* *] and the purchase price is determined under section 32H].

⁷[(c) a tenant, where such land is wholly or partly exempt from the payment of land revenue].

Abolition of all cesses, etc.

11. ⁸[(1)] Notwithstanding any agreement, usage of law, it shall not be lawful for any landlord to levy any cess, rate, *vero*, huk, or tax or service of any description or denomination whatsoever from any tenant in respect of any land held by him as a tenant other than the rent lawfully due in respect of such land.

⁹[(2) Nothing in sub-section (1) shall affect the liability of a tenant to pay any of the cesses under section 10A.]

12. [*Enquiries as regards reasonable rent.*] Deleted by Bom. 13 of 1956, s.8.

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1. This word was inserted by Bom. 38 of 1957, s. 6 (1)(ii).
 2. This clause was inserted, *ibid.*, s. 6(1) (iii).
 3. These words, brackets and letters were substituted for the word, brackets and letter "clause (c)", *ibid.*, s. 6(2).
 4. The word "agreed upon between him and the landlord" were deleted, *ibid.*, 6. (3).
 5. This portion was inserted by Bom. 63 of 1958, s. 3.
 6. These word, figure and letter "Or 32-0" were deleted by Guj. 10 of 2009, s. 2.
 7. This clause was inserted by Guj. 16 of 1960, s. 4.
 8. This section was renumbered as sub-section (1) of that section by Bom. 13 of 1956.
 9. Sub-section (2) was inserted, *ibid.*

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Bom. V of 1879 13. (1) Notwithstanding anything contained in section 84A of the Bombay Land Revenue Code, 1879, whenever from any cause the payment of the whole land revenue payable to Government ¹[* * * *] in respect of any land is suspended or remitted, the landlord shall suspend or remit, as the case may be, the payment to him of the rent of such land by his tenant. If in the case of such land the land revenue is partially suspended or remitted, the landlord shall suspend or remit the rent payable by the tenant of such land in the same proportion. **Suspensions or remissions of rent.**

(2) If no land revenue is payable to Government in respect of such land and if from any cause, the payment of the whole or any part of the land revenue payable to Government in respect of any other land in the neighbourhood of such land has been suspended or remitted, the Collector shall, subject to the general or special orders of Government, in the manner provided in sub-section (1) suspend or remit, as the case may be, the payment to the landlord of the rent or part of it due in respect of such land.

Bom. V of 1879. (3) No application for assistance under sections 86 and 87 of the Bombay Land Revenue Code, 1879, shall be entertained, no suit shall be **lie** and no decree of a Civil Court shall be executed for recovery by a landlord of any rent, the payment of which has been remitted, or during the period for which the payment of such rent has been suspended under this section. The period during which the payment of rent is suspended under this section shall be excluded in computing the period or limitation prescribed for any suit or proceeding for the recovery of such rent.

Bom. V of 1879. (4) Notwithstanding anything contained in sections 86 and 87 of the Bombay Land Revenue Code, 1879, the Collector shall in passing an order under sub-section (2) of section-87 of the said Code, for rendering assistance to the landlord allow to the tenant, a set-off for the sum, if any, paid by such tenant to the landlord, in excess of the amount of rent due from him after deducting the amount required to be remitted under sub-section (1) or sub-section (2) of this section or under section 84A of the said Code. The set-off under this sub-section shall be allowed only in respect of the sums paid by such tenant to such landlord during a period of three years immediately preceding the date of the application made under section 86 of the said Code.

(5) If any landlord fails to suspend or remit the payment of rent as provided in this section, he shall be liable to refund to the tenant the amount recovered by him in contravention of this section. The tenant may apply to the Mamlatdar for the recovery of the amount and the Mamlatdar may after making an inquiry make an order for the refund ²[and for inflicting such penalty on the landlord as may be prescribed.]

³[14. (1) Notwithstanding any law, agreement or usage or the decree or order of a court, the tenancy of any land shall not be terminated— **Termination of tenancy for default of tenant.**

(a) unless the tenant—

(i) has failed to pay the rent for any revenue year before the 31st day of May thereof;

1. The words "by a landlord" were deleted by Bom. 13 of 1956, s. 9(1).

2. These words were added, *ibid.*, s. 9(2).

3. This section was substituted for the original, *ibid.*, s. 10.

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(ii) has done any act which is destructive or permanently injurious to the land

(iii) has sub-divided, sub-let or assigned, the land in contravention of section 27;

(iv) has failed to cultivate it personally; of

(v) has used such land for a purpose other than agriculture or allied pursuits;

and

(b) unless the landlord has given three months' notice in writing informing the tenant of his decision to terminate the tenancy and the ground for such termination, and within that period the tenant has failed to remedy the breach for which the tenancy is liable to be terminated.

(2) Nothing in sub-section (1) shall apply to the tenancy of any land held by a permanent tenant unless by the conditions of such tenancy the tenancy is liable to be terminated on any of the grounds mentioned in the said sub-section.]

**Surrender by
tenant.**

¹[15. (1) Notwithstanding anything contained in this Act, or in any other law for the time being in force, no tenant shall at any time terminate the tenancy in respect of any land by surrendering his interest therein in favour of the landlord.

(2) If a tenant intends to terminate tenancy in respect of any land by surrendering his interest therein, he shall intimate in writing to the landlord and to the Collector to that effect. On receipt of such intimation the Collector shall, after giving an opportunity to the landlord, the tenant and any other person interested in the land to be heard and after holding such inquiry as he deems fit, call upon the tenant to tender to the landlord, the rent in arrears within the period specified in the order and pass an order directing that the tenancy shall be terminated and that the land shall vest in the State Government free from all encumbrances as if, on termination of such tenancy, the State Government had acquired the land from the landlord, and such land shall be liable to be disposed of in the manner provided under clause (c) of sub-section (2) of section 32P.

(3) Where any land vests in the State Government under the provisions of sub-section (2), the landlord shall be entitled to be paid by the State Government an amount which shall be equal to the price of such land and such price shall be determined and payable in the manner provided in sub-section (5) of section 32P as if the land had been sold under sub-section (2) of that section.

(4) If the tenant fails to pay to the landlord the rent in arrears within the period specified under sub-section (2), the same shall be recovered from him as arrears of land revenue and paid to the landlord.]

**Bar to eviction
from dwelling
house.**

16. (1) If in any village a tenant, is in occupation of a dwelling house built at the expense of such tenant or his predecessor-in-title on a site belonging to his landlord, such tenant shall not be evicted from such dwelling house (with the materials and the site thereof and the land immediately appurtenant thereto and necessary for its enjoyment) unless—

1. This section was substituted by Guj. 5 of 1973, s. 4.

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(a) the landlord proves that the dwelling house was not built at the expense of such tenant or his predecessor-in-title; and

(b) such tenant makes ¹[any three defaults] in the payment of rent, if any, which he has been paying for the use and occupation of such site.

(2) The provisions of sub-section (1) shall not apply to a dwelling house which is situated on any land used for the purposes of agriculture from which he has been evicted under ²[section 31].

17. (1) If a landlord to whom the site referred to in section 16 belongs, intends to sell such site, the tenant at the expense of whom or whose predecessor-in-title, a dwelling house is built thereon shall be given in the manner provided in sub-section (2) of the first option of purchasing the site at a value determined by the Tribunal.

Tenant to be given first option of purchasing site on which he has built a dwelling house.

(2) The landlord intending to sell such site shall give notice in writing to the tenant requiring him to state within three months from the date of service of such notice whether he is willing to purchase the site.

(3) If within the period of three months so specified the tenant intimates in writing to the landlord that he is willing to purchase the site, the landlord shall make an application to the Tribunal for the determination of the value of the site. On receipt of such application the Tribunal after giving notice to the tenant and after holding an inquiry shall determine the value of the site ³[which shall not exceed 20 times the annual rent thereof]. The Tribunal may, by an order in writing require the tenant to deposit the amount of value of such site ⁴[within one year] from the date of such order. On the deposit of such amount the site shall be deemed to have been transferred to the tenant and the amount deposited shall be paid to the landlord. The Tribunal shall on payment of the prescribed fees grant a certificate in the prescribed form to such tenant specifying therein the site so transferred and the name of such tenant.

(4) If the tenant fails to intimate his willingness to purchase the site within the time specified in sub-section (2) or fails to deposit the amount of the value within the time specified in sub-section (3) the tenant shall be deemed to have relinquished his right of first option to purchase the site and the landlord shall then be entitled to evict the tenant either on payment of such compensation for the value of the structure of such dwelling house as may be determined by the Tribunal or allow the tenant at his option to remove the materials of the structure.

(5) Any sale of a site held in contravention of this section shall be null and void.

⁵[17A. (1) If a tenant referred to in section 16 intends to purchase the site on which a dwelling house is built, he shall give notice in writing to the landlord to the effect.

Tenant's right to purchase site referred to in section 16.

(2) If the landlord refuses, or fails, to accept the offer and to execute the sale deed within three months from the date thereof, the tenant may apply to the Tribunal for the

1. These words were substituted for the words "a default" by Bom. 13 of 1956, s. 12(1).

2. These words and figures were substituted for the words, brackets and figures "sub-section (1) of section 4", *ibid.*, s. 12(2).

3. These words and figures were inserted, *ibid.*, s. 13.

4. These words were substituted for the words "within three months", *ibid.*

5. Sections 17A and 17B were inserted, *ibid.*, s. 14.

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determination of the reasonable price of the land which shall not exceed 20 times the annual rent thereof; and there upon the provisions for the determination and payment of the price and the issue of a certificate of purchase contained in the next succeeding section shall apply thereto.

Tenant to be deemed to have purchased sites referred to in section 16 from specified date.

17B. ¹[(1) On and with effect from such date as the State Government may, by notification in the *Official Gazette*, specify, every tenant referred to in section 16 shall be deemed to have purchased from his landlord the site on which the dwelling house occupied by such tenant, was built and the land immediately appurtenant thereto and necessary for enjoyment of the dwelling house free from all encumbrances, at the price to be fixed by the Tribunal, being a price not exceeding twenty times the annual rent for the site.]

(3) As soon as may be thereafter, the Tribunal shall publish or cause to be published a notice in such village within its jurisdiction in which all such sites are situate and shall, as far as practicable, issue notice to each such landlord and tenant and to any other person interested in such site to appear before it on the date specified in the notice. The notice published in a village shall be affixed in the Chavdi or at such public place as the Tribunal may direct.

(4) The Tribunal shall, after giving an opportunity to such landlord, tenant and other person interested to be heard and after holding an inquiry, determine the price of the site.

(5) On the determination of the price of the site under sub-section (4), the tenant shall deposit the amount of such price with Tribunal—

(a) either in lump sum within one year from such date, or

(b) in such instalments not exceeding three with simple interest at the rate of 4½ percent. per annum, and at such intervals during the period not exceeding three years and on or before such dates.

as may be fixed by the Tribunal and the Tribunal shall direct that the amount deposited in lump sum or the amount of the instalments deposited at each interval shall be paid in accordance with the provisions of section 32Q so far as they are applicable.

(6) On the deposit of the amount of the price in lump sum or of the last instalment of such price, the Tribunal shall, on payment of a prescribed fee, grant a certificate in the prescribed form, to the tenant declaring him to be the purchaser to the site. Such certificate shall be conclusive evidence of the sale.

(7) If the tenant fails to pay any instalment on or before the date fixed by the Tribunal under sub-section (5), the amount of such instalment and the interest thereon shall be recovered as an arrear of land revenue.

(8) If after holding an inquiry under sub-section (4), the Tribunal is satisfied that the tenant is not willing to purchase the site, the Tribunal shall issue a certificate to the landlord to that effect. On the issue of such certificate the landlord shall be entitled to evict the tenant and dispose of the site in such manner as he may think fit either on payment of such compensation for the value of the structure of such dwelling house as may be determined by the Tribunal, or after allowing the tenant, at his option, to remove the materials of the structure:]

1. Sub-section (1) was substituted for sub-section (1) and (2) by Guj. 5 of 1973, s. 5(i).

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¹[Provided that the landlord shall not dispose of the site in any manner except by first giving option of purchasing the same for the price determined by the Tribunal, to an agricultural labourer, landless person, small holder or a village artisan, who owns no house site, in the said order of priority and where any site is disposed of without giving such option such disposal shall be void:

Provided further that the provisions of section 63 shall apply to the disposal of the site in any manner in a case where the option of purchase is not exercised by any of the persons mentioned in the first proviso.]

²[18. The provisions of sections 16, 17, 17A and 17B shall apply—

(a) to the dwelling houses and sites thereof occupied by agricultural labourers and artisans in any village; and

Dwelling houses of agricultural labourers, etc.

(b) to the lands held on lease in any village by persons carrying on an allied pursuit for the purpose of such pursuit.]

19. If a tenant has planted of plants any trees on any land leased to him he shall be entitled to the produce and the wood of such trees during the continuance of his tenancy and shall on the termination of his tenancy be entitled to such compensation for the said trees as may be determined by the Mamlatdar:

Tenants rights to trees planted by him.

Provided further that the landlord shall during the continuance of the tenancy if the tenancy is terminated by surrender on the part of the tenant:

Provided further that the landlord shall during the continuance of the tenancy, be entitled to the rent of the land as if the trees had not been planted.

20. (1) A tenant shall during the continuance of his tenancy be entitled to two-thirds of the total produce of trees naturally growing on the land the landlord being entitled to one-third of the produce of such trees.

Right to produce of naturally growing trees.

(2) If there is any dispute regarding the right to the produce of such trees or the apportionment of such produce as produce as provided under sub-section (1) the tenant or the landlord may apply to the Mamlatdar. Such applications shall be made in such form as may be prescribed.

(3) On receipt of such application, the mamlatdar shall, after holding an inquiry, pass such order thereon as he deems fit.

21. [Sub-letting of land by or on behalf of person in military, naval or air service, of the Union not to terminate tenancy.] Deleted by Bom. 13 of 1956, s. 16.

Bom.V of 1879.

22. Notwithstanding anything contained in section 123 of the Bombay Land Revenue Code, 1879, the responsibility for the maintenance and good repair of the boundary marks of the land held by the tenant and any charges reasonably incurred on account of service by revenue officers in case of alteration, removal or disrepair of such boundary marks shall be upon the tenant.

Tenants responsible for maintenance of boundary marks.

1. These provisions were added by Guj. 5 of 1973, s.5(ii).
2. Section 18 was substituted for the original by Bom. 13 of 1956, s. 15.

Repairs of protective bunds.

23. (1) Notwithstanding any agreement, usage or custom to the contrary, if it appears to the ¹[State] Government that the construction, maintenance or repairs of any bunds protecting any land held by a tenant is neglected due to a dispute between the landlord and the tenant or for any other reason, it may by an order in writing direct that the construction, maintenance or repairs shall be carried out by such persons as may be specified in the order and the cost thereof shall be recoverable from the person in actual possession of the land as arrears of land revenue.

(2) The person from whom the costs are recovered under sub-section (1) shall be entitled to recover the same or any part thereof from any person who under any agreement, usage or custom is wholly or partially liable to construct, maintain or repair the bands.

(3) Notwithstanding anything contained in sub-section (1), it shall be lawful for the tenant of any land, the protective bunds of which are neglected, to construct, maintain or repair such bunds at his costs and the costs so incurred by him shall on application made by him to the Mamlatdar be recoverable by him from the landlord according to his liability under the agreement, usage or custom. The costs of the proceedings of the tenant's application shall also be recoverable from the landlord in case the landlord is held wholly or partially liable to pay the costs incurred by the tenant for construction, maintenance or repairs to the bunds.

Relief against termination of tenancy in certain cases.

24. Where any tenancy of any land held by any tenant is terminated on the ground that the tenant has done any act which is destructive or permanently injurious to the land, no proceeding for ejection against such tenant shall lie unless and until the landlord has served on the tenant a notice in writing specifying the act, of destruction or injury complained of and the tenant fails within a period of one year from the service of notice to restore the land to the condition in which it was before such destruction or injury.

Relief against termination of tenancy for non-payment of rent.

25. ²(1) Where any tenancy of any land held by any tenant is terminated for payment of rent and the landlord files any proceeding to eject the tenant, the Mamlatdar shall call upon the tenant to tender to the landlord the rent in arrears together with the cost of the proceeding, within ³[three months] from the date of order, and if the tenant complies with such order, the mamlatdar shall, in lieu of making an order for ejection, pass an order directing that the tenancy had not been terminated and thereupon the tenant shall hold the land as if the tenancy had not been terminated:

⁴[Provided that if the Mamlatdar is satisfied that in consequence of total or partial failure of crops or similar calamity the tenant has been unable to pay the rent due, the Mamlatdar may, for reasons to be recorded in writing, direct that the arrears of rent together with the costs of the proceedings if awarded shall be paid within one year from the date of the order and that if before the expiry of the said period the tenant fails to pay the said arrears of rent and costs the tenancy shall be deemed to be terminated and the tenant shall be liable to be evicted.]

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1. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
 2. Section 25 was renumbered as sub-section (1) of that section by Bom. 33 of 1952, s. 5.
 3. These words were substituted for the words "fifteen days" by Bom. 13 of 1956, s. 17 (1).
 4. This proviso was added by Bom. 33 of 1952, s. 5(1).

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¹[(2) Nothing in this section] shall apply to any tenant whose tenancy is terminated for non-payment of rent if he has failed for any three years to pay rent ²[and landlord has given intimation to the tenant to that effect within a period of three months on each default.]

³[**25A.** If any land is mortgaged by a landlord by way of a usufructuary mortgage to a tenant cultivating such land, the tenancy of such land shall be in abeyance during the period the mortgage subsists. After the expiry of the said period it shall, notwithstanding any other law for the time being in force be lawful to the tenant to continue to hold the land on the terms and conditions on which he held it before the mortgage was created.]

Tenancy to be in abeyance during usufructuary mortgage in favour of tenant.

26. (1) In the absence of an express intimation in writing to the contrary by a tenant, every payment made by a tenant to the landlord shall be presumed to be a payment on account of rent due by such tenant for the year in which the payment is made.

Receipts for rent.

⁴[(2) When any amount of rent is received in respect of any land by a landlord or by a person on behalf of such landlord, the landlord or, as the case may be, the person shall at the time, when such amount is received by him, give a written receipt therefor in such form and in such manner as may be prescribed.]

⁵[**27. (1)** ⁶[Save as otherwise provided in section 32F no sub-division] or sub-letting of the land held by a tenant or assignment of any interest therein shall be valid:

Sub-division, sub-letting and assignment prohibited.

Provided that nothing in this sub-section shall prejudicially affect the rights of a permanent tenant:

Provided further that if the tenant dies,—

- (i) if he is a member of a joint family, the surviving members of the said family, and
- (ii) if he is not a member of a joint family, his heirs,

shall be entitled to partition and sub-divide the land leased subject to the following conditions :-

- (a) each sharer shall hold his share as a separate tenant,
- (b) the rent payable in respect of the land leased shall be apportioned among the shares, as the case may be, according to the share allotted to them,
- (c) the area allotted to each sharer shall not be less than the unit which the State Government may, by general or special order, specify in this behalf having regard to the productive capacity and other circumstances relevant to the full and efficient use of the land for agriculture.

1. These brackets, figure and words were substituted for the words "Provided that nothing in this section" by Bom. 33 of 1952, s. 5(2).
2. These words were substituted for the words and figures "within the period specified in section 14" by Bom. 13 of 1956, s. 17(2).
3. Section 25A was inserted by Bom. 34 of 1951, s. 2.
4. Sub-section (2) was substituted for the original by Bom. 63 of 1958, s. 4.
5. Section 27 was substituted for the original by Bom. 13 of 1956, s. 18.
6. These words, figures and letter were substituted for the words "No sub-division" by Bom. 38 of 1957, s. 8.

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(d) if such area is less than the unit referred to in clause (c), the sharers shall be entitled to enjoy the income jointly, but the land shall not be divided by metes and bounds,

(e) if any question arises regarding the apportionment of the rent payable by the sharers, it shall be decided by the Mamlatdar, whose decision shall be final.

(2) Notwithstanding anything contained in sub-section (1), it shall be lawful for a tenant,-

(a) who is a widow, minor or a person subject to any physical or mental disability, or a serving member of the armed forces, to sub-let such land held by her or him as a tenant; or

(b) Who is a member of a co-operative farming society and as such member to sub-let, assign mortgage or to create a charge on his interest in the land in favour of such society, or in consideration of a loan advanced by any person authorised under section 54 of the Bombay Agricultural Debtors Relief Act, 1947.

Bom. XXVIII of 1947.

(3) Notwithstanding anything contained in sub-section (1), it shall also be lawful for a tenant to mortgage or create a charge on his interest in the land in favour of the State Government in consideration of a loan advanced to him by the State Government under the Land Improvement Loans Act, 1883, the Agriculturists, Loans Act, 1884, or the Bombay Non-Agriculturists, Loans Act, 1928, or in favour of a co-operative society in consideration of a loan advanced to him by such co-operative society, and without prejudice to any other remedy open to the State Government or the co-operative society, as the case may be, in the event of his making default in payment of such loan in accordance with the terms on which such loan was granted, it shall be lawful for the State Government or the co-operative society, as the case may be, to cause his interest in the land to be attached and sold and the proceeds to be applied in payment of such loan.]

XIX of 1888. XII of 1884. Bom. III of 1928.

Bar to attachment, seizure or sale by process of Court.

28. Save as expressly provided in this Act or as provided in the Bombay Co-operative Societies Act, 1925, or the Bombay Agricultural Debtors Relief Act, 1947, for the recovery of loans permitted under section 27, any interest in the land held by him as a tenant shall not be liable to be attached, seized or sold in execution of a decree or order of a Civil Court.

Bom. VII of 1925. Bom. XXVIII of 1947.

Procedure of taking possession.

***29.** (1) A tenant or an agricultural labourer or artisan entitled to possession of any land or dwelling house under any of the provisions of this Act may apply in writing for

* Section 4 of Bom. XLV of 1951 reads as under :-

Pending applications, appeals, revision applications not to be dismissed if filed within period of two year.

4. If at the date when this Act comes into force an application under section 29 of the said Act is pending before the Mamlatdar or the Tribunal, or an appeal or an application for revision arising out of such application is pending before the Collector or the Bombay Revenue Tribunal as the case may be, on such date, such application, appeal or applications for revision shall not be dismissed only on the ground that the said application under section 29 of the said Act was not made within the period of limitation, if it was made within the period prescribed by section 29 of the said Act as amended by this Act.

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such possession to the Mamlatdar. The application shall be made in such form as may be prescribed ¹[and within a period of two years from the date on which the right to obtain possession of the land or dwelling house is deemed to have accrued to the tenant, agricultural labourer or artisan, as the case may be.]

(2) ²[Save as otherwise provided in sub-section (3A), no landlord] shall obtain possession of any land or dwelling house held by a tenant except under an order of the Mamlatdar. For obtaining such order he shall make an application in the prescribed form ³[and within a period of two years from the date on which the right to obtain possession of the land or dwelling house, as the case may be, is deemed to have accrued to him.]

(3) On receipt of application under sub-section (1) or (2) the Mamlatdar shall, after holding an inquiry, pass such order thereon as he deems fit:

⁴[Provided that where an application under sub-section (2) is made by a landlord in pursuance of the right conferred on him under section 31, the Mamlatdar shall first decide, as preliminary issues, whether the conditions specified in clauses (c) and (d) of section 31A and sub-sections (2) and (3) of section 31B are satisfied. If the Mamlatdar finds that any of the said conditions is not satisfied, he shall reject the application forthwith.]

⁵[(3A) Where a landlord proceeds for termination of the tenancy under sub-section (1) of section 43-IB, then, notwithstanding anything contained in this Act, the application for possession of the land shall be made to the Collector, who shall, after holding an inquiry in the prescribed manner, pass such order thereon as he deems fit.]

(4) Any person taking possession of any land or dwelling house except in (accordance with the provisions of ⁶[sub-section (1), (2) or as the case may be, (3A)] shall be liable to forfeiture of crops, if any, grown in the land in addition to payment of costs as may be directed by the Mamlatdar or by the Collector and also to the penalty prescribed in section 81.

⁷[29A. The provisions of section 29 shall apply to the sites used for allied pursuits as they apply to the sites of dwelling houses of an agricultural labourer or artisan in regard to taking possession of any land or dwelling house under the provisions of this Act.]

Provisions of section 29 to apply to sites used for allied pursuits.

⁸[30. Save as provided in this Act, the rights or privileges of any tenant under usage or law for the time being in force or arising out of any contract, grant, decree or order of a court or otherwise howsoever shall not be limited or abridged.]

Rights and privileges of tenants not to be affected.

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1. These words were added by Bom. 45 of 1951, s. 2 (i).
 2. These words, brackets, figure and letter were substituted for the words "No landlord" by Guj. 24 of 1965, s. 2 (1).
 3. These words were added by Bom. 45 of 1951, s. 2 (ii).
 4. This proviso was inserted by Guj. 38 of 1957, s. 9.
 5. Sub-section (3A) was inserted by Guj. 24 of 1965, s. 2 (2).
 6. These words brackets, figures and letter were substituted for the words, brackets and figures "sub-section (1) or (2), as the case may be", *ibid.*, s. 2(3).
 7. Section 29A was inserted by Bom. 13 of 1956, s. 19.
 8. This section was substituted for the original by Bom. 38 of 1957, s. 10.

CHAPTER III.

¹[SPECIAL RIGHTS AND PRIVILEGES OF TENANTS AND PROVISIONS FOR DISTRIBUTION OF LAND FOR PERSONAL CULTIVATION.]

²(1) *Termination of tenancy for personal cultivation and non-agricultural use.*

Landlord's right to terminate tenancy for personal cultivation and non agricultural purpose.

31. (1) Notwithstanding anything contained in sections 14 and 30 but subject to sections 31A to 31D (both inclusive), a ³[landlord (not being a landlord within the meaning of Chapter III-AA) may] after giving notice and making an application for possession as provided in sub-section (2), terminate the tenancy of any land (except a permanent tenancy), if the landlord *bona fide* requires the land for any of the following purposes :—

- (a) for cultivating personally, or
- (b) for any non-agricultural purposes.

(2) The notice required to be given under sub-section (1) shall be in writing shall state the purpose for which the landlord requires the land and shall be served on the tenant on or before the 31st day of December, 1956. A copy of such notice shall, at the same time, be sent to the Mamlatdar. An application for possession under section 29 shall be made to the Mamlatdar on or before the 31st day of March, 1957.

(3) Where a landlord is a minor, or a widow, or a person subject to mental or physical disability ⁴[* * *] then such notice may be given ⁵[and an application for possession under section 29 may be made],—

- (i) by the minor within one year from the date on which he attains majority;
- (ii) by the successor-in-title of a widow within one year from the date on which her interest in the land ceases to exist;
- (iii) within one year from the date on which mental or physical disability ceases to exist; and

⁶[* * * * *]:

⁷[Provided that where a person of such category is a member of a joint family, the provisions of this sub-section shall not apply if atleast one member of the joint family is outside the categories mentioned in this sub-section unless before the 31st day of March 1958 the share of such person in the joint family has been separated by metes and bounds and the Mamlatdar on inquiry is satisfied that the share of such person in the land is separated, having regard to the area, assessment, classification and value of the land, in the same proportion as the share of that person in the entire joint family property, and not in a larger proportion].

⁸(4) Notwithstanding anything contained in sub-section (3),—

1. This heading was substituted for the original by Bom. 13 of 1956, s. 21.
 2. These sections were substituted for the original sections 31 and 32, *ibid.*, s. 22.
 3. These words, brackets, figures and letters were substituted for the words "landlord may" by Guj. 24 of 1965, s. 3 (1).
 4. The words "or a serving member of the armed forces" were deleted, *ibid.*, s. 3 (2) (i).
 5. These words were inserted by Bom. 38 of 1957, s. 11 (1).
 6. Clause (iv) was deleted by Guj. 24 of 1965, s. 3 (2) (ii).
 7. This proviso was inserted by Bom. 38 of 1957, s. 11 (2).
 8. Sub-section (4) was inserted by Guj. 5 of 1973, s. 6.

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(a) the right conferred under the said sub-section (3) on a landlord who is a minor or a person subject to mental or physical disability shall, after the specified date, be exercisable.

(i) by such landlord, in a case where the period of one year within which such right may be exercised under sub-section (3) has commenced, within such period of one year or within a period of six months from the specified date, whichever period expires earlier;

(ii) by the guardian or other legal representative of such landlord, in a case where the period of one year within which such right may be exercised under sub-section (3) has not commenced, within a period of six months from the specified date;

(b) the right conferred under the said sub-section (3) on a landlord who was a widow on the first day of April, 1957 shall after the specified date,—

(i) be exercisable by the widow within a period of six months from the specified date;

(ii) be exercisable, in a case where the interest of the widow in the land has ceased to exist, by reason of her death or otherwise, before the specified date but the period of one year within which her successor-in-title is entitled to exercise the right under section 31 has not expired, by the successor-in-title of the widow within a period of one year from the date on which her interest in the land ceased or, within a period of three months from the specified date, whichever period expires earlier;

(iii) in a case where the interest of the widow in the land ceases to exist on or after the specified date, expire on the date on which her interest so ceases to exist.]

31A. The right of a landlord to terminate a tenancy for cultivating the land personally under section 31 shall be subject to the following conditions:— **Conditions of termination of tenancy.**

(a) If the landlord at the date on which the notice is given and on the date on which it expires has no other land of his own or has not been cultivating personally any other land, he shall be entitled to take possession of the land leased to the extent of a ceiling area.

(b) If the land cultivated by him personally is less than a ceiling area, the landlord shall be entitled to take possession of so much area of the land leased as will be sufficient to make up the area in his possession to the extent of a ceiling area.

(c) The income by the cultivation of the land of which he is entitled to take possession is the principal source of income for his maintenance.

¹[(d) The land leased stands in the record of rights or in any public record or similar revenue record on the 1st day January, 1952 and thereafter during the period between the said date and the appointed day in the name of the landlord himself, or of any of his ancestors ²[but not of any other predecessor-in-title from whom title is derived, whether by assignment or Court sale or otherwise] or if the landlord is a member of a joint family, in the name of a member of such family.]

1. This clause was substituted by Bom. 15 of 1957, s.7.

2. These words were inserted and shall, notwithstanding any decree or order of a Court, be deemed to have been inserted with effect on and from the 1st day of August, 1956 by Guj. 16 of 1960, s. 5.

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(e) If more tenancies than one are held under the same landlord, then the landlord shall be competent to terminate only the tenancy or tenancies which are the shortest in point of duration.

No termination of tenancy in contravention of Bom. LXII of 1947 or if tenant is member of co-operative farming society.

31 B. In no case a tenancy shall be terminated under section 31—

(1) In such manner as will result in leaving with a tenant, after termination less than half the area of the land leased to him, or

(2) in such a manner as will result in a contravention of the provisions of the Bombay Prevention of Fragmentation and Consolidation of Holdings Act, 1947, or in making any part of the land leased a fragment within the meaning of that Act, or

(3) if the tenant has become a member of a co-operative farming society and so long as he continues to be such member, ¹[or]

²(4) if the tenants is a member of a scheduled caste or a scheduled Tribe.]

Landlord not entitled to terminate tenancy for personal cultivation of land left with tenant.

31 C. The tenancy of any land left with the tenant after the termination of the tenancy under section 31 ³[or before the commencement of the Amending Act, 1955, under any other law then in force on the ground that the landlord required the land to cultivate personally or for any non-agricultural purpose] shall not at any time afterwards be liable to termination again on the ground that the landlord *bona fide* requires that land for personal cultivation.

Apportionment of rent after termination of tenancy for land left with tenant.

31 D. If, in consequence of the termination of the tenancy under section 31, any part of the land leased is left with the tenant, the rent shall be apportioned in the prescribed manner in proportion to the area of the land left with the tenant.

(II) *Purchase of land by tenants.*

Tenants deemed to have purchased land on tiller's day.

32. ⁴[(1)] On the first day of April, 1957 (hereinafter referred to as "the tiller's day") every tenant shall, ⁵[subject to the other provisions of this section and the provisions of] the next succeeding section, be deemed to have purchased from his landlord, free of all encumbrances subsisting thereon, on the said day, the land held by him as tenant, if—

(a) such tenant is a permanent tenant thereof and cultivates land personally;

(b) such tenant is not a permanent tenant but cultivates the land leased personally; and

(i) the landlord has not given notice of termination of his tenancy under section 31; or

(ii) notice has been given under section 31, but the landlord has not applied to the Mamlatdar on or before the 31st day of March, 1957 under section 29 for obtaining possession of the land; ⁶[or]

1. The word "or" was added by Guj. 5 of 1973, s. 7 (i).

2. Clause (4) was added, *ibid.*, s. 7 (ii).

3. These words and figures were inserted by Guj. 16 of 1960, s. 6.

4. This section was renumbered as sub-section (1) of that section by Bom. 15 of 1957, s. 8.

5. These words were substituted for the words "subject to the provisions right were of" by Bom. 63 of 1958, s. 5 (1).

6. The word "or" was added by Bom. 38 of 1957, s. 12 (1).

¹[(iii) the landlord has not terminated his tenancy on any of the grounds specified in section 14, or has so terminated the tenancy but has not applied to the Mamlatdar on or before the 31st day of March, 1957 under section 29 for obtaining possession of the land:]

Provided that if an application made by the landlord under section 29 for obtaining possession of the land has been rejected by the Mamlatdar or by the Collector in appeal or in revision by the ²[Gujarat Revenue Tribunal] under the provision of this Act, the tenant shall be deemed to have purchased the land on the date on which the final order of rejection is passed. The date on which the final order of rejection is passed is hereinafter referred to as "the postponed date"]:

³[Provided further that the tenant of a landlord who is entitled to the benefit of the proviso to sub-section (3) of section 31 shall be deemed to have purchased the land on the 1st day of April, 1958, if no separation of his share has been effected before the date mentioned in that proviso.]

⁴[(1A) (a) Where a tenant, on account of his eviction from the land by the landlord, before the 1st day of April, 1957, is not in possession of the land on the said date but has made or makes an application for possession of the land under sub-section (1) of section 29 within the period specified in that sub-section, then if the application is allowed by the Mamlatdar, or as the case may be, in appeal by the Collector or in revision by the ²[Gujarat Revenue Tribunal], he shall be deemed to have purchased the land on the date on which the final order allowing the application is passed.

(b) Where such tenant has not made an application for possession within the period specified in sub-section (1) of section 29 or the application made by him is finally rejected under this Act, and the land is held by any other person as tenant on the expiry of the said period or on the date of the final rejection of the application, such other person shall be deemed to have purchased the land on the date of the expiry of the said period or as the case may be, on date of the final rejection of the application.]

⁵[(1B) Where a tenant who was in possession of land on the appointed day and who, on account of his being dispossessed of such land or any part thereof by the landlord at any time before the specified date otherwise than in the manner provided in section 29 or any other provision of this Act is not in possession of such land or any part thereof and such land or part thereof is in the possession of the landlord or his successor-in-interest on the said date and such land or part thereof is not put to non-agricultural use on or before the said date, then the Mamlatdar shall, notwithstanding anything contained in the said section 29 or any other provision of this Act either *suo motu* or on an application of the tenant made within the prescribed period hold an inquiry and direct

1. This sub-clause was inserted by Bom. 38 of 1957, s.12(2).
2. These words were substituted for the words "Bombay Revenue Tribunal" by the Gujarat Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
3. This Proviso was added by Bom. 38 of 1957, s. 12(3).
4. Sub-section (1A) was inserted by Bom. 63 of 1958, s. 5(2).
5. Sub-section (1B) was inserted by Guj. 5 of 1973, s. 8.

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that such land or as the case may be, part thereof shall be taken from the possession of the landlord or, as the case may be, his successor in interest, and shall be restored, to as the tenant; and there after, the provisions of this section and sections 32A to 32R (both inclusive) shall, so far as they may be applicable, apply there to, subject to the modification that the tenant shall be deemed to have purchased such land or part thereof on the date on which such land or, as the case may be, part thereof is restored to him:

Provided that the tenant shall be entitled to restoration of land or part thereof, as the case may be, under this sub-section only ¹[if he gives an undertaking in writing within such period as may be prescribed] to cultivate it personally and of so much thereof as together with the other land held by him as owner or tenant shall not exceed the ceiling area:

²[Provided further that-

(i) if the tenant fails to give such undertaking within such prescribed period, or if the tenant, after giving such undertaking refuses to accept the tenancy or possession of the lands, the land the possession of which the land-lord or, as the case may be, his successor-in-interests is not entitled to retain under this sub-section; or

(ii) if the tenant gives such undertaking and accepts such tenancy or possession of the land, such portion of the land referred to in clause (i) to the restoration of which the tenant would not be entitled under the first proviso,

shall vest in the State Government free from all encumbrances, and shall be disposed of in the manner provided in sub-section (2) of section 32P]

Explanation.- In this sub-section "successor in interest" means a person who acquires the interest by testamentary disposition or devolution on death.]

³[(2) Where by custom, usage or agreement or order of a Court, any *warkas* land belonging to the landlord is used by the tenant for the purpose of rab manure in connection with rice cultivation in the land held by him as tenant-

(a) the whole of such *warkas* land, or

(b) as the case may be, such part thereof as the Tribunal may determine in cases where such *warkas* land is jointly used by more person than one for the purpose of rab manure,

shall be included in the land to be deemed to have been purchased by the tenant under sub-section (1):

Provided that in cases referred to in clause (b) the Tribunal may determine that such *warkas* shall be jointly held by persons entitled to use the same, if in the opinion of the Tribunal, the partition of such *warkas* land by metes and bounds is neither practicable nor expedient in the interest of such persons.]

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1. These words were substituted for the words "if he undertakes" by Guj. 30 of 1977, s.3 (1).
 2. This proviso was inserted, *ibid.*, s. 3(2).
 3. This sub-section was inserted by Bom. 15 of 1957, s. 8.

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¹[(3) In respect of the land deemed to have been purchased by a tenant under sub-section (1),-

(a) the tenant shall continue to be liable to pay to the landlord the rent of such land, and

(b) the landlord shall continue to be liable to pay to the State Government the dues, if any, referred to in clauses (a), (b), (c) and (d) of sub-section (1) of section 10A, where the tenant is not liable to pay such dues under sub-section (3) of that section,

until the amount of the purchase price payable by the tenant to the landlord is determined under section 32H.]

Guj. XVI of 1960. ²[(4) On the date of the commencement of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1960, every tenant in the areas within the limit of
Bom. XVIII of 1925. Municipal borough within the meaning of the Bombay Municipal Borough Act, 1925 or
Bom. III of 1901. within the limits of municipal district constituted under the Bombay District Municipal Act, 1901, shall, subject to the other provisions of this Act, be deemed to have purchased from a landlord free from all encumbrances subsisting there on the said date the land held by him as tenant as if the said date were the tillers' day:

Provided that nothing in this sub-section shall apply to land leased by a landlord and situated within the limits of any such Municipal borough or municipal district, if such land does not exceed an economic holding and the total annual income of the landlord including the rent of such land does not exceed ₹ 1,500 and such land is not held under a permanent tenancy.

(5) A person eligible to the exemption as provided in the proviso to sub section (4) shall make an application before the 1st day of July, 1961 to the Mamlatdar for a certificate as provided in section 88C, and the provision of sub section (2) to (4) of that section shall apply there to as if the application had been made under section 88C.

(6) The provisions of sections 32S, 32T and 32U shall *mutatis mutandis* apply to the termination of tenancy of such land by a landlord holding a certificate under sub -section (5) and purchase of such land by the tenant there of as if such landlord were a certified landlord and such tenant were an excluded tenant within the meaning of those sections.]

32A. A tenant shall be deemed to have purchased land under section 32—

(1) in the case of a tenant who does not hold any land as owner but holds land as tenant in excess of the ceiling area up to the ceiling area,

**Tenants
deemed to
have purchased
up to
ceilling area.**

-
1. Sub-section (3) was inserted by Bom. 63 of 1958, s. 5(3).
 2. Sub-sections (4), (5) and (6) were inserted by Guj. 16 of 1960, s. 7.

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(2) in the case of a tenant who holds land as owner below the ceiling area, such part of the land only as will raise his holding to the extent of the ceiling area.

When tenants not deemed to have purchased lands. **32B.** If a tenant holds land partly as owner and partly as tenant but the area of the land held as owner is equal to or exceeds the ceiling area, he shall not be deemed to have purchased the land held by him as a tenant under section 32.

When tenants entitled to choose lands to be purchased. **32C.** If a tenant holds the land separately from more than one landlord, the tenant shall, subject to the rules made by the State Government in this behalf, be entitled to choose the area and the location of the land to be purchased from each of such landlords:

Provided that the area so chosen shall not, as far as may be practicable, be other than a survey number or a sub-division of a survey number.

When tenants deemed to have purchased fragments. **32D.** ¹[(1)] If the land held on tenancy is only a fragment, the tenant shall be deemed to have purchased such fragment under section 32 notwithstanding anything contained in the Bombay Prevention of Fragmentation and Consolidation of Holding Act, 1947. **Bom. LXII of 1947.**

¹[(2) If the tenancy of the land is attached to a holding or part thereof under section 29A of the Bombay Prevention of Fragmentation and Consolidation of Holding Act, 1947, the tenant shall notwithstanding anything to the contrary contained in that Act, be deemed, in the circumstances set out in section 32, to have purchased the land held on such tenancy.] **Bom. LXII of 1947.**

Disposal of balance of lands after purchase by tenant. ²**32E.** The balance of any land after the purchase by the tenant under section 32 shall be disposed of by sale by the Collector in the manner specified in clause (c) of sub-section (2) of section 32P, and there upon the provision of sub-section (5) of section 32P shall apply to such sale.]

Right of tenant to purchase where landlord is minor, etc. **32F.** (1) Notwithstanding anything contained in the preceding sections,—
(a) where the landlord is a minor, or a widow, or a person subject to any mental or physical disability ³[* * * *] the tenant shall have the right to purchase such land under section 32 within one year from the expiry of the period during which such landlord is entitled to terminate the tenancy under section 31:

⁴[Provided that where a person of such category is a member of a joint family, the provisions of this sub-section shall not apply if at least one member of the joint family is outside the categories mentioned in this sub-section unless before the 31st day of March, 1958 the share of such person in the joint family has been separated by metes and bounds and the Mamlatdar on inquiry is satisfied that the share

1. Section 32D was renumbered as sub-section (1) of that section and sub-section (2) was added by Bom. 38 of 1957, s. 13.
2. Section 32E was substituted by Guj. 5 of 1973, s. 9.
3. The words "or a serving member of the armed forces" were deleted by Guj. 24 of 1965, s. 4.
4. This Proviso was added by Bom. 38 of 1957, s. 14(1).

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of such person in the land is separated, having regard to the area, assessment, classification and value of the land, in the same proportion as the share of that person in the entire joint family property, and not in a larger proportion.]

(b) where the tenant is a minor or a widow or a person subject to any mental or physical disability or a serving member of the armed forces, then subject to the provisions of clause (a), the right to purchase land under section 32 may be exercised—

(i) by the minor within one year from the date on which he attains majority;

(ii) by the successor-in-title of the widow within one year from the date on which her interest in the land ceases to exist;

(iii) within one year from the date on which the mental or physical disability of the tenant ceases to exist;

(iv) within one year from the date on which the tenant ceases to be serving member of the armed forces:

¹[Provided that where a person of such category is a member of a joint family, the provisions of this sub-section shall not apply if atleast one member of the joint family is outside the categories mentioned in this sub-section unless before the 31st day of March, 1958 the share of such person in the joint family has been separated by metes and bounds and the Mamlatdar on inquiry is satisfied that the share of such person in the land is separated, having regard to the area, assessment, classification and value of the land, in the same proportion as the share of that person in the entire joint family property, and not in a larger proportion.]

Guj. XVI of 1960. ²[(1A) On and after the date of the commencement of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1960 (hereinafter referred to in this sub-section as "the said date"), every tenant who has not exercised his right of purchase within the period of one year within which it may be exercised under sub-section (1) shall, if the said period has commenced be deemed to have purchased the land on the said date, whether the period has expired or not; and if the period has not commenced, he shall be deemed to have purchased the land on the date on which the period would have commenced but for the provisions of this sub-section.]

1. This proviso was added by Bom. 38 of 1957, s. 14(1).

2. This sub-section was substituted for the original by Guj. 16 of 1960, s. 8.

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(2) The provisions of sections 32 to 32E (both inclusive) and sections 32G to 32R (both inclusive), shall, so far as may be applicable, apply to such purchase.

Tenant in possession who has surrendered tenancy to be deemed to have purchased land on specified date. ¹**32FF.** (1) Notwithstanding anything contained in the preceding sections, a person who is a tenant within the meaning of sub-clause (d) of clause (18) of section 2 shall be deemed to have purchased the land in his possession of which he is the tenant, free from all encumbrances subsisting thereon, on the specified date.

(2) The provisions of section 32 to 32E (both inclusive) and sections 32G to 32R (both inclusive) shall, so far as may be applicable, apply to such purchase.]

Tribunal to issue notices and determine price of land to be paid by tenants. **32G.** (1) As soon as may be after the tiller's day the Tribunal shall publish or cause to be published a public notice in the prescribed form in each village within its jurisdiction calling upon—

- (a) all tenants who under section 32 are deemed to have purchased the lands.
- (b) all landlords of such lands, and
- (c) all other persons interested therein,

to appear before it on the date specified in the notice. The Tribunal shall issue a notice individually to each such tenant, landlord and also, as far as practicable, other persons calling upon each of them to appear before it on the date specified in the public notice.

(2) The Tribunal shall record in the prescribed manner the statement of the tenant whether he is or is not willing to purchase the land held by him as a tenant.

(3) Where any tenant fails to appear or makes a statement that he is not willing to purchase the land, the Tribunal shall by an order in writing declare that such tenant is not willing to purchase the land and that the purchase is ineffective:

Provided that if such order is passed in default of the appearance of any party the Tribunal shall communicate such order to the parties and any party on whose default the order was passed may within 60 days from the date on which the order was communicated to him apply for the review of the same.

(4) If a tenant is willing to purchase, the Tribunal shall, after giving an opportunity to the tenant and landlord and all other persons interested in such land to be heard and after holding an inquiry, determine the purchase price of such land in accordance with the provisions of section 32H and of sub-section (3) of Section 63A:

²Provided that where the purchase price in accordance with the provision of section 32H is mutually agreed upon by the landlord and the tenant, the

1. Section 32FF was inserted by Guj. 5 of 1973, s. 10.

2. This proviso was added by Bom. 38 of 1957, s. 15.

Tribunal after satisfying itself in such manner as may be prescribed that the tenant's consent to the agreement is voluntary may make an order determining the purchase price and providing for its payment in accordance with such agreement.]

(5) In the case of a tenant who is deemed to have purchased the land on the postponed date the Tribunal shall, as soon as may be, after such date determine the price of the land.

(6) If any land which by or under the provisions of any of the Land Tenures Abolition Acts referred to in Schedule III to this Act, is regranted to the holder thereof on condition that it was not transferable, such condition shall not be deemed to affect the right of any person holding such land on lease created before the regrant and such person shall as a tenant be deemed to have purchased the land under this section, as if the condition that it was not transferable was not the condition of regrant.

32H. ¹[(1) Subject to the additions and deductions as provided in sub-sections (1A) and 1(B), the purchase price shall be reckoned as follows, namely:— **Purchase price and its maxima.**

(i) in the case of a permanent tenant who is cultivating the land personally the purchase price shall be the aggregate of the following amounts, that is to say,—

(a) an amount equal to six times the rent of the land;

(b) the amount of the arrears of rent, if any, lawfully due on the tiller's day or the postponed date;

(c) the amounts, if any, paid by or recovered from the landlord as land revenue and cesses referred to in clauses (a), (b), (c) and (d) of sub-section (1) of section 10A, in the event of the failure on the part of the tenant to pay the same;

(ii) in the case of other tenants, the purchase price shall be the aggregate of the following amounts, that is to say:—

(a) such amount as the Tribunal may determine not being less than 20 times the assessment and not more than 200 times the assessment.

(b) the value of any structures wells and embankments constructed and other permanent fixtures made and trees planted by the landlord on the land;

(c) the amount of the arrears of rent, if any, lawfully due on the tiller's day or the postponed date;

(d) the amounts, if any, paid by or recovered from the landlord as land revenue and other cesses referred to in clauses (a), (b), (c) and (d) of sub-section (1) of section 10A, in the event of the failure on the part of the tenant to pay the same.]

1. This portion was substituted for the original sub-section (1) except the Explanations thereto by Bom. 63 of 1958, s. 6(1).

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¹[*Explanation 1*].— For the purposes of calculating the price under this sub-section, the amount of water rate, if any, levied under section 55 of the Bombay Land Revenue Code, 1879, and included in such assessment, shall be excluded. **Bom. v of 1879.**

²[*Explanation 2*.— For the purposes of this sub-section, the expression "assessment" shall have the meaning assigned to it in section 8.]

³[(*1A*) Where a tenant to whom sub-sections (*I*) and (*2*) of section 10A do not apply, has, after the commencement of the Bombay Tenancy and Agricultural Lands (Amendment) Act, 1955, paid in respect of the land held by him as tenant land revenue and other cesses referred to in sub-section (*I*) of that section, on account of the failure of the landlord to pay the same, a sum equal to the total amount so paid by the tenant until the date of the determination of the purchase price shall be deducted from the aggregate of the amounts determined under sub-section (*I*). **Bom XIII of 1955.**

(*1B*) (a) On the amount arrived at in accordance with the provisions of sub-sections (*I*) and (*1A*), there shall be calculated interest at 4½ per cent. per annum for the period between the date on which the tenant is deemed to have purchased the land under section 32 and the date of the determination of the purchase price.

(b) (*i*) The amount of interest so calculated shall be added to, and

(*ii*) the amount of rent, if any, paid by the tenant to the landlord and the value of any products of trees planted by the landlord if such products are removed by the landlord during the said period shall be deducted from, the amount so arrived at.]

(2) The State Government may, by general or special order, fix different minima and maxima for the purpose of sub-clause (*a*) of clause (*ii*) of sub-section (*I*) in respect of any kind of land held by tenants in any backward area. In fixing such minima and maxima, the State Government shall have regard to the rent payable for the land and the factors specified in sub-section (*3*) of section 63A.

Sub-tenant of permanent tenant to be deemed to have purchased land.

32-I (*1*) Where a permanent tenant has sub-let the land held by him, the sub-tenant shall, to the extent and subject to the conditions specified in sections 32 to 32E (both inclusive), be deemed to have purchased the land on the tillers' day.

(2) The purchase price thereof shall be determined in the manner provided in clause (*ii*) of sub-section (*I*) of section 32H.

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1. This Explanation was numbered as Explanation (1) by Bom. 15 of 1957, s. 9.
 2. This Explanation was added, *ibid*.
 3. Sub-sections (*1A*) and (*1B*) were inserted by Bom. 63 of 1958, s. 6 (2).

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(3) Out of the purchase price payable by such sub-tenant the amount equal to six times the rent shall, in lump sum, be payable to the owner and the balance shall be paid to the permanent tenant.

(4) The provisions of sections 32 to 32H (both inclusive) and sections 32J to 32R (both inclusive), in so far as they may be applicable, shall apply to the purchase of the land by such sub-tenant and the payment to be made, to and on behalf, of the permanent tenant.

32J. [*Appeal to State Government against decision of Tribunal*] Deleted by *Guj. 36 of 1965, s. 2.*

32K. (1) On the determination of the purchase price ¹[payable under section 32H], the tenant,— **Mode of payment of price by tenant.**

(i) if he is a permanent tenant, shall deposit with the Tribunal the entire amount of the purchase price within one year from such date as may be fixed by the Tribunal:

Provided that if the Tribunal is satisfied that such tenant has failed to make the payment within the time specified for any reason beyond his control, the Tribunal may extend the period by a period not exceeding one year;

(ii) if he is not a permanent tenant, shall deposit with the Tribunal the entire amount of the price—

(a) either in lump sum within one year from such date, or

(b) in such annual instalments not exceeding twelve with simple interest at the rate of 4½ per cent. per annum on or before such dates as may be fixed by the Tribunal; and

the Tribunal shall direct that the amount deposited in lump sum or the amount of instalments deposited shall be paid to the landlord:

²[Provided that in a case in which the tenant is required to deposit the amount in lump sum, if the Tribunal is satisfied that such tenant has failed to deposit the amount within the period specified in sub-clause (a) for any reason beyond his control, it may extend the period by a period not exceeding one year:

Guj. XVI of 1960. Provided further that where the period within which the lump sum was to be paid has expired before the commencement of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1960, then notwithstanding the expiry of the period the Tribunal may extend the period by a period not exceeding one year from the date of such commencement.]

(2) During any period for which payment of rent is suspended or remitted under section 13, the tenant shall not be bound to pay the purchase price in

1. This portion was substituted for the words, figures and letter "under section 32G" by Bom. 63 of 1958, s. 7 (1).

2. These provisos were added by Guj. 16 of 1960, s. 9.

lump sum or the amount of any instalments fixed under this section or any interest thereon, if any.

¹[* * * * *]

Purchase price recoverable as arrear of land revenue.

32L. (1) If a permanent tenant or on his behalf, a sub-tenant fails to deposit the amount of the purchase price as required under section 32K such amount shall be recoverable as an arrear of land revenue.

(2) If a tenant or sub-tenant of a permanent tenant fails to make payment of any instalment in accordance with the provisions of the foregoing sections and the default in payment of which does not render the purchase ineffective under section 32M, the amount of such instalment shall also be recoverable as an arrear of land revenue.

(3) The amount recovered under sub-section (1) or (2) shall be deposited with the Tribunal.

Purchase to be ineffective on tenant's failure to pay purchase price in lump sum or in instalments within given period.

32M. (1) On the deposit of the price in lump sum or of the last instalment of such price, the Tribunal shall issue a certificate of purchase in the prescribed form, to the tenant in respect of the land. Such certificate shall be conclusive evidence of purchase. If a tenant fails to pay lump sum within the period fixed under clause (ii) of sub-section (1) of section 32K, or is at any time in arrears of four instalments the purchase shall be ineffective and the land shall be at the disposal of the Collector under section 32P and any amount deposited by such tenant towards the price of the land shall be refunded to him.

²(2) In the case of the purchase of any land by a tenant, which before the date of the commencement of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1965 has become ineffective by reason of the failure of the tenant to pay the lump sum within the period fixed under clause (ii) of sub-section (1) of section 32K or the tenant remaining in arrears of four instalments, if the tenant deposits with the Tribunal within a period of three years from the date of such commencement the entire amount of the price of the land as fixed under section 32K or, as the case may be, such portion of the price so fixed as may have remained unpaid, together with the interest, if any, payable under section 32K, the purchase of the land shall be deemed not to have become so ineffective and the Tribunal shall issue a certificate of purchase to the tenant under sub-section (1).]

Guj. 36 of 1965.

³(3) Notwithstanding the expiry of the period specified in sub-section (2), if the tenant of land to which sub-section (2) applies deposits with the Tribunal within a period of two years after the expiry of the period mentioned in sub-section (2) the entire amount of the price of the land or, as the case may be, the portion of the price, together with interest, as specified in the said sub-section (2), the purchase of the lands shall be deemed not to have become ineffective and the Tribunal shall issue a certificate of purchase to the tenant under sub-section (1).

(4) In the case of the purchase of any land by a tenant which at any time after the date of the commencement of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1965 has become ineffective by reason of the

Guj. 36 of 1965.

1. Sub-section (3) was deleted by Bom. 63 of 1958, s. 7 (2).
 2. Sub-section (2) was inserted by Guj. 36 of 1965, s. 3.
 3. Sub-sections (3) and (4) were inserted by Guj. 15 of 1969, s. 2.

failure of the tenant to pay the lump sum within the period fixed under clause (ii) of sub-section (1) of section 32K or the tenant remaining in arrears of four instalments, if such land has not been disposed of by the Collector in the manner provided in sub-section (2) of section 32P, then, if the tenant deposits with the Tribunal within the period of two years after the expiry of the period mentioned in sub-section (2) the entire amount of the price of the land as fixed under section 32K, or as the case may be, such portion of the price so fixed as may have remained unpaid, together with the interest if any, payable under section 32K, the purchase of the land shall be deemed not to have become so ineffective and the Tribunal shall issue a certificate of purchase to the tenant under sub-section (1).]

¹[(5) Notwithstanding the expiry of the period specified in sub-section (3) or (4)–

Guj. 13 of 1981. (a) if the tenant of land to which sub-section (3) or, as the case may be, sub-section (4) applies and which has not been disposed of by the Collector in the manner provided in sub-section (7) of section 32P, deposits with the Tribunal at any time before two months after the commencement of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1981, or

(b) if the specified tenant of land to which sub-section (3) or, as the case may be, sub-section (4) applies and which has not been disposed of by the Collector in the manner provided in sub-section (2) of section 32P, deposits with the Tribunal at any time ²[before the date specified from time to time by notification in the *official Gazette* by the State Government in this regard].

the entire amount of the price of the land or, as the case may be, the unpaid portion of the price, together with interest, as specified in the said sub-section (3) and (4), as the case may be, the purchase of the land shall be deemed not to have become ineffective and the Tribunal shall issue a certificate of purchase to the tenant or the specified tenant under sub-section (1).

Explanation.–For the purposes of this section and sections ³[32PP, 32PPP and 32QQ] the expression "specified tenant" means a tenant who holds land (whether as a tenant or owner or otherwise) not exceeding four hectares.]

32N. (1) Where any purchase of land becomes ineffective, the landlord shall be entitled to recover from the tenant the rent of the land as if the land had not been purchased. The amount of rent so recoverable shall be deducted from the amount, if any, to be refunded to the tenant:

Landlord's right to recover rent when purchase becomes ineffective.

⁴[Provided that–

(a) where the amount of rent exceeds the amount, if any, to be refunded to the tenant, the tenant shall, within three months from the date on which the purchase becomes ineffective, pay to the landlord the amount of rent so in excess, and

1. Sub-section (5) was substituted by Guj. 13 of 1981, s. 2.

2. These words were substituted for the words and figures "before the end of December 1986" by Guj. 24 of 2011, s. 2(1).

3. These figures, letters and word were substituted for the figures, letters and word " 32PP and 32PPP", *ibid.*, s. 2 (2).

4. This proviso was added by Guj. 16 of 1960, s. 11.

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(b) where the tenant fails to pay the amount in accordance with clause (a), it shall be recovered from him as an arrear of land revenue and paid to the landlord.]

(2) If within three months from the date on which the purchase of any land has become ineffective the landlord fails to refund the tenant the amount paid after deducting any rent due to him it shall be recovered from him as an arrear of land revenue and paid to the tenant.

¹[* * * * *]

Power of Collector to resume and dispose of land not purchased by tenant ⁵[and appeal against Collector's order.]

32P. (1) Where the purchase of any land by tenant under section 32 becomes ineffectives ²[under the foregoing provisions of this sub-chapter] ³[or where the tenant fails to exercise the right to purchase land under section 43-ID within the period specified in that section] ⁴[* * * * *] the Collector may *suo motu* or on an application made in this behalf and after holding a formal inquiry direct that the land shall be disposed of in the manner provided in sub-section (2).

(2) ⁶[Such direction shall, subject to the ⁷[provisions of sub-sections (2AA) and (2A)], provide]-

(a) that the tenancy in respect of the land shall be terminated and the tenant be summarily evicted:

⁸[* * * * *]

(c)that ⁹[* * * * *] the entire land or such portion thereof, as the case may be, notwithstanding that it is a fragment, ¹⁰[shall, subject to the terms and conditions as may be specified in the direction he disposed of by sale] to person in the following order of priority (hereinafter called "the priority list"):-

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1. This section was deleted by Guj. 10 of 2009, s. 3.
 2. These words were substituted for the words, figures and letters "under section 32G, or 32M" by Guj. 16 of 1960, s. 13 (1).
 3. These words, figures and letter were inserted by Guj. 24 of 1965, s. 5.
 4. The words, figure and letters "or where a tenant fails to exercise the right to purchase the land held by him within the specified period under section 32F or 32-0" were deleted by Guj. 16 of 1960, s. 13 (2).
 5. These words were inserted by Guj. 36 of 1965, s. 4 (iv).
 6. These words, brackets, figures and letters were substituted for the words "Such direction shall provide" *ibid.*, s. 4 (i)(a).
 7. These words, brackets, figures and letters were substituted for the words, brackets, figures and letter "provisions of sub-section (2A)" by Guj. 5 of 1973, s. 12 (1) (a).
 8. Clause (b) was deleted, *ibid.*, s. 12 (1) (b).
 9. The words and figures "if the entire land or any portion thereof cannot be surrendered in accordance with the provisions of section 15" were deleted, *ibid.*, s. 12 (1) (c) (i).
 10. These words were substituted for the words "shall be disposed of by sale" by Guj. 36 of 1965, s. 4(i) (b).

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and conditions as may be specified in the direction be disposed of by sale] to person in the following order of priority (hereinafter called "the priority list"):-

¹[(a-i) the tenant whose tenancy in respect of that land is terminated if such tenant is willing to accept the offer of sale, provided the occasion for the issue of such direction has not arisen by reason of an act of collusion between such tenant and the landlord;]

(i) a co-operative farming society, the members of which are agricultural labourers, landless persons or small holders or a combination of such persons;

(ii) agricultural labourers;

(iii) landless persons;

(iv) small holders;

(v) a co-operative farming society of agriculturists (other than small holders) who hold either as owner or tenant or partly as owner and partly as tenant, land less in area than an economic holding and who are artisan;

(vi) an agriculturist (other than small holder) who holds either as owner or tenant or partly as owner and partly as tenant, land less in area than an economic holding and who is an artisan;

(vii) any other co-operative farming society;

(viii) any agriculturist who holds either as owner or tenant or partly as owner and partly as tenant land larger in area than an economic holding but less in area than the ceiling area;

(ix) any person not being an agriculturist, who intends to take to the profession of agriculture:

²[Provided that the State Government may, by notification in the *Official Gazette*, give, in relation to such local areas as it may specify, such priority in the above order as it thinks fit to any class of persons who, by reason of the acquisition of their land for any development project approved for the purpose by the State Government, have been displaced, and require to be re-settled]:

³[Provided further that—

(a) where there are two or more co-operative farming societies falling under item (i), (v) or (vii), preference amongst them shall be given in the following order, namely:-

(1) a co-operative farming society each of the members of which belongs to a Scheduled Tribe;

(2) a co-operative farming society the membership of which is hold partly by persons belonging to a Scheduled Tribe and partly by persons belonging to a Scheduled Caste;

1. Item (a-i) was inserted by Guj. 5 of 1973, s. 12(1) (c) (ii).

2. This proviso was added by Bom. 15 of 1957, s. 10.

3. This proviso was added by Guj. 5 of 1973, s. 12 (1) (c) (iii).

(3) a co-operative farming society each of the members of which belongs to a Scheduled Caste;

(4) a co-operative farming society the membership of which is not solely held by persons belonging to a Scheduled Tribe or Scheduled Caste;

(b) in the case of persons falling under items (ii), (iii) and (iv) preference shall be given in the following order, namely:-

- (1) a person belonging to a Scheduled Tribe;
- (2) a person belonging to a Scheduled Caste;
- (3) other persons.]

¹[(2AA) where in any case the direction under sub-section (2) provides that the land in respect of which the tenancy is terminated shall be disposed of by sale to the tenant referred to in sub-clause (a-i) of clause (c) of sub-section (2), the tenant shall be liable to be evicted only if the land or, as the case may be, the portion thereof could not be disposed of by sale to him.]

²[(2A) Where the tenancy in respect of any land is terminated under clause (a) of sub-section (2) but the tenant of such land is a co-operative farming society of the type referred to in sub-clause (i) of clause (c) of sub-section (2), the direction under sub-section (2) shall further provide-

(i) that ³[* * * * *]

the entire land or such portion thereof, as the case may be, shall be disposed of by sale to the co-operative farming society which was the tenant of the land or as the case may be, portion thereof immediately before the termination of tenancy under clause (a) of sub-section (2):

Provided that the total acreage of the land to be so disposed of shall not exceed an area arrived at by multiplying the ceiling area by the total number of the members of the co-operative farming society;

(ii) that on the termination of the tenancy under clause (a) of sub-section (2), the co-operative farming society shall be liable to be evicted only from such portion of the land as could not be disposed of by sale to it under a direction issued under sub-section (2).]

⁴[* * * * *]

(4) ⁵[Where the land or portion thereof is offered for sale] under sub-section (2) but no person comes forward to purchase such land or portion, such land or portion, as the case may be, shall vest in the State Government and the Collector shall determine the price of such land or portion in accordance with the provisions of section 63A and the amount of the price so determined shall, subject to the provisions of section 32Q, be paid to the owner thereof.

1. Sub-section (2AA) was inserted by Guj. 5 of 1973, s. 12 (2).
2. Sub-section (2A) was inserted by Guj. 36 of 1965, s. 4(ii).
3. The words and figures "if the entire land or any portion thereof cannot be surrendered in accordance with the provisions of section 15" were deleted by Guj. 5 of 1973, s. 12 (3).
4. Sub-section (3) was deleted, *ibid.*, s. 12(4).
5. These words were substituted for the words "Where any land" or portion thereof cannot be surrendered in favour of the landlord and where such land or portion is "offered for sale", *ibid.*, s. 12 (5).

(5) Where any land is sold under sub-section (2), the Collector shall determine the price of the land in accordance with the provisions of section 63A and the price so determined shall be payable by annual instalments not exceeding six with simple interest at the rate of 4 1/2 per cent. per annum as the Collector may determine and the price of the land recovered from the purchaser shall, subject to the provisions of section 32Q, be paid to the owner thereof.

¹[(6) On the payment of the last instalment of the price, together with the interest due, the Collector shall issue a certificate of purchase in the prescribed form to the purchaser in respect of the land. Such certificate shall be conclusive evidence of purchase.

(7) (a) ²[Where, before the specified date, any land has been surrendered to a landlord under sub-section (2) of this section as in force immediately before such date]; and the landlord has taken possession of the land, the landlord shall be liable to cultivate the land personally and shall be entitled to the use and occupation of the land so long as he cultivates the land personally.

(b) If he fails to so cultivate the land he shall be evicted from the land and the land shall be disposed of in accordance with the provisions of section 84C.

(8) ³[No land of the description referred to in sub-section (7)] shall be transferred by sale, gift, exchange, mortgage, lease or assignment or partitioned without the previous sanction of the Collector and except on payment of such amount as the State Government may by general or special order determine.

(9) Any person aggrieved by any order made by the Collector under the foregoing provisions of this section may appeal to the State Government against such order.

(10) The State Government shall after giving an opportunity to the parties to be heard, decide the appeal.

(11) The order of the Collector, subject to such appeal and decision of the State Government on appeal, shall be final.]

⁴[**32PP.** (1) Notwithstanding anything contained in section 32G and 32P where before the date of the coming into force of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1965 (hereinafter referred to in this section as "the said date")— **Further opportunity to tenant to purchase land.**

Guj. 36 of 1965.

(i) any land has been at the disposal of the Collector under section 32P on account of the purchase of the land by the tenant thereof having become ineffective under sub-section (3) of section 32G by reason of the tenant failing to appear before the Tribunal or making a statement expressing his unwillingness to purchase the land, and

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1. Sub-section (6) to (11) were inserted by Guj. 36 of 1965, s. 4 (iii).
 2. These words, brackets and figures were substituted for the words, brackets and figures "were any land is surrendered to a land lord under sub-section (2)" by Guj. 5 of 1973, s. 12(6).
 3. These words, brackets and figure were substituted for the words, brackets and figure "No land surrendered to a landlord under sub-section (2)", *ibid.*, s. 12 (7).
 4. Section 32PP was inserted by Guj. 36 of 1965, s. 5.

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(ii) the land so at the disposal of the Collector has not been disposed of in the manner provided in sub-section (2) of section 32P, the tenant, if he is willing to purchase the land may an application in writing to the Tribunal within a period of one year from the said date for a declaration that the purchase has not become ineffective.

¹[(IA) Notwithstanding the expiry of the period specified in sub-section (I), the right conferred under that sub-section, may be exercised as if in that sub-section, for the words, brackets and figures "the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1965" the words, brackets and figures "the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1970" were substituted. **Guj. 36 of 1965. Guj. 2 of 1971.**

(IB) Where an application for a declaration that the purchase has not become ineffective made by a tenant under sub-section (I) before the commencement of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1970 was not admitted by the Tribunal on the ground that the period for making it had expired, such tenant shall also be entitled to exercise the right conferred under sub-section (I) by making an application within the period specified in that sub-section and on receipt of an application from any such tenant the Tribunal shall admit it as if it were an application made within such specified period.] **Guj. 2 of 1971.**

²[(IC) Notwithstanding the expiry of the period specified in sub-section (I) read with sub-section (IA), the right conferred under sub-section (I) may be exercised,

(a) by a tenant at any time before two months after the commencement of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1981; or **Guj. 13 of 1981.**

(b) by a specified tenant at any time ⁴[before the date specified under clause (b) of sub-section (5) of section 32M.]

(ID) Where an application for a declaration that the purchase has not become ineffective made by a tenant under sub-section (I) before the specified date was not admitted by the Tribunal on the ground that the period for making it had expired,

⁵(a) such tenant shall also be entitled to exercise the right conferred under sub-section (I) by making an application at any time before two months after the commencement of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1981; or **Guj. 13 of 1981.**

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1. Sub-section (IA) and (IB) were inserted by Guj. 2 of 1971, s. 2.
 2. Sub-sections (IC) and (ID) were inserted by Guj. 5 of 1973, s. 13(1).
 3. Sub-sections (IC) was substituted by Guj. 13 of 1981, s. 3 (1).
 4. These words brackets, letters and figures were substituted for the words and figures "before the end of December, 1986" by Guj. 24 of 2011, s. 3.
 5. This portion was substituted for the portion beginning with the words "such tenant shall" and ending with the words "for making it" by Guj. 13 of 1981, s. 3 (2).

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(b) such tenant being a specified tenant shall also be entitled to exercise the right conferred in sub-section (1) by making an application at any time ¹[before the date specified under clause (b) of sub-section (5) of section 32M]

and on receipt of an application from any such tenant or specified tenant the Tribunal shall admit it as if it were an application made within the period specified for making it.]]

(2) On receipt of an application under sub-section (1) the Tribunal shall issue a notice to the tenant and the landlord calling upon them to appear before it on the date specified in the notice.

(3) If the tenant appears and makes a statement that he is willing to purchase the land, the land shall cease to be at the disposal of the Collector under section 32P and the Tribunal shall determine the purchase price of the land in the manner provided in section 32G as if the purchase had not been ineffective.

(4) The provisions of section 32 to 32P and sections 32 Q and 32R shall so far as may be applicable apply to the purchase of the land by a tenant under this section.

(5) In the case of land to which this section applies no action shall be taken under section 32P unless the tenant entitled to make an application under this section fails to make such application within the period specified in sub-section (1).]

²[*Explanation.*—Notwithstanding anything contained in any judgment, decree or order of any court, tribunal or other authority, for the purpose of clause (ii) of sub-section (1), the land shall not be deemed to have been disposed of till the person entitled to take possession of the land in pursuance of any direction the person entitled to take possession of the land in pursuance of any direction issued under sub-section (2) of section 32P takes actual possession of such land in accordance with law.]

Guj. 36 of 1965.

³[**32PPP.** (1) Notwithstanding anything in sections 32G and 32P where on or after the date of the coming into force of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1965,—

Further opportunity to purchase land to tenants whose purchase became ineffective after commencement of Guj. 36 of 1965.

(i) any land has been at the disposal of the Collector under section 32P on account of the purchase of the land by the tenant having become ineffective under sub-section (2) of section-32G by reason of the tenant failing to appear before the Tribunal or making a statement expressing his unwillingness to purchase the land, and

1. These words, brackets, letter and figures were substituted for the words and figures "before the end of December, 1986" by Guj. 24 of 2011, s. 3.
2. This Explanation shall be and shall be deemed always to have been added by Guj. 5 of 1973, s. 13(2).
3. Section 32PPP was inserted, *ibid.*, s 14.

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¹[(ii) the land so at the disposal of the Collector has not been disposed of in the manner provided in sub-section (2) of section 32P—

(a) the tenant, if he is willing to purchase the land may make an application in writing to the Tribunal before two months after the commencement of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1981; or

Guj. 13 of
1981.

(b) the tenant, if he is a specified tenant and is willing to purchase the land, may make an application in writing to the Tribunal ²[before the date specified under clause (b) of sub-section (5) of section 32M]

for a declaration that the purchase has not been ineffective.].

(2) On receipt of an application under sub-section (1) the Tribunal shall issue a notice to the tenant and the landlord calling upon them to appear before it on the date specified in the notice.

(3) If the tenant appears and makes a statement that he is willing to purchase the land, the land shall cease to be at the disposal of the Collector under section 32P and the Tribunal shall determine the purchase price of the land in the manner provided in section 32G as if the purchase has not been ineffective.

(4) The provisions of section 32 to 32P and sections 32Q and 32R shall so far as may be applicable apply to the purchase of the land by a tenant under this section.

(5) In the case of land to which this section applies no action shall be taken under section 32 P unless the tenant entitled to make an application under this section fails to make such application within the period specified in sub-section (1).

Explanation.—Notwithstanding anything contained in any judgement, decree or order of any court, tribunal or other authority for the purpose of clause (ii) of sub-section (1), the land shall not be deemed to have been disposed of till the person entitled to take possession of the land in pursuance of any direction issued under sub-section (2) of section 32P takes actual possession of such land in accordance with law.]

**Amount of
purchase price
to be applied
towards
satisfaction of
debts.**

32Q. (1) During an inquiry held under section 32G the Tribunal shall determine any encumbrances lawfully subsisting on the land on the tillers' day.

(2)(a) If the total amount of the encumbrances is less than the purchase price so determined,—

(i) where the purchase price is paid in lump sum it shall be deducted from the purchase price and the balance paid to the landlord;

(ii) where the purchase price is made payable in instalments, the Tribunal shall deduct such amount from such instalments towards the payment of the encumbrances:

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1. Clause (ii) was substituted by Guj. 13 of 1981, s. 4.
 2. These words, brackets, letters and figures were substituted for the words and figures "before the end of December, 1985" by Guj. 24 of 2011, s. 4.

Provided that where under any agreement, award, the decree or order of a court or any law, the amount of the encumbrances is recoverable in instalments, the Tribunal shall deduct such amount as it deems reasonable from instalments so payable.

(b) If the total amount of encumbrances is more than the amount so determined, the purchase price in lump sum or the instalments, as the case may be, shall be distributed in the order of priority. If any person has a right to receive maintenance or alimony from the profits of the lands, the Tribunal shall also make deductions for payment out of the purchase price.

(3) If such question involves any question of law regarding the validity of the ¹[encumbrances or the claim] of the holder of the encumbrance or any question regarding the amount due to in respect of the encumbrance, then notwithstanding anything contained in section 85A, the Tribunal shall in the manner prescribed refer the question for decision to ²[* * * *] the Civil Judge within the territorial limits of whose jurisdiction the land is situate. On receipt of such reference the Judge concerned shall, after giving notice to the parties concerned try the question referred to and record findings thereon and send the same to the Tribunal. The Tribunal shall then give the decision in accordance with the said findings.

(4) Nothing in this shall affect the rights of holder of any such encumbrances to proceed to enforce against the landlord his right in any other manner or any other law for the time being in force.

³[32QQ. (1) (a) Where a specified tenant permitted under clause (b) of sub-section (5) of section 32M to deposit with the Tribunal at any time ⁴[before the date specified under clause (b) of sub-section (5) of section 32M] the entire amount of the price of the land or, as the case may be, the unpaid portion of the price, together with the interest, as specified in sub-section (3) and (4) of section 32M, has failed to deposit with the Tribunal such amount before the date of the commencement of the Bombay Tenancy and Agricultural Lands (Gujarat Second Amendment) Ordinance, 1986 (hereinafter referred to as "the said date"), the State Government shall, notwithstanding the expiry of the period specified in clause (b) of sub-section (5) of section 32M, deposit on behalf of such specified tenant, with the Tribunal within a period of twelve months from the said date such amount, and on depositing such amount with the Tribunal, the purchase of land shall be deemed not to have become ineffective and the Tribunal shall issue a certificate of purchase to the specified tenant under sub-section (1) of section 32M.

Deposit or payment of purchase price by State Government on behalf of specified tenant.

Guj. Ord. 14 of 1986.

(b) Where a specified tenant permitted under clause (b) of sub-section (1C) or clause (b) of sub-section (1D) of section 32PP or under sub-clause (b) of clause (ii) of sub-section (1) of section 32PPP to make at any time ⁴[before the date specified under clause (b) of sub-section (5) of section 32M] an application under sub-section (1) of section 32PP for a declaration that purchase has not become ineffective, fails to make such application before the end of December, 1986, and the Collector directs under

1. These words were substituted for the words "encumbrance, the claim" by Bom. 38 of 1957, s. 17.
2. The words "the Judge of the Presidency Small Clauses Court, or" were deleted by the Gujarat Adaptation of Laws (State and Concurrent Subjects) (Third Amendment) Order, 1960.
3. Section 32QQ was inserted by Guj. 8 of 1987, s. 2.
4. These wrds, brackets, letters and figures were substituted for the workds and figures "before the end of December, 1986" by Guj. 24 of 2011, s. 5.

sub-section (2) of section 32P that the land in respect of which the tenancy is terminated shall be disposed of by sale to the specified tenant who is a tenant referred to in sub-clause (a-i) of clause (c) of the said sub-section (2) and the land is disposed of by sale to such specified tenant, the Collector shall issue a certificate of purchase in the form prescribed under sub-section (1) of section 32M to such specified tenant who shall be liable to pay to the Collector the price of such land determined by the Collector under sub-section (5) of section 32P.

(2) The amount deposited with the Tribunal under clause (a) of sub-section (1) or, as the case may be, the amount of price of land which the specified tenant is liable to pay to the Collector under clause (b) of sub-section (1) shall be deemed to be the amount of loan granted to the specified tenant by the State Government on such terms and conditions as may be prescribed and the amount of loan and interest or any portion thereof shall be recoverable from such specified tenant as arrears of land revenue.]

Purchaser to be evicted if he fails to cultivate personally.

32R. If at any time after the purchase of the land under any of the foregoing provisions, the purchaser fails to cultivate the land personally, he shall unless the Collector condones such failure for sufficient reasons, be evicted and the land shall be disposed of in accordance with the provisions of section 84C.

¹[(II-A) Termination of Tenancy by landlords, and purchase of land by tenants, of lands to which section 88C applies,

Definitions.

32S. For the purposes of section 32T and 32U—

(i) 'certified landlord' means a person who holds a certificate issued to him under sub-section (4) of section 88C; ²[but does not include a landlord within the meaning of Chapter III-AA holding a similar certificate]; and

(ii) 'excluded tenant' means a tenant of land to which the provisions of section 32 to 32R (both inclusive) do not apply by virtue of sub-section (1) of section 88C.

Special right of certified landlord to terminate tenancy for personal cultivation.

32T. (1) Notwithstanding anything contained in section 31 to 31B (both inclusive) but subject to the provisions of this section a certified landlord may, after giving notice and making an application for possession as provided in sub-section (3), terminate the tenancy of any land leased by him to an excluded tenant, if he *bona fide* requires such land for cultivating it personally.

(2) (a) The notice may be given and an application may be made by a certified landlord under sub-section (3), notwithstanding that in respect of the same tenancy any application made by him in accordance with sub-section (2) of section 31—

(i) is pending before the Mamlatdar or in appeal before the Collector or in revision before the Gujarat Revenue Tribunal on the date of the commencement of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1960 (hereinafter referred to in section as "the commencement date") or

(ii) has been rejected by the Mamlatdar or in appeal by the Collector or in revision by the Gujarat Revenue Tribunal before the commencement date.

Guj. XVI of 1960.

1. This heading and section 32S, 32T and 32U were inserted by Guj. 16 of 1960, s. 14.
2. These words, figures and letters were inserted by Guj. 24 of 1965, s. 6.

(b) Any such pending application shall be deemed to have abated on the commencement date.

(3) The notice required to be given under sub-section (1) shall be in writing and shall be served on the tenant on or before the 31st day of December, 1961 and a copy thereof shall, at the same time be sent to the Mamlatdar. An application for possession of the land shall thereafter be made under section 29 to the Mamlatdar on or before the 31st day of March, 1962:

Provided that where a landlord has applied for a certificate under sub-section (3) of section 88C within the period prescribed or specified therefor but no certificate has been issued to him before the 31st day of December, 1961, he may give such notice and make an application for possession of the land before the expiry of three months from the date on which a certificate is issued to him under sub-section (4) of section 88C.

(4) Where the certified landlord is of one of the following categories, namely:—

(a) a minor,

(b) a widow,

¹[* * * * *] or

(d) a person subject to any physical or mental disability,

then if he has not given a notice and not made an application as required by sub-section (1) and (3), such notice may be given and such application may be made—

(A) by the landlord within one year from the date on which—

(i) in the case of category (a) he attains majority;

²[* * * * *]

(iii) in the case of category (d) he ceases to be subject to such physical or mental disability; and

(B) in the case of a widow, by the successor-in-title within one year from the date on which the widow's interest in the land ceases to exist:

Provided that where a person of such category is a member of a joint family, the provisions of this sub-section shall not apply if at least one member of the joint family is outside the categories mentioned in this sub-section unless the share of such person in the joint family has been separated by *metes and bounds* before, 31st day of March, 1958 and the Mamlatdar on inquiry is satisfied that the share of such person in the land is separated, having regard to the area, assessment, classification and value of the land, in the same proportion as the share of that person in the entire joint family property, and not in a larger proportion.

1. Clause (c) was deleted by Guj. 24 of 1965, s. 7(a).
2. Item (ii) was deleted, *ibid.*, s. 7(b).

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(5) The right of a certified landlord to terminate a tenancy under this section shall be subject to the following conditions, namely:—

(a) that if before the commencement of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1960, the landlord has already under section 31 or under any other law then in force terminated the tenancy of any land held by the same tenant on the ground that he required it for personal cultivation thereof or for non-agricultural use and take possession, he shall not be entitled to terminate a tenancy under the provisions of sub-section (1); **Guj. XVI of 1960.**

(b) that notwithstanding anything contained in the Bombay Prevention of Fragmentation and Consolidation of Holding Act, 1947, the landlord shall be entitled to take possession of the land leased to the extent of half the area thereof; **Bom. LXII of 1947.**

Provided that if at date on which the application for possession is made by the landlord to the Mamlatdar in accordance with sub-section (3) or (4)—

(i) the landlord has not been cultivating personally any other land or has been cultivating personally other land less than half an economic holding, and

(ii) the tenant has been cultivating and is entitled to continue to cultivate personally other land exceeding half an economic holding, the landlord shall be entitled to take possession of the whole of the land leased;

(c) that the land leased stands in the Record of Rights or in any public record or similar revenue record on the 1st day of January, 1952 and thereafter until the commencement date in the name of the landlord himself, or of any of his ancestors but not of any other predecessor-in-title from whom title is derived by a assignment or court sale or otherwise, or of a joint family of which the landlord is a member;

(d) that the landlord shall not be entitled to the possession of the land, if an application under clause (iv) of sub-section (1) of section 88D has been made and has not been rejected.

(6) The tenancy of any land left with the tenant after the termination of the tenancy under this section shall not at any time afterwards be liable to termination again on the ground that the landlord *bonafide* requires that land for personal cultivation.

(7) If, in consequence of the termination of the tenancy under this section any part of the land leased is left with the tenant, the rent shall be apportioned in the prescribed manner in proportion to the area of the land left with the tenant.

32U. (1) Notwithstanding anything contained in sub-section (1) of section 88C, but subject to the provisions of this section every excluded tenant holding land from a certified landlord shall except as otherwise provided in sub-section (3), be deemed to have purchased from the landlord on the first day of April 1962, free from all encumbrances subsisting thereon on the said day, the land held by him as tenant, if such land is cultivated by him personally; and

Tenants of lands mentioned in section 88C to be deemed to have purchased land and other incidental provisions.

(i) the landlord has not given notice of termination of tenancy in accordance with sub-section (3) of section 32T, or

(ii) the landlord has given such notice but has not made an application thereafter under section 29 for possession as required by the said sub-section (3), or

(iii) the landlord not being a person of any of the categories specified in sub-section (4) of section 32T has not terminated the tenancy on any of the grounds specified in section 14 or has so terminated the tenancy but has not applied to the Mamlatdar on or before the 31st of March, 1962 under section 29 for possession of the land:

Provided that where the landlord has made such application for possession but it is rejected by the Mamlatdar or in appeal by the Collector or in revision by the Gujarat Revenue Tribunal under the provisions of this Act, the tenant shall be deemed to have purchased the land on the date on which the final order of rejection is passed.

(2) (a) Where a tenant, on account of his eviction from the land by the landlord before the 1st day of April, 1962, is not in possession of the land on the said date but has made or makes an application for possession of the land under sub-section (1) of section 29 within the period specified in that sub-section, then if the application is allowed by the Mamlatdar, or as the case may be, in appeal by the Collector or in revision by the Gujarat Revenue Tribunal, he shall be deemed to have purchased the land on the date on which the final order allowing the application is passed.

(b) Where such tenant has not made an application for possession within the period specified in sub-section (1) of section 29 or the application made by him is finally rejected under this Act, and the land is held by any other persons as tenant on the expiry of the said period or on the date of the final rejection of the application, such other person shall be deemed to have purchased the land on the date of the expiry of the said period or, as the case may be, on the date of the final rejection of the application.

(3) Where the certified landlord being a person of any of the categories specified in sub-section (4) of section 32T has not given notice of termination of the tenancy of an excluded tenant in accordance with sub-section (3) of that section or has given such notice but has not made an application thereafter under section 29 for possession

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as required by the said sub-section (3) such excluded tenant shall be deemed to have purchased the land held by him as tenant on the expiry of the period specified in sub-section (4) of section 32T:

Provided that where the tenancy is terminated and application for possession is made in accordance with the provisions of sub-section (4) of section 32T but the application is rejected by the Mamlatdar or in appeal by the Collector or in revision by the Gujarat Revenue Tribunal, the tenant shall be deemed to have purchased the land on the date on which the final order of rejection is passed.

(4) The provisions of section 32 to 32R shall so far as may be applicable apply to the purchase of land under this section by an excluded tenant.]

Right of ¹[*] tenants to exchange land.

33. (1) Notwithstanding anything contained in this Act or any other law or any agreement or usage, the ¹[*] tenants holding lands ²[* * *] as such ¹[*] tenants may agree and may make an application to the Mamlatdar in the prescribed form for the exchange of their tenancies in respect of the lands held by them as ¹[*] tenants.

(2) On receipt of the application, the Mamlatdar after giving notice to the landlord concerned and after making an inquiry may sanction the exchange on such terms and conditions as may be prescribed and may issue certificates in the prescribed form to the applicants.

(3) The certificates so issued shall be conclusive of the of such exchange against the landlords and all persons interested in the lands exchanged.

(4) Each of the two ¹[*] tenants shall on exchange hold the land on the same terms and conditions on which it was held by the original tenant immediately before the exchange subject to such modifications as may have been sanctioned by the Mamlatdar.

³[(III) *Restriction upon holding land in excess of ceiling area.*

34. [*Maximum land that can be held by a person.*] Deleted by Guj. 27 of 1961, s. 54, Sch. III, Item 1.

Holders of land to furnish particulars of land to Mamlatdar.

⁴[34A. Every person holding land in the charge of more than one Village Accountant whether as owner or tenant or partly as owner and partly as tenant on the 31st day of March, 1957, shall within the prescribed period furnish in the prescribed manner true particulars of all the land so held by him to each of the Mamlatdar within whose jurisdiction any piece of such land is situate.]

35. [*Provision of section 34 to land, coming into possession of person on gift, etc.*] Deleted by Guj. 27 of 1961, s. 54, Sch. III, Item 2.

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1. The word "Protected" was deleted by Bom. 13 of 1953, s. 23 (ii).
 2. The word "in the same village" were deleted, *ibid.*, s. 23 (i).
 3. This portion was substituted for sections 34 to 36, *ibid.*, s. 24.
 4. This section was inserted by Bom. 38 of 1957, s. 19.

36. If, as a result of any redistribution or transfer of land under the provisions of this Act, any area in excess of the economic holding or ceiling area, which a person is entitled to hold under this Act is left over as a fragment, the Collector may, [* * * * *]; permit such fragment to remain with either to the holders of the land, having regard to the efficient use thereof for agricultural purposes.]

Fragment in excess of economic holding or ceiling area may be permitted to remain with holder.

37. (1) If after the landlord takes possession of the land after the termination of the tenancy ²[under section 31] ³[or 32T] he fails to use it for any of the purposes specified in the notice given under ⁴[section 31] ³[or 32T] within one year from the date on which he took possession or ceases to use it at any time for any of the aforesaid purposes within twelve years from the date on which he took such possession, the landlord shall forthwith restore possession of the land to the tenant whose tenancy was terminated by him, unless he has obtained from the tenant his refusal in writing to accept the tenancy on the same terms and conditions or has offered in writing to give possession of the land to the tenant on the same terms and conditions and the tenant has failed to accept the offer within three months of the receipt thereof.

Landlord to restore possession if he fails to cultivate within one year.

⁵[(1A) Notwithstanding anything contained in sub-section (1), where in respect of any land the possession of which has been taken by the landlord after the termination of the tenancy under section 31 or 32T, the Mamlatdar *Suo motu* or on an application from any person interested in such land has reason to believe that the landlord has failed to use the land for any of the purpose specified in the notice given to the tenant under section 31 or 32T, within one year from the date on which he took possession of the land or ceases or has ceased to use it for the purpose specified in the notice, at any time within twelve years from the date on which he took possession, or has transferred the land to any other person and such transfer is inconsistent with the ground on which the tenancy of the land was terminated, the Mamlatdar shall, after issuing a notice to the landlord or as the case may be, to the landlord and the transferee both, in the prescribed form to showcause why the landlord should not be disentitled to retain possession of the land, as the case may be, why the transfer should not be declared invalid and after holding such inquiry as he deems fit, declare that the landlord shall not be entitled to retain possession of the land or, as the case may be, that the transfer of the land shall be invalid and that the transferee shall be deemed to be unauthorisedly occupying the land.

(1B) Where in the case of any landlord a declaration has been made under sub-section (1A) that he shall not be entitled to retain possession of the land such landlord shall forthwith offer in writing to the tenant whose tenancy was terminated to give possession of the land on the same terms and conditions on which the tenancy was held before its termination.

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1. The words and figures "notwithstanding the restrictions imposed under section 34 and 35" were deleted by Guj. 27 of 1961, s. 54, Sch. III, Item 3.
 2. These words and figures were substituted for the words and figures under section 34" by Bom.13 of 1956, s. 25(1).
 3. These word, figures and letter were inserted by Guj. 16 of 1960, s. 15(1).
 4. These word and figures were substituted for the words, brackets and figures "sub-section (1) of section 34" by Bom. 13 of 1956, s., 25(2).
 5. Sub-sections (1A) and (1B) were inserted by Guj. 5 of 1973, s. 15(i).

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If within three months of the receipt of such offer the tenant accepts such offer the landlord shall forthwith restore possession of the land to the tenant and if within the said period the tenant refuses in writing or fails to accept the tenancy, the land shall vest in the State Government free from all encumbrances lawfully subsisting thereon on the date of such vesting.]

(2) After the tenant has recovered possession under sub-section ¹[(I) or (IB)] he shall, subject to the provisions of this Act hold such land on the same terms and conditions on which he held it at the time his tenancy was terminated.

(3) If the landlord has failed to restore possession of the land to the tenant as provided in sub-section ¹[(I) or (IB)] he shall be liable to pay such compensation to the tenant as may be determined by the Mamlatdar for the loss suffered by the tenant on account of eviction.

²[(4) Where before the commencement of the Amending Act, 1955, a landlord in accordance with the provision of this Act as then in force has terminated, the tenancy of any land by giving notice to the tenant that he required the land for cultivating personally or for any non-agricultural purpose and has taken possession of the land, whether before or after such commencement, then if he fails to use the land for the purpose specified in the notice within one year from the date on which he took possession or cease to use it for the purpose specified in the notice at any time within twelve years from the date on which he took possession, the foregoing provisions of this section shall, notwithstanding any decree or order of a court or tribunal, apply to such failure or cessation, as the case may be, as if there had been a termination of the tenancy ³[under section 31, and where after the termination of tenancy as aforesaid the land has been transferred to any person and the transfer is inconsistent with the ground on which the tenancy of the land was terminated, the transfer shall be invalid and the person shall be deemed to be unauthorisedly occupying the land.]

(5) Whereas a failure or cessation referred to in sub-section (4) has taken place before the date of the coming into force of the Bombay Tenancy and Agricultural Lands (Gujarat **Guj. XVI** Amendment) Act, 1960, the liability of the landlord under sub-section ¹[(I) or (IB)] to restore **of 1960.** possession of the land to the tenant shall commence from that date.]

⁴[(5AA) Where in any case the transfer of any land has been declared to be invalid under sub-section (IA) or (4) and the transferee is deemed to be in unauthorised occupation of the land, such land shall be deemed to vest in the State Government on and from the date of such declaration, free from all encumbrances lawfully subsist in thereon on the said date.

1. These brackets, figures, letter and word were substituted for the brackets and figure "(I)" by Guj. 5 of 1973, s. 15 (ii).
2. These sub-sections were inserted by Guj. 16 of 1960, s. 15(2).
3. These word and figures were substituted for the words and figures "under section 31" and shall be deemed to have been substituted with effect on and from the 13th December, 1960 by Guj. 36 of 1965, s. 6(1).
4. Sub-section (5AA) and (5AB) were inserted by Guj. 5 of 1973, s. 15(iii).

(5AB) Where any land vests or is deemed to vest in the State Government under sub-section (1B) or (5AA) the State Government shall dispose of such land by granting it on new and impartible tenure and on payment of occupancy price equal to the reasonable price determined by the Mamlatdar in accordance with the provisions of section 63A, to persons or bodies in the order given in the priority list and the encumbrances referred to in sub-section (1B) or (5AA) shall be paid by the Mamlatdar out of the occupancy price in the manner provided in section 32Q for the payment of encumbrances out of the purchase price of the sale of the land, without prejudice to the right of the holder of such encumbrances to proceed against the person liable for the enforcement of his right in any other manner.

Explanation.- In this sub-section, "new and impartible tenure" means the tenure of occupancy which is non-transferable and non-partible without the previous sanction of the Collector.]

¹[(5A)] ²[* * * * *]

¹[(5B)] If the Mamlatdar declares the transfer to be invalid he shall direct ³[* * * *] that the amount of consideration, if any, received by the transferor shall be paid by the transferor to the transferee within the period specified in the direction.

¹[(5C)] If the transferor fails to pay the amount to the transferee within the period so specified, the amount shall be recovered from him as an arrear of land revenue and paid to the transferee.

¹[(5D)] Nothing in section 84A, 84B, or 84C shall apply to a transfer of land which is invalid under this section.

⁴[(6) The provisions of this section shall not apply to a landlord who becomes a serving member of the armed forces, and on that account, fails to use the land or ceases to use it, for any of the purposes specified in the notice referred to in sub-section ⁵[(1) or (1B)] and within the period specified in that sub-section.]

38. [Circumstances in which landlord shall be deemed to cultivate personally.] Deleted by Bom. 13 of 1956, s. 26.

39. If at any time the tenant makes an application to the Mamlatdar and satisfies him that the landlord has failed to comply within a reasonable time with the provisions of section 37, the tenant shall be entitled on a direction by the Mamlatdar to obtain immediate possession of the land and to such compensation as may be awarded by the Mamlatdar, for any loss caused to the tenant by eviction and by failure on the part of the landlord to restore or give possession of the land to him as required by section 37.

Application for recovery of possession by tenant.

1. Sub-sections (6) to (9) shall be and shall be deemed to have been inserted with effect on and from the 13th December, 1960, by Guj. 36 of 1965, s. 6(2) and were renumbered as sub-sections (5A to 5D) with effect on and from the date on which they were inserted by Guj. 15 of 1969, s. 3.
2. Sub-section (5A) was deleted by Guj. 5 of 1973, s. 15 (iv).
3. The words "that the land shall be restored to the possession of the transferor and" were deleted, *ibid.*, s. 15(v).
4. Sub-section (6) was inserted by Guj. 24 of 1965, s. 8.
5. These brackets, figures, letter and word were substituted for the brackets and figure "(1)" by Guj. 5 of 1973, s. 15 (vi).

Continuance of tenancy on death of tenant.

¹[40. (1) Where a tenant (other than a permanent tenant) dies, the landlord shall be deemed to have continued the tenancy on the same terms and conditions on which such tenant was holding it at the time of his death, to such heir or heirs of the deceased tenant as may be willing to continue the tenancy.

(2) Where the tenancy is inherited by heirs other than the widow of the deceased tenant, such widow shall have a charge for maintenance on the profits of such land.]

Compensation for improvement made by tenant.

41. (1) A²[* * *] tenant who has made an improvement on the land held by him shall if his tenancy is terminated under the provisions of this Act, be entitled to compensation for such improvement. For determining the amount of the compensation the tenant shall apply to the Mamlatdar in the prescribed form.

(2) The compensation to which a tenant shall be entitled under sub-section (1) shall be the estimated value of such improvement at the time of the termination of his tenancy. In estimating such value regard shall be paid to—

(a) the amount by which the value of the land is increased by the improvement;

(b) the present condition of the improvement and the probable duration of its effects;

(c) the labour and capital provided or spent by the tenant for the making of the improvement; and

(d) any reduction or remission of rent or other advantage allowed to the tenant by the landlord in consideration of the improvement ³[including permanent fixtures.]

Tenant's right to erect farm house.

42. A²[* * *] tenant shall be entitled to erect a farm-house on the land held by him as a ²[* * *] tenant.

Restriction on transfers of land purchased or sold under this Act.

⁴[43. ⁵(1) No land or any interest therein purchased by a tenant under section 17B, 32, 32F, 32-I. ⁶[*], ⁷[32U, 43-1D or 88E] or sold to any person under section 32P or 64 shall be transferred or shall be agreed by an instrument in writing to be transferred, by sale, gift, exchange, mortgage, lease or assignment, without the previous sanction of the Collector and except in consideration of payment of such amount as the State Government may by general or special order determine; and no such land or any interest, therein shall be partitioned without the previous sanction of the Collector]:

⁸[Provided that no previous sanction of the Collector shall be required, if the partition of the land is among the members of the family who have direct blood relation or among the legal heirs of the tenant:

Provided further that the partition of the land as aforesaid shall not be valid if it is made in contravention of the provisions of any other law for the time being in force:

Provided also that such members of the family or the legal heirs shall hold the land, after the partition, on the same terms, conditions and restrictions as were applicable to such land or interest therein purchased by the tenant or the person.]

⁹[(1A) The sanction under sub-section (1) shall be given by the Collector in such circumstances and subject to such conditions, as may be prescribed by the State Government.]

1. This section was substituted for the original by Bom. 13 of 1956, s. 27.

2. The word "protected" was deleted, *ibid.*, s.28.

3. These Words were inserted, *ibid.*

4. This section was substituted for the original, *ibid.*, s. 29.

5. This sub-section was substituted by Guj. 30 of 1977, s. 4(1).

6. The figure and letter "32-O" were deleted by Guj 10 of 2009, s. 4 (1).

7. These figures, letters and word were substituted for the figures, letters and word "32U, or 43-1D" by Guj. 21 of 1987, s.2.

8. These provisions were added by Guj. 10 of 2009, s.4 (2).

9. Sub-section (1A) was inserted by Guj. 15 of 1969, s. 4.

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¹[²[(1AA)] Notwithstanding anything contained in sub-section (1), it shall be lawful for such tenant] or a person to mortgage or create a charge on his interests in the land in favour of the State Government in consideration of a loan advanced to him by the State Government under the Land Improvement Loans Act, 1983, the Agriculturists'Loans Act, 1984, or the Bombay Non-agriculturists'Loans Act, 1928, as in force in the State of Gujarat, or in favour of a bank or co-operative society, and without prejudice to any other remedy open to the State Government, bank or co-operative society, as the case may be, in the event of his making default in payment of such loan in accordance with the terms on which such loan was granted, it shall be lawful for the State Government, bank or co-operative society, as the case may be, to cause his interest in the land to be attached and sold and proceeds to be applied in payment of such loan.

XIX of 1983.
XII of 1983.
Bom. III of 1928.

28 of 1955.

Explanation.—For the purposes of this sub-section, "bank" means—

(a) the State Bank of India constituted under the State Bank of India Act, 1955;

38 of 1959.

(b) any subsidiary bank as defined in clause (k) of section 2 of the State Bank of India (Subsidiary Bank) Act, 1959;

5 of 1970.

(c) any corresponding new bank as defined in clause (d) of section 2 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970;

10 of 1963.

(d) the Agricultural Refinance and Development Corporation, established under the Agricultural Refinance and Development Corporation Act, 1963.]

(1B) Nothing in sub-section (1) ⁴[or(1AA)] shall apply to land purchased under section 32, ⁵[32 F or 64] by a permanent tenant thereof, if prior to the purchase, the permanent tenant, by usage custom, agreement or decree or order of a court, held a transferable right in the tenancy of the land.]

⁶[(1C) The land to which sub-section (1) applies and for which no permission is required under sub-section (1) of section 65B of the Bombay Land Revenue Code, 1879 for use of such land for a *bonafide* industrial purpose may, notwithstanding anything contained in sub-section (1) of this section, be sold without the previous sanction of the Collector under sub-section (1) but subject to payment of such amount as may be determined by the State Government under sub-section (1).]

(2) ⁸[Any transfer or partition, or any agreement of transfer, or any land or any interest therein] in contravention of sub-section (1) ⁷[or sub-section (1C)] shall be invalid.]

⁹[CHAPTER III-AA.

SPECIAL PROVISIONS FOR TERMINATION OF TENANCY BY LANDLORDS WHO
ARE OR HAVE BEEN SERVING MEMBERS OF THE ARMED FORCES AND
FOR PURCHASE OF THEIR LANDS BY TENANTS.

43-1A. In this Chapter, unless the context requires otherwise, 'landlord' a landlord (including a certified landlord within the meaning of section 32S) who is, or has ceased to be, a serving member of the armed forces; and in relation to the land of a landlord who is dead, includes his widow, son, son's son, unmarried daughter, father or mother.

Definition.

43-1B. (1) Notwithstanding anything contained in the foregoing provisions of this Act, but subject to the provision of this section, it shall be lawful to a landlord at any time after the

Right of landlord to terminate the tenancy.

1. These sub-sections were inserted by Guj. 16 of 1960, s. 16(2).
2. This Sub-section was substituted by President's Act No. 37 of 1976, s. 2(i).
3. Sub-section (1A) inserted by Guj.16 of 1960 was renumbered as sub-section (1AA) by Guj. 30 of 1977, s. 4(2).
4. These words, brackets, figure and letters were substituted for word, brackets, figure and letter "or (1A)" by President's Act No. 37 of 1976, s. 2(ii).
5. These figures , letters and word were substituted for the figures letters, and words "32F,32-0 or 64" by Guj. 10 of 2009, s. 4(3).
6. sub-section (1C) was inserted by Guj.7 of 1997, s. 2(1).
7. These word, brackets and figure were inserted, *ibid.*, s.2(2).
8. These words were substituted for the words "Any transfer of partition of land" by Guj. 30 of 1977, s. 4(4).
9. Chapter III-AA was inserted by Guj. 24 of 1965, s. 10.

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commencement of the Gujarat Tenancy Law (Defence Personnel) (Amendment) Act, 1965, (to terminate the tenancy of any land and obtain possession there of, but—

Guj. 24
of 1965.

(a) of so much of such land as will be sufficient to make up the total land in his actual possession equal to the ceiling area; and

(b) where the landlord is a member of a joint family, only to the extent of his share in the land (not exceeding the ceiling area) held by the joint family:

Provided that the Collector on inquiry is satisfied that such share has (regard being had to the area, assessment, classification and value of land) been separated by metes and bounds in the same proportion as his share in the entire joint family property and not in a larger proportion.

(2) No tenancy of any land shall be terminated under sub-section (1), unless a notice in writing is given to the tenant, and an application for possession under sub-section (3A) of section 29 is made to the Collector:

Provided that in the case of a landlord ceasing to be a serving member of the armed forces or dying while being or after ceasing to be such member, whether before or after the commencement of the Gujarat Tenancy Law (Defence Personnel) (Amendment) Act, 1965, such notice shall be given and such application be made not later than the date of the expiry of a period of two years—

Guj. 24
of 1965.

(a) from the date of such cessor or as the case may be, death, or

(b) From the date of the commencement of the Gujarat Tenancy Law (Defence Personnel) (Amendment) Act, 1965.

Guj. 24
of 1965.

whichever event occurs later.

(3) Nothing in this Chapter shall—

(a) apply to a tenancy of land created (after obtaining possession there of under the provision of this Chapter) by a landlord who has ceased to be a serving member of the armed forces;[* * *]

(b) entitle a landlord who has ceased to be a serving member of the armed forces (as a result of his being duly dismissed or discharged after a court martial or on account of bad character or as a result of desertion) or who has not been attested, to terminate the tenancy of his land under this section.

(4) Nothing in the Bombay Prevention of Fragmentation and Consolidation of Holdings Act, 1947, shall affect the termination of any tenancy under this Chapter.

Bom. LXII
of 1947.

**Transfer of
pending
proceedings to
Collector and
State
Government.**

43-1C All proceedings for recovery or restoration of possession of land filed under section 31 or 32T by a landlord pending immediately before the commencement of the Gujarat Tenancy law (Defence Personnel), (Amendment) Act, 1965, before a Mamlatdar shall (subject to any rules made as respects such transfer or any matter incidental thereto) on such commencement, stand transferred to the Collector, and all such proceeding pending in appeal before the Collector or in revision before the Gujarat Revenue Tribunal shall likewise stand transferred to the State Government; and such proceeding shall be deemed to have

Guj. 24
of 1965.

1. Thses words, figures and letter were deleted by Guj. 10 of 2009, s.5.

been instituted for restoration of the land before the Collector under section 43-1B, or as the case may be, pending in revision before land the State Government under section 73 A and be disposed of accordingly.

43-1D. (1) Notwithstanding anything contained in the foregoing provisions of this Act, or any law, agreement, custom or usage to the contrary, but subject to the provisions of this section a tenant holding land from a landlord shall, subject to the provisions of section 32A, be entitled to purchase from the landlord—

Right of tenant to purchase land from landlord.

(a) where the landlord fails to make an application as required by section 43-1B, the land so held by him, and

(b) in any other case, such part of the land held by the tenant as is left with him after the termination of tenancy under section 43-1B.

(2) The right to purchase land under sub-section (1) shall be exercised within one year from the date on which possession of the land is obtained by the landlord in pursuance of the provision of section 43-1B; or as the case may be, from the date of the expiry of the period referred to in the proviso to sub-section (2) of section 43-1B; and intimation of exercise of the right shall be sent to the landlord and the Tribunal in the prescribed manner within the period aforesaid.

(3) The provision of section 32 to 32E (both inclusive) and section 32G to 32N (both inclusive) and sections 32P, 32Q and 32R shall apply to the purchase of the land by a tenant under sub-section (1) as those provisions apply in relation to the purchase of land under section 32.

43-1E. Nothing in this Chapter shall apply in relation to land which before the commencement of the Gujarat Tenancy law (Defence Personnel) (Amendment) Act, 1965, is purchased by any tenant under the provisions of Chapter III].

Savings.

¹[CHAPTER III-A.

SPECIAL PROVISIONS FOR LAND HELD ON LEASE BY INDUSTRIAL OR COMMERCIAL

UNDERTAKING AND BY CERTAIN PERSONS FOR THE CULTIVATION OF

SUGARCANE AND OTHER NOTIFIED AGRICULTURAL PRODUCE.

43A. (1) The provision of sections 4B, 8, 9, 9A, 9B, 9C, 10, 10A, 14, 16, 17, 17B, 18, 27, 31 to 31D (both inclusive), 32 to 32R (both inclusive), ²[* * *] 43, 63, ³[63A and 64] shall not apply to—

Some of the provisions not to apply to leases of land obtained by industrial or commercial undertaking, certain co-operative societies or for cultivation of sugarcane or fruits or flower.

(a) ⁴[land leased to or held by] any industrial or commercial undertaking (other than a Co-operative Society) which in the opinion of the State Government *bonafide* carries on any industrial or commercial operations and which is approved by the State Government;

(b) lease of land granted to any bodies or persons other than those mentioned in clause (a) for the cultivation of sugarcane or the growing of fruits or flower or for the breeding of livestock;

1. Chapter III-A and III-B were inserted by Bom. 13 of 1956, s. 30.

2. The figures "34, 35" were deleted by Guj. 27 of 1961, s. 54, Sch. III, Item 4.

3. These figures, letter and word were substituted for the figures, letter and word "63 A , 64 and 65" by Guj. 10 of 2009, s.6.

4. These words were substituted for the words "leases of land grant or for the benefit of" by Bom. 38 of 1957, s. 20(1).

(c) to lands held or leased by such co-operative societies as are approved in the prescribed manner by the State Government which have for their object the improvement of the economic and social condition of peasants or ensuring the full and efficient use of land for agriculture and allied pursuits.

(2) The State Government may by notification in the *Official Gazette* in this behalf direct that the provisions of the said sections shall not apply to a lease of land obtained by any person for growing any other class of agricultural produce to which it is satisfied that it will not be expedient in the public interest to apply the said provisions. Before the issue of such notification, the State Government shall direct an inquiry to be made by an officer authorised in this behalf by the State Government and shall give all persons who are likely to be affected by such notification, an opportunity to submit their objections.

(3) Notwithstanding anything contained in sub-section (1) and (2), it shall be lawful for the State Government to direct, by notification in the *Official Gazette* that the lease ¹[or lands, as the case may be,] to which the provisions of sub-section (1) and (2) apply, shall be subject to such conditions as may be specified in the notification, in respect of —

(a) the duration of the lease;

(b) the improvements to be made on the and the formation of co-operative farming societies for that purpose and financial assistance to such societies;

(c) the payment of land revenue, irrigation cess, local fund cess and any other charge payable to the State Government or any local authority;

(d) any other matter referred to in sections mentioned in sub-section (1).

**Reasonable
rent of
land to
which section
43A applies.**

43B. Notwithstanding any agreement, usage, decree or order of a court or any other authority, in the case of any land to which section 43A applies, the rent payable shall be reasonable rent as determine under the following clauses :—

(1) A landlord or a tenant of such land may make an application in writing to the Mamlatdar for the determination of the reasonable rent in respect of such land.

(2) On receipt of such application, the Mamlatdar shall give notice thereof to the party to the lease after holding an inquiry shall determine the reasonable rent.

(3) In determining the reasonable rent regard shall be had to the following factors:—

(a) profits of agriculture of similar lands in the locality.

(b) prices in the locality of the particular crop for the growing of which the land is leased,

1. These words were inserted by Bom. 38 of 1957, s. 20 (2).

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(c) the improvements made in the land by the lessee or the landlord.

(d) the assesment payable in respect of land.

(e) the profits realised by the lessee on account of the lease of the land.

(f) profit earned by an industrial or commercial undertaking by the manufacture or sale of articles made out of the produce or the land leased.

(g) such other factors as may be prescribed.

(4) The reasonable rent determined by the Mamlatdar under clause (2) shall, with effect from ¹[the date specified by the mamlatdar] in that behalf, be deemed to be the rent fixed under the lease in lieu of the rent, if any, agreed between the parties.

CHAPTER III-B

**SPECIAL PROVISIONS IN RESPECT OF AREAS WITHIN THE LIMITS
OF A MUNICIPALITY OR A CANTONMENT.**

43C. Nothing in sections 32 to 32R (both inclusive) and 43 shall apply to lands in the ²[areas with on the date of the coming into force of the Amending Act, 1955 are within the limits of] :- **Certain provisions not to apply to municipal or cantonment areas.**

³[* * * *]

(b) a municipal corporttion constituted under Bombay Provincial Municipal Corporations Act, 1949.

Bom. LIX.
of 1949.

⁴[* * * *]

(e) a cantonment, or

Bom. XXV.
of 1955.

(f) any area included in a Town Planning Scheme under the Bombay Town Planning Act, 1954:

Bom. XXX.
of 1952.

Provided that if any person has acquired any right as a tenant under this Act on or after the 28th December, 1948, the said right shall not be deemed to have been affected by the Bombay Tenancy and Agricultural Lands (Amendment) Act, 1952, or (save as expressly provided in section 43D) by the amending Act, 1955, notwithstanding the fact that either of said Act has been made applicable to the area in which such land is situate.

43D. (1) In the areas ⁵[to which section 43C applies] notwithstanding anything contained in section 31 to 31D (both inclusive) a landlord may terminate the tenancy of a tenant (other than a permanent) in respect of any land with effect from the 31st day of May of any year by giving the tenant three months notice in writing, if the landlord *bona fide* requires the land for any non-agricultural purpose:

Termination of tenancy.

1. These words were substituted for the words "the date of the order of the Collector made" by Bom.38 of 1957, s. 21.
2. These words shall be and shall be deemed always to have been substituted with effect on and from the 1st August, 1956 for the words "areas within the limits of" by Guj. 36 of 1965, s. 7.
3. Clause (a) was deleted by the Gujarat Adaption of laws (State and Concurrent subjects) (Third Amendment) Order, 1960.
4. Clause (c) and (d) were deleted by Guj. 16 of 1960, s. 17.
5. These words, figures and letter were substituted for the words, figures and letter "specified in section 43C", *ibid.*, s. 18.

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Provided that the three months' period of such notice shall expire before the 31st day of May of such year.

(2) The provisions of sections 29, 37 and 39 shall *mutatis mutandis* apply to the termination of the tenance of a tenant in respect of any land under sub-section (1).

¹[* * * * *]

CHAPTER IV.

MANAGEMENT OF ESTATES HELD BY LANDHOLDERS.

Power to assume management of land holder's estate.

44. Notwithstanding any law for the time being in force, usage or custom or the terms of contract or grant, when the ²[State] Government is satisfied that on account of the neglect of a landholder or disputes between him and his tenants the cultivation of his estate has seriously suffered, or when it appears to the ²[State] Government that it is necessary ³[for the said purpose or for the purpose of] ensuring the full and efficient use of land for agriculture to assume management of any land holder's estate, a notification announcing such intention shall be published in the *Official Gazette*, and the Collector shall cause notice of the substance of such notification to be given at convenient places in the locality where the estate is situated. Such notification shall be conclusive.

Vesting of estate in management.

45. ⁴[(1)] On the publication of the notification under section 44, the estate in respect of which the notification has been published shall, so long as the management continues, vest in the ²[State] Government. Such management shall be deemed to commence from the date on which the notification is published and the ²[State] government shall appoint a manager to be in charge of such estate.

⁵[(2) Notwithstanding the vesting of the estate in the state Government under sub-section (1), the tenant holding the lands on lease comprised in the estate shall, save as otherwise provided in this Chapter, continue to have the same right and shall be subject to the same obligations, as they have or are subject under the preceding Chapter in respect of the lands held by them on lease.]

Effect of declaration of management.

46. On the publication of the notification under section 44, the following consequences shall ensue :-

(1) all proceeding then pending in any Civil Court in respect to the debts and liabilities enforceable against the estate shall be stayed; and the operation of all processes, executions and attachments then in force for or in respect of such debts and liabilities shall be suspended;

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1. Sub-section (3) was deleted by the Gujarat Adaption of laws (State and Concurrent Subjects) (Third Amandement) Order, 1960.
 2. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
 3. These words were substituted for the words for the purpose of improving the economic and social condintion of peasants or" by Bom. 33 of 1952, s. 11.
 4. Section 45 was renumbered as sub-section (1) of that section, *ibid.*, s. 12.
 5. Sub-section (2) was added, *ibid.*

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(2) So long as the management continues no fresh proceedings, processes, executions or attachment shall be instituted in or issued, enforced or executed by any Civil Court in respect of such debts and liabilities;

(3) so long as the management continues the holder of the estate shall be incompetent—

(a) to enter into any contract involving the estate in pecuniary liability.

(b) to mortgage, charge, lease or alienate the property under management or any part thereof, or

(c) to grant valid receipts for the rents and profits arising or accruing therefrom:

Provided that nothing contained in this section shall be deemed to preclude the Manager from letting and the holder from taking the whole or a part of such estate on such terms consistent with this Act as may be agreed upon between the parties;

(4) so long as the management continues, no person other than the Manager shall be competent to mortgage, charge, lease or alienate such estate or any part thereof.

47. (1) The Manager shall during the management of the estate have all the powers which the holder thereof might as such have exercised and shall receive and recover all rents and profits due in respect of the property under management. **Manager's powers.**

(2) For the purposes of recovering such rents and profits the Manager shall have, in addition to any powers possessed by the holder, all the powers possessed by the Collector under the law for the time being in force for securing and recovering land revenue due to Government.

48. (1) From the sums received or recovered under section 47, the Manager shall pay— **Manager to pay costs of management, etc.**

(i) the costs of management including the costs of necessary repairs;

(ii) the Government revenue and all debts and liabilities for the time being, due or incurred to the ¹[Government] in respect of the property under management;

(iii) the rent, if any, due to any superior holder in respect of the said estate;

(iv) such periodical allowance as the Collector may from time to time fix for the maintenance and other expenses of the holder and of such members of his family as the Collector directs;

1. This words was substituted for the word "Crown" by the Adaptation of Laws Order, 1950.

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(v) the costs of such improvements of the said estate as he thinks necessary and as approved by the Collector.

(2) The residue shall be retained by the Manager for the liquidation, in the manner hereinafter provided, of the debts and liabilities other than those mentioned in sub-section (1) and also for the repayment, either before or after the liquidation of such debts and liabilities, of any loan received from Government by the Manager under this Act. The balance, if any, shall be paid to the holder.

Notice to claimants.

49. On the publication of the order of management, the Manager shall publish in the *Official Gazette*, a notice calling upon all persons having claims against the estate under management to notify the same in writing to such Manager within two months from the date of the publication. He shall also cause copies of such notice to be exhibited at such several places as he thinks fit.

Claim to contain full particulars.

50. (1) Every such claimant shall, alongwith his claim, present full particulars thereof.

(2) Every document on which the claimant finds his claim, or on which he relies in support thereof, shall be delivered to the Manager alongwith the claim.

(3) If the document be an entry in any book, the claimant shall produce the book to the Manager, together with copy of the entry on which he relies. The Manager shall mark the book for the purpose of identification, and, after examining and comparing the copy with the original shall return the book to the claimant.

(4) If any document in possession or under the control of the claimant is not delivered or produced by him to the Manager alongwith the claim, the manager may refuse to receive such document in evidence on the claimant's behalf at the investigation of the case.

Claim not duly notified to be barred.

51. Every such claim other than the claim of the ¹[Government] not informed to the Manager within the time and in the manner required by such notice shall, except as provided hereinafter, be deemed for all purposes and on all occasions, whether during the continuance of the management or afterwards, to have been duly discharged:

Provided that when proof is made to the Manager that the claimant was unable to comply with the provisions of section 49, the Manager may receive such claim within the further period of two months from the expiration of the original period of two months.

Determination of debts and liabilities.

52. The Manager shall inquire into the history and merits of every claim received under preceding sections and shall in accordance with the rules to be made under this Act determine the amount of the debts and liabilities, if any, justly due to the several claimants.

1. This word was substituted for the "Crown" by the Adaptation of Laws Orders, 1950.

53. If such amount cannot be paid at once, the Manager shall then proceed to rank such debts and liabilities according to the order in which they shall be paid, and to fix the interest, if any, to be paid thereon, respectively from the date of the final decision thereon, to the date of the payment and discharge thereof.

Power to rank debts and fix interest.

54. When the total amount of the debts and liabilities including those due and incurred to the ¹[Government] has been finally determined, the Manager shall prepare and submit to the Collector a schedule of such debts and liabilities, and a scheme (hereinafter called the liquidation scheme) showing the mode in which it is proposed to pay and discharge the same, whether from the income of the property under management, or with the aid of funds raised under the powers hereinafter conferred, or partly in one of such ways and partly in the other.

Scheme for liquidation.

55. Every liquidation scheme shall further provide for the continuance of the payments to be made by the Manager and for the repayment of money, if any, which the Manager proposes to borrow from Government under this Act and may provide for the improvement of the estate under management either from the said income or with the aid of the funds raised as aforesaid or partly in one of such ways and partly in the other.

Provision of scheme.

56. When the Collector sanctions the liquidation scheme, he shall notify the fact of such sanction at such place and in such manner as the ²[State] Government may from time to time by rule direct; and thereupon—

Effects of sanctioning scheme.

(i) all proceedings, processes, executions and attachments stayed or suspended under section 46 shall be for ever barred;

(ii) every debt or liability due or owing to any person which was provable before the Manager shall be extinguished, and such person shall be entitled to receive under the liquidation scheme the amount, if any finally awarded to him under the preceding sections in respect of such debt or liability.

57. (1) If the estate under management or any part thereof be in the possession of a mortgagee, or a conditional vendee, the manager, at any time after the liquidation scheme has been sanctioned as aforesaid, may by an order in writing require such incumbrancer to deliver up possession of the same to him at the end of the then current revenue year.

Powers to remove mortgagee in possession.

(2) If such incumbrancer refuses or neglects to obey such order, the Manager may without resorting to a Civil Court enter upon the property and summarily evict therefrom the said incumbrancer or any other person obstructing or resisting on his behalf.

(3) Nothing in this section shall be held to affect the right of any incumbrancer to receive under the liquidation scheme the amount, if any, awarded to him under this Act.

58. Subject to the rules made under this Act, the Manager after the liquidation scheme has been sanctioned as aforesaid, shall have power to sell or grant on lease all or any part of the estate under the management:

Power to sell or lease.

1. This word was substituted for the word "Crown" by the Adaptation of Laws Order, 1950.

2. This word was substituted for the word "Provincial", *ibid.*

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Provided that the estate or any part thereof shall not be sold or leased for a period exceeding ten years without the previous permission of the Collector:

Provided further that the Collector shall not give such permission unless he is satisfied that such sale or lease is necessary for the benefit of the estate ¹[or unless such sale is in favour of ²[a tenant under section 32, 32F, 32-I or 32-O.]]

Manager's receipt a discharge.

59. The Manager's receipt for any moneys, rents or profits raised or received by him under this Act shall discharge the person paying the same therefrom or from being concerned to see to the application thereof.

Holder of estate dying.

60. (1) If the holder of the estate dies after the publication of the order of management, the management shall continue and proceed in all respects as if the holder were still living.

(2) Any person succeeding to the whole or any part of the estate under management shall, while such management continues, be subject in respect of such estate to the disabilities imposed under this Act.

(3) No Civil Court shall, during the continuance of the management, issue any attachment or other process against any portion of the estate under management for or in respect of any debt or liability incurred by any such person either before or after his said succession.

Termination of management.

61. The ³[State] Government, when it is of opinion that it is not necessary to continue the management of the estate, by order published in the *Official Gazette* direct that the said management shall be terminated. On the termination of the said management, the estate shall be delivered into the possession of the holder, or, if he is dead, of any person entitled to the said estate together with any balances which may be due to the credit of the said holder. All acts done or purporting to be done by the Manager during the continuance of the management of the estate shall be binding on the holder or to any person to whom the possession of the estate has been delivered.

Manager deemed to be public servant.

62. The manager appointed under this Chapter shall be deemed to be a public servant under section 21 of the Indian Penal Code. XLV of 1860.

CHAPTER V.

RESTRICTIONS ON TRANSFERS OF AGRICULTURAL LANDS, MANAGEMENT OF UNCULTIVATED LANDS AND ACQUISITION OF ESTATES AND LANDS.

Transfers to non-agriculturists barred.

63. (1) Save as provided in this Act,—

(a) no sale (including sales in execution of a decree of a Civil Court or for recovery of arrears of land revenue or for sums recoverable as arrears of land revenue), gift exchange or lease of any land or interest therein, or

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1. These words and figures were inserted by Bom. 33 of 1952, s. 13.
 2. These words, figures and letters were substituted for the words and figures "a protected tenant under section 32" by Bom. 13 of 1956, s. 31.
 3. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

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(b) no mortgage of any land or interest therein, in which the possession of the mortgaged property is delivered to the mortgage, ¹[or]

²[(c) no agreement made by an instrument in writing for the sale, gift, exchange, lease or mortgage of any land or interest therein.]

shall be valid in favour of a person who is not an agriculturist ³[or who being an agriculturist cultivates personally land not less than the ceiling area whether as an owner or tenant or partly as owner and partly as tenant or who is not an agricultural labourer]:

Provided that the Collector or an officer authorised by the ⁴[State] Government in this behalf may grant permission for such sale, gift, exchange, lease or mortgage, ⁵[or for such agreement] on such conditions as may be prescribed:

⁶[Provided further that no such permission shall be granted, where land is being sold to a person who is not an agriculturist for agricultural purpose, if the annual income of such person from other sources exceeds five thousand rupees.]

⁷[(1A) The State Government may, by notification in the *Official Gazette*, exempt from the provisions of sub-section (I), for the transfer of any agricultural land to any public trust established for the charitable purpose and which is non-profitable in nature, for the use of such land in the field of health and education, subject to such conditions as may be specified therein.]

(2) Nothing in this section shall be deemed to ⁸[prohibit the sale, gift, exchange or lease, or the agreement for the sale, gift, exchange or lease, of] a dwelling house or the site thereof or any land appurtenant to it in favour of an agricultural labourer or an artisan ⁹[or a person carrying on any allied pursuit].

¹⁰[(3) Nothing in this section shall apply or be deemed to have applied to a mortgage of any land or interest therein effected in favour of a co-operative society as security for the loan advanced by such society ¹¹[or any transfer declared to be a mortgage by a court under section 24 of the Bombay Agricultural Debtors' Relief Act, 1947]].

¹²[(4) Nothing in section 63A shall apply to any sale made under sub-section (I).]

¹³[63A. (1) Except as otherwise expressly provided in this Act, the price of any land sold or purchased under the provisions of this Act shall consist of the following amounts, namely :-

(a) an amount not being less than 20 times the assessment levied or leviable in respect of the land and not being more than 200 times such assessment excluding, however, for the purpose of calculation, the amount of water rate, if any, levied under section 55 of the Bombay Land Revenue Code, 1879 and included in such assessment;

(b) the value of any structures, wells and embankments constructed, permanent fixtures made and trees planted on the land.

1. This word was added by Guj. 30 of 1977, s. 5(1) (i).

2. This clause was inserted, *ibid.*, s. 5(1) (ii).

3. These words were inserted by Bom. 13 of 1956, s. 32(1).

4. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.

5. These words were inserted by Guj. 30 of 1977, s. 5 (1) (iii).

6. This proviso was inserted by Guj. 5 of 1973, s. 16.

7. Sub-section (1A) was inserted by Guj. 5 of 2015, s. 2.

8. These words were substituted for the words "prohibit the sale, gift, exchange on lease of" by Guj. 30 of 1977, s. 5(2).

9. These words were inserted by Bom. 13 of 1956, s. 32 (2).

10. This sub-section was added by Bom. 12 of 1951, s. 6.

11. These words and figures were inserted by Bom. 13 of 1956, s. 32(3).

12. This sub-section was added, *ibid.*, s. 32(4).

13. This section was inserted, *ibid.*, s. 33.

Bom.
XXVIII of
1947.

Bom. V
of 1879.

Reasonable
price of land
for the
purpose of
its sale and
purchase.

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(2) Where under the provisions of this Act any land is sold or purchased by mutual agreement, such agreement shall be registered before the Mamlatdar, and the price of the land shall, subject to the limits specified in sub-section (1), be such as may be mutually agreed upon by the parties. In the case of disagreement between the parties, the price shall be determined by the Tribunal having regard to the factors mentioned in this section.

(3) Where in the case of a sale or purchase of any land under this Act, the Tribunal or the Mamlatdar has to fix the price of such land under this Act, the Tribunal or the Mamlatdar, as the case may be, shall, subject to the quantum specified in sub-section (1), fix the price having regard to the following factors, namely:-

- (a) the rental values of lands used for similar purposes in the locality;
- (b) the structures and wells constructed and permanent fixtures made and trees planted, on the land by the landlord or tenant;
- (c) the profits of agriculture of similar lands in the locality;
- (d) the prices of crops and commodities in the locality;
- (e) the improvements made in the land by the landlord or the tenant;
- (f) the assessment payable in respect of the land; and
- (g) such other factors as may be prescribed;]

¹[*Explanation.*— For the purpose of this section the expression "assessment" shall have the meaning assigned to it in section 8.]

Sale of land for bonafide industrial purpose permitted in certain cases.

²[**63AA.** (1) Nothing in section 63 shall prohibit the sale or the agreement for the sale of land for which no permission is required under sub-section (1) of section 65B of the Bombay Land Revenue Code, 1879 in favour of any person for use of such land by such person for a *bonafide* industrial purpose: **Bom. V of 1879.**

Provided that –

(a) the land is not situated within the urban agglomeration as defined in clause (a) of section 2 of the Urban Land (Ceiling and Regulation) Act, 1976, **33 of 1876.**

(b) where the area of the land proposed to be sold exceeds ten hectares the person to whom the land is proposed to be sold in pursuance of this sub-section shall obtain previous permission of the industries Commissioner, Gujarat State or such other officer, as the State Government may by an order in writing, authorise in this behalf,

(c) The area of the land proposed to be sold shall not exceed four times the area on which construction for a bonafiede industrial purpose is proposed to be made by the purchaser:

Provided that any additional land which may be required for pollution control measures or required under any relevant law for the time being in force and certified as such by the relevant authority under that law shall not be taken into account for the purpose of computing four times the area:

³[Provided further that where the land is sold to a purchaser which is a company as defined by clause (20) of section 2 of the Companies Act, 2013, it may offer the equity shares of the company, to the person by whom such land is being sold, in *lieu* of the sale price of such land and if such peron is in agreement for accepting such equity shares, either in **18 of 2013.**

1. This Explanation was added by Bom. 15 of 1957, s. 12.

2. Section 63AA was inserted by Guj. 7 of 1997, s. 3.

3. This proviso was inserted by Guj. 28 of 2015, s. 2(1).

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full or partly, then it shall be incumbent upon such company to allot such equity shares of equivalent amount, either in full or partly, to such person,]

Bom. V of 1879. (d) where the land proposed to be sold is owned by a person to belonging to the Scheduled Tribe, the sale shall be subject to the provisions of section 73AA of the Bombay Land Revenue Code, 1870.

(2) Nothing in section 63A shall apply to any sale made in pursuance of sub-section (1).

(3) (a) Where the land is sold to a person in pursuance of sub-section (1) (hereinafter referred to as " the purchaser"), he shall within thirty days from the date of the purchase of the land for a bonafide industrial purpose send a notice of such purchase in such a form alongwith such other particulars as may be prescribed to the Collector and endorse a copy thereof to the Mamlatdar.

(b) Where the purchaser fails to send the notice and other particulars to the Collector under clause (a) within the period specified therein, he shall be liable to pay in addition to the non-agricultural assessment leviable under this Act, such fine not exceeding two thousand rupees as the Collector may, subject to rules made under this Act, direct.

(c) Where on receipt of the notice of the date of purchase for the use of land for a *bonafide* industrial purpose and other particulars sent by the purchaser under clause (a), the Collector, after making such inquiry as he deems fit—

(i) is satisfied that the purchaser of such land has validly purchased the land for a *bonafide* industrial purpose in conformity with the provisions of sub-section (1), he shall issue a certificate to that effect to the purchaser in such form and within such time as may be prescribed.

(ii) is not so satisfied, he shall, after giving the purchaser an opportunity of being heard, refuse to issue such certificate and on such refusal, the sale of land to the purchaser shall be deemed to be in contravention of section 63.

(d) (i) The purchaser aggrieved by the refusal to issue a certificate by the Collector under sub-clause (ii) of clause (c) may file an appeal to the State Government or such officer as it may, by an order in writing, authorise in this behalf.

(ii) The State Government or the authorised officer shall after giving the appellant an opportunity of being heard pass such order on the appeal as it or he deems fit.

(4) (a) The purchaser shall comply with the provisions of any law for the time being in force or any order or directions of the Central Government or State Government or any Corporation owned or controlled by such Government, Government Company, local authority or statutory authority in relation to use of land for industrial purpose before the land is put to use for such purpose.

¹[(b) the purchaser to whom a certificate is issued under sub-clause (i) of clause (c) of sub-section (3) shall commence production of goods or providing of services within five years from such date:

1. This clause was substituted by Guj. 28 of 2015, s. 2 (2).

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Provided that the period of five years may on an application made by the purchaser in that behalf be extended by two years by the Collector as he may by an order in writing in such circumstances as may be prescribed:

Provided further that the Collector shall not extend such period for more than a period of one year at a time:

Provided also that such aggregate period of seven years may, on an application made by the purchaser in that behalf, and on the payment of fifty per cent of the prevailing Jantri value, be extended by another three years by the State Government.]

¹[(4A) In case where the purchaser fails to commence the production of goods or providing of services within three years from the date of certificate issued under sub-section (3) or thereafter, the Collector may, after an application is made to him in that behalf, grant permission by an order for sale or transfer of such land:

Provided that such permission shall be granted by the Collector only upon the payment of -

(i) 40 per cent. of the prevailing Jantri value, if the application is made before the completion of a period of five years from the date of certificate;

(ii) 60 per cent. of the prevailing Jantri value, if the application is made after a period of five years but before the completion of a period of seven years from the date of certificate;

(iii) 100 percent. of the prevailing Jantri value, if the application is made thereafter.

(4B) Notwithstanding anything contained in sub-section (4) or sub-section (4A), -

(i) where the land is sold to a person in pursuance of sub-section (1) for the purpose of establishing an industrial park in consonance with the policy and conditions of the State Government in that behalf, the purchaser shall fulfill all the conditions in such manner and within such period as may be prescribed;

(ii) the purchaser shall be required to obtain certificate/certificates from the Industries Commissioner, Gujarat State, in the manner as may be prescribed of having fulfill the conditions as referred to in clause (i);

(iii) in case where the purchaser fails to obtain the certificate/certificates as referred to in clause (ii), the provisions of sub-section (5), in so far as vesting of such land or part of such land in case where the purchaser has already transferred any portion or portions of such land, in the State Government and disposal of such land are concerned, shall *mutatis mutandis* apply;

(iv) the purchaser shall be entitled to transfer or sell portion of such land to any person for establishing an industry thereon subject to the provisions of the policy of the State Government with regard to the industrial park;

(v) the transferee under clause (iv) or any person to whom such land may be transferred in any subsequent transaction or transactions shall be entitled to sell or transfer such portion of land to any person for the purpose as provided in clause (iv);

1. Sub-section (4A) and (4B) was inserted by Guj. 28 of 2015, s. 2 (3).

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(vi) in case where the purchaser is of the view, after a period of three years from the date of purchaser of such land, that it is not possible for him to fulfill the conditions and obtain the certificate/certificates as referred to in this section, he may make an application to the Collector for grant of permission to sale or transfer of such land and the Collector shall thereupon grant such permission only upon the payment of,-

(a) 40 per cent. of the prevailing Jantri value, if the application is made before the completion of a period of five years from the date of certificate; as referred to in sub-clause (i) of clause (c) of sub-section (3);

(b) 60 per cent. of the prevailing Jantri value, if the application is made after a period of five years, but before the completion of a period of seven years from the date of certificate; as referred to in sub-clause (i) of clause (c) of sub-section (3);

(c) 100 per cent. of the prevailing Jantri value, if the application is made thereafter:

Provided that such permission for sale of such land shall be granted only for the purpose of use of such land for the *bonafide* industrial purpose.

Explanation:- For the purposes of this section, the expression "*bonafide* industrial purpose" includes and shall always be deemed to have included the establishment of the industrial park.]

¹[(5) Where the Collector after making such inquiry deems fit and giving the purchaser an opportunity of being heard comes to the conclusion that the purchaser has failed to commence production of goods or providing of services within the period as specified in clause (b) of sub-section (4), or the period extended under the provisos to the clause, the land shall vest in the State Government free from all encumbrances on payment to the purchaser of such compensation as the State Government may determine and such land shall be disposed of by the State Government in the manner as may be prescribed.]]

²[**63AB.** (1) Notwithstanding anything contained in section 63, where the Mamalatdar suo moto or on the application of any person interested in the land, has reason to believe that, in the breach of the provisions of clause (a), (b) or (c) of sub-section (1) of section 63, transfer of the land had taken place in favour of a person who was not an agriculturist and that certain transaction or transactions have taken place thereafter and the person in whose favour the last transaction was made on or before the 30th June, 2015, is an agriculturist, he shall issue a notice to such person and shall give him an opportunity of being heard and also make an inquiry as he deems fit.

Last transaction if made to an agriculturist to be valid even if earlier transaction or transactions may be invalid.

(2) If the Mamalatdar comes to the conclusion that as a result of the last transaction in respect of such land, the person to whom such land was transferred is indeed an agriculturist, he shall call upon such person to pay to the State Government, for the use of such land only for the agriculture purpose, the amount of ten percent of the prevailing jantri and after such payment he shall declare by an order, such last transaction to be valid irrespective of the fact that any one or more of such transaction was or were invalid and upon such order, no proceeding under section 84C shall be initiated and if already initiated shall be discontinued forthwith.

1. Sub-section (5) was substituted by Guj. 28 of 2015, s. 2 (4).

2. Section 63AB, 63AC and 63AD were inserted by Guj. 28 of 2015, s. 3.

Conversion of land into non-agricultural purpose if the land is purchased before the commencement of Amending Act, 2015.

63AC. (1) Notwithstanding anything contained in section 63 or 63AD but subject to the provisions of any other law for the time being in force, any institution registered as a public trust for charitable purpose under the Gujarat Public Trusts Act, 1950, or any company registered under the Companies Act, 2013 which has in its objects the promotion of charity and to which provisions of section 8 of the said Act are applicable, has purchased the land in contravention of the provision of sub-section (1) of section 63 on or before the 30th June, 2015, such institution shall be entitled to make an application within six months from the commencement of the Gujarat Tenancy and Agricultural Land Laws (Amendment) Act, 2015, to the Collector for conversion of such land into non-agricultural purpose.

Bom. 29 of 1950.
18 of 2013.
Guj. 28 of 2015.

(2) On an application made under sub-section (1), the Collector shall make a detailed inquiry and comes to the conclusion that such institution has, in contravention of the provisions as referred to in sub-section (1) purchased the land, he shall call upon such public trust or the company as referred to in sub-section (1) to pay such amount in such manner as may be prescribed by the State Government and if such public trust or company pays such sum as directed by the Collector, the Collector shall allow the conversion of such land into the non-agriculture purpose and pass the order accordingly.

Penalty to transferee for transfer of land in breach of provision of sub-section (1) of section 63.

63AD. (1) Notwithstanding anything contained in section 84C, where the Mamalatdar *suo moto* or on the application of any person, has reason to believe that, in the breach of the provisions of clause (a), (b) or (c) of sub-section (1) of section 63, transfer of the land has taken place in favour of a person who is not an agriculturist or in favour of any institution, the Mamalatdar shall issue a notice to such person or institution and, after affording an opportunity of being heard, decide whether the transfer of the land is valid or not.

(2) If the Mamalatdar comes to a decision that the transfer of such land is not valid then he shall pass an order thereby,-

- (i) imposing the penalty of three times the amount of the prevailing Jantri of such land on such person or institution in whose favour such land is not validly transferred; and
- (ii) directing the person or institution in whose favour such land is not validly transferred to restore the land along with the rights and interest there in to the position in which it was immediately before such transfer within a period of one month of such order.

Explanation - For the purpose of this Act, the expression "Jantri" means the index of base market values as may be determine by the State Government from time to time.]

Sale of Agricultural land to particular person.

¹[**64.** (1) Where a landlord intends to sell any land, he shall apply to the Tribunal for determining the reasonable price thereof. The Tribunal shall thereupon determine reasonable price of the land in accordance with the provisions of section 63A. The Tribunal shall also direct that the price shall be payable either in lump sum, or in annual instalments not exceeding six carrying simple interest at $4\frac{1}{2}$ per cent. per annum:

Provided that in the case of sale of the land in favour of a permanent tenant when he is in possession thereof, the price shall be a six times the annual rent.

(2) After the Tribunal has determined the reasonable price, the landlord shall simultaneously in the prescribed manner make an offer,—

1. Section 64 was substituted for the original by Bom. 13 of 1956, s. 34.

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(a) in the case of agricultural land—

(i) to the tenant in actual possession thereof, notwithstanding the fact that such land is a fragment, and

(ii) to all persons and bodies mentioned in the priority list:

(b) in the case of a dwelling house, or a site of a dwelling house or land appointenant to such house when such dwelling house, site or land is not used or is not necessary to carry on agricultural operations in the adjoining lands—

(i) to the tenant thereof;

(ii) to the person residing in the village who is not in possession of any dwelling house:

Provided that if there are more than one such person the offer shall be made to such person or persons and in such order of priority as the Collector may determine in this behalf having regard to the needs of the following persons, namely:-

(i) an agricultural labourer,

(ii) an artisan,

(iii) a person carrying on an allied pursuit,

(iv) any other person in the village.

(3) The persons to whom such offers are made shall intimate to the landlord within one month from the date of receipt of the offer whether they are willing to purchase the land at the price fixed by the Tribunal.

(4) (a) If only one person intimates to the landlord under sub-section (3) his willingness to accept the offer made to him by the landlord under sub-section (2), the landlord shall call upon such person by a notice in writing in the prescribed form to pay him the amount of the reasonable price determined by the Tribunal or to deposit the same with Tribunal within one month or such further period as the landlord may consider reasonable from the date of receipt of the notice by such person.

(b) If more than one person intimate to the landlord under sub-section (3) their willingness to accept the offers made to them by the landlord under sub-section (2), the landlord shall call upon by a notice in writing in the prescribed form and the person having the highest priority in the order of priority given in sub-section (2) to pay him the amount of the reasonable price determined by the Tribunal or to deposit the same with the Tribunal within one month or such further period as the landlord may consider reasonable from the date of the notice by such person.

(5) If the person to whom a notice is given by the landlord under sub-section (4) fails to pay the amount of the reasonable price to the landlord or to deposit the same with the Tribunal within the period referred to in sub-section (4) such person shall be deemed to be not willing to purchase the land and the landlord shall call upon in the manner provided

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in sub-section (4) the person who stands next highest in the order of priority and who has intimated his willingness to the landlord under sub-section (3).

(6) If any dispute arises under this section regarding-

- (a) the offer made by the landlord under sub-section (2), or
- (b) the notice given by the landlord under sub-section (4) or (5), or
- (c) the payment or deposit of the reasonable price, or
- (d) the execution of the sale deed,

such dispute shall be decided by the Tribunal.

(7) (a) Notwithstanding anything contained in the foregoing provision of this section a landlord may after obtaining the previous permission of the Tribunal as provided in the next succeeding clause (b) sell any land notwithstanding the fact that such land is a fragment to the tenant in actual possession thereof at a price mutually agreed upon between him and the tenant subject to the provisions of section 63A.

(b) The landlord shall make an application in writing to the Tribunal for permission to sell the land at such price. On receipt of the application, the Tribunal shall grant the permission if, on holding an inquiry, it is satisfied that the price has been agreed to voluntarily by the tenant.

(8) Any sale made in contravention of this section shall be invalid.

(9) If a tenant refuses or fails to purchase the land or a dwelling house offered to him under this section, and the land or the dwelling house, as the case may be, is sold to any other person under this section, the landlord shall be entitled to evict such tenant and put the purchaser in possession.]

64A. [*Exemption to sales by or in favour of co-operative societies.*] Deleted by Guj. 21 of 1987, s. 3.

65. [Assumption of management of land which remained uncultivated.] deleted by Guj. 10 of 2009, s.7

65A. [Power of State Government to declare that more raising of grass shall not be deemed full and efficient use for agriculture.] deleted by Guj. 10 of 2009, s.7.

66. [Acquisition of estate or land under management or interest therein.] deleted by Guj. 10 of 2009, s. 7.

CHAPTER V-A.

CONSTRUCTION OF WATER COURSE THROUGH LAND OF ANOTHER.

Construction of water course through land belonging to other person.

66A. (1) If any person (hereinafter called the applicant) desires to construct a water course to take water for the purpose of agriculture from a source of water to which he is entitled, but such water course is to be constructed through any land which belongs to, or is in possession of, another person (hereinafter called the neighbouring holder), and if no private agreement is arrived at for such construction between the applicant and the neighbouring holder, the person desiring to construct the water course may make an application in the prescribed form to the Mamlatdar.

1. Chapter V-A was inserted by Bom. 13 of 1956, s. 36.

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Explanation.—For the purpose of this Chapter the neighbouring holder shall include the person to whom the land belongs and all persons holding through or under him.

(2) On receipt of the application, if the Mamlatdar, after making an inquiry and after giving to the neighbouring holder and all other persons interested in the land an opportunity of stating any objection to the application, is satisfied that for ensuring the full and efficient use for agriculture of the land belonging to the applicant it is necessary to construct the water course, he may by order in writing direct the neighbouring holder to permit the applicant to construct the water course on the following conditions:—

(i) the water course shall be constructed through such land in such direction and manner as is agreed upon by the parties, or failing agreement as directed by the Mamlatdar so as to cause as little damage to the land through which it is constructed, as may be possible;

(ii) where the water course consists of pipes, the pipes shall be laid at a depth not less than one foot and a half from the surface of the land;

(iii) where the water course consists of a water channel, the channel shall not exceed five feet in breadth;

(iv) the applicant shall pay to the neighbouring holder—

(a) such compensation for any damage caused to such land by reason of the construction of the water course injuriously affecting such land;

(b) such annual rent as the Mamlatdar may decide to be reasonable;

(v) the applicant shall maintain the water course in a fit state of repairs;

(vi) the applicant shall within the prescribed period execute an agreement in the prescribed form in favour of the neighbouring holder;

(vii) such other conditions as the Mamlatdar may think fit to impose.

(3) An order made under sub-section (2) shall direct how the amount of compensation shall be apportioned among the neighbouring holder and all persons interested in the land.

(4) Any order made under sub-section (2) shall after the applicant executes an agreement as required under clause (vi) of sub-section (2) be a complete authority to him or to any agent or other person employed by him for the purpose to enter upon the land specified in the order with assistants or workmen and to do all such work as may be necessary for the construction of the water course and for renewing or repairing the same.

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Failure to payment and to keep water course in good repair.

66B. If the applicant in whose favour an order under sub-section (2) of section 66A was made—

(a) fails to pay the amount of compensation or the amount of the rent, it shall be recovered as an arrear of land revenue on an application being made, to the Mamlatdar by the person entitled thereto;

(b) fails to maintain the water course in a fit state of repairs, he shall be liable to pay such compensation as may be determined by the Mamlatdar for any damage caused on account of such failure.

Removal or discontinuance of water course.

66C. (1) If a person intends to remove or discontinue the water course constructed under the authority conferred on him under section 66A, he may do so after giving notice to the Mamlatdar and the neighbouring holder.

(2) In the event of removal or discontinuance of such water course, the person taking the water shall fill in and reinstate the land at his own cost with the least practicable delay. If he fails to do so, the neighbouring holder may apply to the Mamlatdar who shall require such person to fill in and reinstate the land.

Neighbouring holder entitled to use surplus water on payment of rate.

66D. The neighbouring holder or any person on his behalf shall have the right to the use of any surplus water from the water course on payment of such rates as may be agreed upon between the parties, and on failure of agreement, as may be determined by the Mamlatdar. If a dispute arises whether there is or is no surplus water in the water course, it shall be determined by the Mamlatdar, and his decision shall be final.]

CHAPTER VI.

¹[PROCEDURE AND JURISDICTION OF TRIBUNAL, MAMLATDAR AND COLLECTOR;

APPEALS AND REVISION.]

Tribunal.

²[**67.** (1) For the purpose of this Act, there shall be a Tribunal called the Agricultural Lands Tribunal for each taluka or mahal or for such area as the State Government may think fit.

(2) The State Government may appoint an officer not below the rank of a Mamlatdar to be the Tribunal and to exercise the powers and perform the duties and functions of the Tribunal under this Act in a taluka or mahal or any other area referred to in sub-section (1) :

Provided that the State Government may for any area constitute a Tribunal consisting of not less than three members of whom—

(a) at least one shall be a person who is holding or has held a Judicial **Bom.** office not lower in rank than that of a civil judge under the Bombay Civil **XIV of** Courts Act, 1869, or who is qualified to practice as a lawyer in the ³[State of **1869.** Gujarat], and

1. The heading was substituted for the original by Guj. 24 of 1965, s. 11.

2. Section 67 was substituted for the original by Bom. 63 of 1958, s. 8.

3. These words were substituted for the words "State of Bombay" by the Gujarat Adaptation of Laws (State and Concurrent Subjects) (Third Amendment) Order, 1960.

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(b) one shall be appointed to be the President of the Tribunal and the Tribunal so constituted shall exercise power and perform the duties and functions of the Tribunal under this act.

Explanation.—In this section 'lawyer' means any person entitled to appear and plead for another in Court in the State and includes an advocate, a vakil and an attorney of the ¹[High Court of Gujarat].]

68. It shall be the duty of the Tribunal,—

(a) to determine the value of the site of a dwelling house under section 17;

²(b) to determine the purchase price of land under section 32G, 63A or 64;

(c) to decide any dispute under sections 32 to 32R (both inclusive);]

(d) to perform such other functions in carrying out the provisions of this Act, as may be prescribed or as may be directed by the ³[State] Government.

**Duties of the
Tribunal.**

69. (1) The Tribunal shall have the same powers in making inquiries under this Act as are vested in Courts in respect of the following matters under the Code of Civil Procedure, 1908, in trying a suit, namely :—

(a) proof of facts by affidavits;

(b) summoning and enforcing the attendance of any person and examining him on oath; and

(c) compelling the production of documents.

(2) The Tribunal shall have also such other powers as may be prescribed. The Tribunal shall have powers to award costs.

(3) The orders of the Tribunal shall be given effect to in the manner provided in section 73.

**Powers of the
Tribunal.**

70. For the purpose of this Act the following shall be the duties and functions to be performed by the Mamlatdar—

(a) to decide whether a person is an agriculturist;

(b) to decide whether a person ⁴[is or was a tenant] or a protected tenant ⁵[or a permanent tenant];

⁶(c) to determine the rates of rent under section 9;

(d) to decide dispute regarding class of land under section 9A:]

**Duties of the
Mamlatdar.**

**V of
1908.**

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1. These words were substituted for the words "High Court of Bombay" by the Gujarat Adoption of Laws (State and Concurrent subjects) (Third Amendment) Order, 1960.
 2. These clauses were substituted for the original by Bom. 13 of 1956, s. 33.
 3. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
 4. These words were substituted for the words "is a tenant" by Guj. 5 of 1973, s. 17 (1).
 5. These words were inserted by Bom. 13 of 1956, s. 39(1).
 6. These clauses were substituted for clauses (c), (d) and (e), *ibid.*, s. 39 (2).

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(f) to determine the amount of compensation under section 10 for the contravention of sections ¹[8, 9, 9A, and 9C];

²[* * * * *]

(h) to determine the amount to be refunded to a tenant under section 13(5);

(i) to determine the amount of compensation for trees to which a tenant is entitled under section 19;

(j) to determine any dispute regarding the right to produce of trees naturally growing under section 20;

(k) to determine the costs of repairing protective bunds under section 23;

(l) to sanction exchange of tenancies under section 33;

(m) to determine the amount of compensation payable to ³[* * *] tenant for any improvement under section 41];

⁴[(ma) to determine what is reasonable rent under section 43B;

(mb) to issue a certificate under section 84A, and decide under section 84B or 84C whether a transfer or acquisition of land is invalid and to dispose of land as provided in section 84C;

(mc) to decide references under section 85A.

(md) to decide any dispute under section 88C;

⁵[* * * * *]]

(n) to take measures for putting the tenant or landlord or the agricultural labourer or artisan ⁶[or person carrying on an allied pursuit] into the possession of the land or dwelling house under this Act; ⁷[*];

⁸[(na) to decide all matters relating to the construction of water course under Chapter V-A;]

⁹[(nb) to issue temporary injunction;]

(o) to decide such other matters as may be referred ¹⁰[by the State Government] to him by or under this Act.

Regularisation of certain sale of land.

¹¹[70A. In case where a person is or was declared as a permanent tenant under section 70 by the Mamlatdar and Agricultural Lands Tribunal and subsequently on the basis of such order sale or more than one sale in respect of the land in question has taken place and if thereafter the order declaring a person as the permanent tenant is found not in accordance with law, then, the Collector, on an application made by the present occupant in this regard, shall, subject to other provisions of this Act or any other law for the time being in force, proceed to impose the restrictions of section 43 of this Act in respect of such land and shall, after levying rupee one as the penalty and in consideration of payment of such amount as may be determined by the State Government by general or special order from time to time, pass an order regularising such sale, subject to such conditions as may be specified by him.]

1. These figures, letters and ward were substituted for the figures and word "6 to 9" by Bom. 13 of 1956, s. 39(3).

2. Clause (g) was deleted, *ibid.*, s. 39 (4).

3. The word "protected" was deleted, *ibid.*, s. 39 (5).

4. These clauses were inserted, *ibid.*, s. 39(6).

5. Clause (me) was deleted by Guj. 36 of 1965, s. 8.

6. These words were inserted by Bom. 13 of 1956, s. 39(7).

7. The word "and" was deleted, *ibid.*

8. This clause (na) was inserted, *ibid.*, s. 39 (8).

9. Clause (nb) was inserted by Guj. 5 of 1973, s. 17(2).

10. These words were inserted by Guj. 16 of 2011, s. 2.

11. Section 70A was inserted by Guj. 8 of 2014, s. 2.

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71. Save as expressly provided by or under this Act, all inquiries and other proceedings before the Mamlatdar or Tribunal shall be commenced by an application which shall contain the following particulars :- **Commencement of proceedings.**

(a) the name, age, profession and place of residences of the applicant and the opponents;

(b) a short description and situation of the property of which possession is sought, or the amount of the claim, as the case may be;

(c) the circumstances out of which the cause of action arose;

(d) a list of the applicant's documents, if any, and of his witnesses, and whether such witnesses are to be summoned to attend or whether the applicant will produce them on the day of the hearing;

(e) such other particulars as may be prescribed.

Bom. II of 1906. **72.** In all inquiries and proceedings commenced on the presentation of applications under section 71 the Mamlatdar or the Tribunal shall exercise the same powers as the Mamlatdar's Court under the Mamlatdars' Courts Act, 1906 and shall ¹[save as provided in section 29] follow the provisions of the said Act, as if the Mamlatdar or the Tribunal were a Mamlatdar's Court under the said Act and the application presented was a plaint presented under section 7 of the said Act. In regard to matters which are not provided for in the said Act, the Mamlatdar or the Tribunal shall follow the procedure as may be prescribed by the ²[State] Government. Every decision of the Mamlatdar or the Tribunal shall be recorded in the form of an order which shall state reasons for such decisions. **Procedure.**

Bom. V of 1879. ³[**72AA.** Where in any taluka or mahal in addition to the Mamlatdar appointed under section 12 of the Bombay Land Revenue Code, 1879, or as the case may be, in addition to the Mahalkari appointed under section 13 of the said Code one or more officers are appointed by the State Government to perform the duties of a Mamlatdar under this Act in such taluka or mahal, each such officer shall dispose of such inquiries or proceedings commenced under section 71 as the Mamlatdar or as the case may be, the Mahalkari, subject to the control of the Collector, may by general or appeal order, refer to him.] **Distribution of business amongst Mamlatdars.**

⁴[**72A.** The Collector may, after due notice to the parties, by order in writing transfer any proceeding under this Act pending before a Mamlatdar in his district from such Mamlatdar to any other Mamlatdar in his district and the Mamlatdar to whom the proceeding is so transferred shall thereupon exercise jurisdiction under this Act in such proceeding:] **Power of Collector to transfer proceedings.**

1. These words and figures were inserted by Bom. 45 of 1951, s. 3.
2. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1959.
3. Section 72AA was inserted by Bom. 63 of 1958, s. 9.
4. This section was inserted by Bom. 12 of 1951, s. 8.

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Provided that any order issued to village officers under sub-section (2) of section 73 shall be issued by the Mamlatdar to whom such village officers are subordinate.]

Application for possession of land made to different Mamlatdars to be heard by designated Mamlatdar.

¹[72B. (1) If in the course of the hearing of an application for possession of any land made by a landlord under section 29, the Mamlatdar of one area finds that the landlord had made a similar application to the Mamlatdar of another area for possession of other land held by him in that area, then the Mamlatdar shall refer the case to the Collector if the other land is in the same district, ²[and to the State Government if the other land is in another district].

(2) On receipt of the reference, the Collector ³[* * * *] or the State Government, as the case may be, shall—

(a) call for the proceedings of the other application from the Mamlatdar concerned;

(b) having regard, among other matters to the extent of the land of which possession is sought under the different applications, transfer all the applications and proceedings to one of the Mamlatdars for hearing and disposal; and

(c) give an intimation of the transfer to the Mamlatdars, the landlord and the tenants concerned.

(3) The Mamlatdar to whom the application are so transferred shall exercise jurisdiction in respect thereof under this Act:

Provided that any order to be issued to village officers under sub-section (2) of section 73 shall be issued by or through the Mamlatdar to whom such village officers are subordinate.

Designated Tribunal to conduct proceedings in respect of land held by the same tenant in different areas.

72C. (1) If in the course of a proceeding under section 32G in respect of any tenant, the Tribunal finds that such tenant holds as a tenant other land outside its jurisdiction, then the Tribunal shall refer the case in the prescribed manner to the Collector if the other land is in the same district, ⁴[to the State Government if the other land is in another district].

(2) On receipt of the reference the Collector ⁵[* * * *] or the State Government, as the case may be, shall—

(a) call for the details of such land in the prescribed from from the Tribunal within whose jurisdiction the land is situate;

(b) taking into consideration the extent of land held by the tenant as tenant situate within the jurisdiction of different Tribunals, direct that the proceeding under sections 32G, 32H, 32-I, 32K, 32L,⁶[32M and 32N] in respect of all the lands held by the tenant as tenant shall be conducted and disposed of by the Tribunal designated for the purpose, and transfer the case accordingly; and

(c) give an intimation of the transfer to the Tribunal, the landlords and the tenant concerned.

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1. Sections 72B and 72C were inserted by Bom. 38 of 1957, s. 22.
 2. These words were substituted for the words "and to the Divisional officer if the other land is in another district, and to the State Government if the other land is in another division" by Guj. 15 of 1964, s. 4, Sch.
 3. The words "or the Divisional officer" were deleted, *ibid*.
 4. These words were substituted for the words "and to the Divisional officer, if the other land is in another District and to the State Government if the other land is in another division", *ibid*.
 5. The words "or the Divisional officer" were deleted by Guj. 15 of 1964, s. 4, Sch.
 6. These figures, letters and word "32 M, 32 N and 32-O" by Guj. 10 of 2009, s. 8.

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(3) The Tribunal designated under sub-section (2) shall exercise jurisdiction under this Act in respect of all the said lands:

Provided that any order to be issued to village officers under sub-section (2) of section 73 shall be issued by or through the Mamlatdar to whom such village officers are subordinate.]

73. (1) Any sum the payment of which has been directed by an order of the Mamlatdar or the Tribunal including an order awarding costs shall be recoverable from the person ordered to pay the same as an arrear of land revenue.

Execution for order for payment of money or for restoring possession.

Bom. II of 1906.

(2) An order of the Mamlatdar or the Tribunal awarding possession or restoring the possession or use of any land shall be executed in the manner provided in section 21 of the Mamlatdars' Courts Act, 1906, as if it was the decision of the Mamlatdar under the said Act:

¹[Provided that such order shall not be executed till the expiry of the period of appeal ²[or, as the case may be, of application for revision as provided] in section 79.]

V of 1908.

³[**73A. (1)** For the purposes of an inquiry under sub-section (3A) of section 29, the Collector shall have the same powers as are vested in courts in respect of the following matters under the Code of Civil Procedure, 1908, in trying a suit, namely:—

Powers of Collector in inquiries under sub-section (3A) of section 29; provision as respects revision and execution of orders.

(a) proof of facts by affidavits,

(b) summoning and enforcing attendance of any person and examining him on oath, and

(c) compelling the production of documents.

(2) The order of the Collector under sub-section (3A) of section 29 shall, subject to revision under sub-section (3), be final.

(3) The State Government may, *suo motu* or on an application from any person interested in the land, call for the record of any such inquiry for the purpose of satisfying itself as to the legality or propriety of the order passed by the Collector and pass such order thereon as it deems fit:

Provided that no such order shall be modified, annulled or reversed, unless an opportunity has been given to the interested parties to show cause why such order should not be modified, annulled or reversed.

(4) Every such order of the Collector or of the State Government in revision awarding possession of any land shall be executed in the manner provided for the execution of the orders of the Mamlatdar or Tribunal under section 73.]

1. This proviso was added by Bom. 38 of 1957, s. 23.

2. These words were inserted by Guj. 16 of 1960, s. 19.

3. Section 73A was inserted by Guj. 24 of 1965, s.12.

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Appeals.

74. (I) An appeal against the order of the Mamlatdar and the Tribunal may be filed to the Collector in the following cases:—

(a) an order under section 4,

¹[* * * *]

²[* * * *]

(d) an order under section 9,

³[(da) an order under section 9A],

(e) an order under section 10,

⁴[* * *]

(g) an order under section 13,

⁵[* * *]

(h) an order under section 17,

(i) an order under section 19,

(j) an order under section 20,

(k) an order under section 23,

(l) an order under section 25,

(m) an order under section 29,

⁶[* * *]

⁷[(ma) an order under ⁸[sub-section (IB) and (2)] of section 32,]

⁹[(mb) a decision under section 31 or 32F, or an order under section 32G,]

¹⁰[(n) an order under section ¹¹[32K or 32M]]

1. Clause (b) was deleted by Bom. 38 of 1957, s. 24(1).
2. Clause (c) was deleted by Bom. 13 of 1956, s. 40(1).
3. This clause was inserted, *ibid.*, s. 40(2).
4. Clause (f) was deleted, *ibid.*, s. 40(3).
5. Clause (ga) which was inserted by Bom. 38 of 1956, s. 24(2) was deleted by Guj. 5 of 1973, s. 18 (i).
6. Clause (mm) was deleted by Bom. 13 of 1956, s. 40(4).
7. This clause was inserted by Bom. 15 of 1957, s. 13.
8. These words, brackets, figures and letter were substituted for the words, brackets and figure "sub-section (2)" by Guj. 5 of 1973, s. 18(ii).
9. This Clause was inserted by Guj. 16 of 1960, s. 20(i) and shall be deemed to have been inserted with effect on and from the 1st day of August, 1956.
10. This clause was substituted for the original by Bom. 13 of 1956, s. 40(5).
11. These figures, letters and words were substituted for the figures, letters and word "32K,32M or 32-O" by Guj. 10 of 2009, s. 9.

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¹[(*na*)] a decision under the proviso to sub-section (4) of section 32T or an order under section 32U,]

(*o*) an order under section 33,

²[(*oo*)an order under sub-section (5) of section 34,]

(*p*) an order under section 37,

(*q*) an order under section 39,

(*r*) an order under section 41, ³[*]

⁴[(*rr*) an order made pursuant to a notification issued under sub-section (3) of section 43A,]

⁵[(*ra*) an order under section 43B,]

(*s*) an order under section 64.

⁶[(*t*) an order under Chapter V-A,]

⁷[(*ta*) an order passed under ⁸[clause (b) or clause (nb)] of section 70,]

(*u*) an order made under section 84A, 84B or 84C,

⁹[(*ua*)an order under section 84CC,]

(*v*) an order under section 85A,

(*w*) an order under section 88C,

(2) Save as otherwise provided in this Act, the provisions of Chapter XIII of the Bombay Bom. V of 1879. Land Revenue Code, 1879, shall apply to appeals to the Collector under this Act, as if the Collector were the immediate superior of the Mamlatdar or the Tribunal. The Collector in appeal shall have power to award costs.

¹⁰[74A. The Collector may, after due notice to the parties, by order in writing—

(*a*) transfer any appeal pending before him or before any Assistant or Deputy Collector subordinate to him to any Assistant or Deputy Collector specified in such order, performing the duties and exercising the powers of a Collector and upon such transfer the Assistant Collector or the Deputy Collector, as the case may be, shall have power to hear and decide the appeal as if it was originally filed to him, or

(*b*) withdraw any appeal pending before any Assistant or Deputy Collector and himself hear and decide the same.]

**Powers of
Collector to
transfer and
withdraw
appeals.**

-
1. This clause was inserted by Guj. 16 of 1930, s. 20(ii).
 2. This clause was inserted by Bom. 38 of 1957, s. 24(3).
 3. The word "and" was deleted by Bom. 13 of 1956, s. 40 (6).
 4. Clause (rr) was inserted by Bom. 63 of 1958, s. 10.
 5. This clause was inserted by Bom. 13 of 1956, s. 40 (7).
 6. This clause was added, *ibid.*, s. 40(8).
 7. Clause (ta) was inserted by Guj. 5 of 1973, s. 18 (iii).
 8. These words, brackets and letters were substituted for the word, brackets and letter "clause (b)" by Guj. 19 of 1973, s. 2.
 9. Clause (ua) was inserted by Guj. 5 of 1973, s. 18 (iv).
 10. Section 74A was substituted for the original by Bom. 33 of 1952, s. 15.

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Appeal against
award of
Collector.

75. (1) An appeal against the award of the Collector made under section 66 may be filed to the ¹[Gujarat Revenue Tribunal] notwithstanding anything contained in the ²[Bombay Revenue Tribunal Act, 1957]. Bom. XXXI of 1958.

(2) In deciding appeals under sub-section (1), the ¹[Gujarat Revenue Tribunal] shall exercise all the powers which a court has and ³[subject to the regulations framed by such Tribunal under the ²[Bombay Revenue Tribunal Act, 1957]] follow the same procedure which a court follows in deciding appeals from the decree or order of an original Court under the Code of Civil Procedure, 1908. Bom. XXXI of 1958. V of 1908.

Revision.

76. (1) Notwithstanding anything contained in the ²[Bombay Revenue Tribunal Act, 1957] an application for revision may be made to the ¹[Gujarat Revenue Tribunal] constituted under the said Act against any order of the Collector ⁴[except an order under section 32P or an order in appeal against an order under sub-section (4) of section 32G] on the following grounds only :- Bom. XXXI of 1958.

(a) that the order of the Collector was contrary to law,

(b) that the Collector failed to determine some material issue of law, or

(c) that there was a substantial defect in following the procedure provided by this Act ⁵[or that there has been failure to take evidence or error in appreciating important evidence] which has resulted in the miscarriage of justice.

(2) In deciding applications under this section the ¹[Gujarat Revenue Tribunal] shall follow the procedure which may be prescribed by rules made under this Act after consultation with the ¹[Gujarat Revenue Tribunal].

Revisional
powers of
Collector.

⁶[76A. Where no appeal has been filed within the period provided for it. the Collector may, *suomotu* or on a reference made in this behalf by ⁷[* * *] the State Government, at any time,-

(a) call for the record of any inquiry or the proceeding of any Mamlatdar or Tribunal for the purpose of satisfying himself as to the legality or propriety of any order passed by, and as to the regularity of the proceedings of such Mamlatdar or Tribunal, as the case may be, and

(b) pass such order thereon as he deems fit:

1. These words were substituted for the words "Bombay Revenue Tribunal" by the Gujarat Adoption of Lands (State and Concurrent Subjects) (Third Amendment) Order, 1960.
2. These words and figures were substituted for the words and figures "Bombay Revenue Tribunal Act, 1939", *ibid*.
3. This portion was inserted by Bom. 12 of 1956, s. 41.
4. These words, figures and letters and brackets were inserted by Guj. 36 of 1965, s. 9.
5. These words were inserted by Guj. 16 of 1960, s. 71.
6. Section 76A was inserted by Bom. 38 of 1957, s. 25.
7. The words "the Divisional Officer or" were deleted by Guj. 15 of 1964, s. 4, Sch.

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Provided that ¹[no such record shall be called for after the expiry of one year from the date of such order and] no order of such Mamlatdar or Tribunal shall be modified, annulled or reversed unless opportunity has been given to the interested parties to appear and be heard.]

²[**76.AA.** An application for revision may be made to the State Government against the decision of the Collector in an appeal against an order made under sub-section (4) of section 32G and the State Government may call for the proceedings of the Collector for the purpose of satisfying itself as to the legality or propriety of the decision of the Collector and pass such order as it may think fit.] **Revisional power of Government in certain cases.**

VII of 1870. **77.** Notwithstanding anything contained in the Court-fees Act, 1870 every application or appeal made under this Act to the Mamlatdar, Tribunal, ³[Collector, State Government] or ⁴[Gujarat Revenue Tribunal] shall bear a court-fee stamp of such value as may be prescribed. **Court Fees.**

78. (1) The Collector in appeal and the ⁴[Gujarat Revenue Tribunal] in appeal under section 75 and in revision under section 76 may confirm, modify or rescind the order in appeal or revision or its' execution or may pass such other order as may seem legal and just in accordance with the provisions of this Act. **Orders in appeals or revision.**

(2) The orders of the Collector in appeal or of the ⁴[Gujarat Revenue Tribunal] ⁵[or of the State Government] in appeal or revision shall be executed in the manner provided for the execution of the orders of the Mamlatdar and Tribunal under section 73.

IX of 1908. **79.** Every appeal or application for revision under this Act shall be filed within a period of sixty days from the date of the order of the Mamlatdar, Tribunal or Collector, as the case may be. The provisions of sections 4, 5, 12 and 14 of the Indian Limitation Act, 1908 shall apply to the filing of such appeal or application for revision]. **Limitation.**

Guj. XVI of 1960. ⁶[Provided that an appeal against a decision of the Mamlatdar under section 31 or 32F or an order passed by the Tribunal under section 32G before the date of the commencement of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1960 may be filed within a period of six months from the date of such commencement.]

XLV of 1860. **80.** All inquiries and proceedings before the Mamlatdar, the Tribunal, ⁷[the Collector, the ⁴[Gujarat Revenue Tribunal] and the State Government] shall deemed to be judicial proceedings within the meaning of sections 193, 219 and 228 of the Indian Penal Code. **Inquiries and proceedings to be judicial proceedings.**

1. These words were inserted by Bom. 16 of 1948, s. 23.
2. Section 76AA was inserted by Guj. 36 of 1965, s. 10.
3. These words were substituted for the word "Collector", *ibid.*, s. 11.
4. These words were substituted for the word "Bombay Revenue Tribunal" by the Gujarat Adaptation of Laws State and Concurrent Subjects) (Third Amendment) Order, 1960.
5. These words were inserted by Guj. 36 of 1965, s. 12.
6. This proviso was added by Guj. 16 of 1939, s. 22.
7. These words were substituted for the words "the Collector and the Gujarat Revenue Tribunal" by Guj. 36 of 1965, s. 13.

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Pleaders, etc.
excluded from
appearance.

[80A. Notwithstanding anything contained in this Act or any law for the time being in force, no pleader shall be entitled to appear on behalf of any party in any proceedings under this Act before the Mamlatdar, the Tribunal or the Collector:

Provided that the Mamlatdar, the Tribunal or the Collector may, in the interest of justice for reasons to be recorded in writing, allow the parties to be represented at their own cost by a pleader:

Provided further that pleader's fees shall not be allowed as part of the costs for the appearance of a pleader in any such proceedings:

Provided also that if any officer of Government is appointed or declared by a competent court or is authorised under any law for the time being in force as a guardian, administrator or manager of the property of a person who is under a legal disability or is incompetent or unable to manage or to act, such officer shall be entitled to appear through a representative authorised by him in writing in this behalf in any proceedings before the Mamlatdar, the Tribunal or the Collector, Such representative may also submit any application and otherwise act on behalf of the officer in any such proceedings.

Explanation.—For the purpose of this section the expression "pleader" includes an advocate, attorney, vakil or any other legal practitioner.]

CHAPTER VII.

OFFENCES AND PENALTIES.

Offences
and
Penalties.

81. (1) Whoever contravenes any provision of any of the sections, sub-sections or clauses mentioned in the first column of the following Table shall, on conviction, for each such offence be punishable with fine which may extend to the amount mentioned in that behalf in the third column of the said Table.

Explanation.—The entries in the second column of the said table headed "Subject" are not intended as the definitions of offences described in the sections, sub-sections and clauses mentioned in the first column, or even as abstracts of those sections, sub-sections and clauses, but are inserted merely as references to the subjects of the section sub-sections and clauses, the numbers of which are given in the first column.

TABLE

Section, sub-section or clause	Subject	Fine may be imposed ₹
1	2	3
* * *	* * *	* * *
* * *	* * *	* * *
* * *	* * *	* * *

1. Section 80A was inserted by Bom. 60 of 1952, s. 3.
2. Entries relating to sections 5, 8 (3) and 9 (3) were deleted by Bom. 13 of 1956, s. 42 (1) (a).

Section, sub-section or clause	Subject	Fine may be imposed ₹
1	2	3
Section 11 ...	Lavy of cess, rate, vero-huk tax, or service which has been abolished.	1,000
Section 26 (2) ...	Failure to give written receipt for the amount of rent received.	100
Section 29 ...	Taking possession of land or dwelling house contry to section 29.	1,000
¹ [Section 34 A ...	Failure to furnish particulars of land or furnishing false particulars.	25]
² [Section 66A ...	Failure on the part of the nieghbouring holder to comply with the order made under this section.	100]

(2) An offence for the contravention of the provisions of ³[section 11 or sub-section (2) of section 26 or section 29] shall be cognizable.

CHAPTER VIII

MISCELLANEOUS.

82. (1) The ⁴[State] Government may make rules for carrying out the purposes of this Act.

Rules.

(2) In particular and without prejudice to the generality of the foregoing provisions, such rules may provide for the following matters:—

⁵[(a) the other pursuits to be prescribed under clause (2A) of section 2;

(b) the other factors to be prescribed under section 7 and section 9;

(bb) the manner in which the value of crop share or produce shall be determined under section 9C;]

(c) the penalty to be recovered under section 10 ⁶[or to be inflicted under sub-section (5) of section 13;]

⁷[* * * * *]

(e) the fees to be paid for the grant of a certificate and the form of such certificate under sub-section (3) of section 17;

⁸[⁹[* * * * *] the fee to be paid and the form of certificate, under sub-section (6) of section 17B;]

(f) the manner and the form in which a receipt is to be given by the landlord under section 26;

1. This entry was inserted by Bom. 38 of 1957, s. 26.

2. This entry was inserted by Bom. 13 of 1956, s. 42 (1) (b).

3. This portion was substituted for the words and figures "section 9 or 11", *ibid.*, s. 42 (a).

4. This word was substituted for the word "Provincial" by the Adapatation of Laws Order, 1950.

5. These clauses were substituted for the original clauses (a) and (b) by Bom. 13 of 1956, s. 43 (1).

6. These words, brackets and figures were inserted, *ibid.*, s. 43 (2).

7. Clause (d) was deleted by Guj. 5 of 1973, s. 19 (i).

8. This clause was inserted by Bom. 13 of 1953, s. 43 (1).

9. The words, brackets and figures "the manner of making record of rights relating to site and houses thereon under sub-section (1), and" were deleted by Guj. 5 of 1973, s. 19 (ii).

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¹[(g) the manner of apportionment of rent under section 31D;

(ga) the rules subject to which a tenant shall be entitled to choose the area and location under section 32C;

²[(gaa) the manner of giving intimation under sub-section (1A) of section 32F ³[* * *]]

(gb) the form of public notice under sub-section (1), and the manner of recording statement under sub-section (2) of section 32 G;

(gc) the form of certificate to be issued under sub-section (1) of section 32M;

(gd) the manner of referring a question for decision under sub-section (3) of section 32Q;]

⁴[(gdd) the terms and conditions on which the amount deposited or the amount of price of land shall be deemed to be the amount of loan granted under sub-section (2) of section 32QQ;]

(h) the terms and conditions for exchange of lands and the form of certificate to be issued under section 33;

⁵[(hh) the period within which and the manner in which particulars of land are to be furnished to Mamlatdars under section 34A;]

⁶[(hhh) the circumstances in which and the conditions subject to which, the previous sanction of the collector under sub-section (1) of section 43 may be given;]

⁷[(ha) other factors to be taken into consideration for determining reasonable rent under section 43B;]

⁸[* * * *]

(j) the manner of notifying liquidation schemes sanctioned under section 56;

(k) the conditions subject to which permission to acquire land or interests therein may be granted under section 63;

⁹[(ka) other factors to be taken into consideration for determining reasonable price under section 63A;

¹⁰[(kaa) the form of notice and particulars to be sent under clause(a), the rules subject to which the Collector may direct the payment of fine under clause (b), the form of and the time within which a certificate is to be issued under sub-clause (i) of clause (c), of sub-section (3) and the circumstances in which the period may be extended under the proviso to clause (b) of sub-section (4), of section 63AA.]

¹¹[(kaa) the manner and period to fulfill the conditions by purchaseer of the industrial park under sub-section (4B) of section 63AA;

(kbb) the manner for disposal of land vested in the State Government under sub-section (v) of section 63AA;]

(kb) the manner in which an offer shall be made and the form in which notice shall be given under section 64;]

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1. These clauses were inserted by Bom. 13 of 1956, s. 43(5).
 2. This clause was inserted by Bom. 38 of 1957, s. 27(1).
 3. These words, brackets, figures and letters were deleted by Guj. 10 of 2009, s 10(1).
 4. Clause (gdd) was inserted by Guj. 8 of 1987, s. 3.
 5. This clause was inserted by Bom. 38 of 1957, s. 27(2).
 6. Clause (hhh) was inserted by Guj. 15 of 1969, s. 5.
 7. This clause was inserted by Bom. 13 of 1956, s. 43(6).
 8. This clause was deleted by Guj. 10 of 2009, s. 10(2).
 9. These clauses were inserted by Bom. 13 of 1956, s. 43(7).
 10. This clause was inserted by Guj. 7 of 1997, s.4.
 11. These clauses were inserted by Guj. 28 of 2015, s.4.

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(l) the manner of making inquiry to determine the value of the estate, land or interest acquired and any other matter to be taken into consideration in determining the value under section 66;

¹[(la) the form in which an application shall be made and the period within which and the form in which an agreement shall be executed under section 66A;]

(m) the other functions of the Tribunal under section 68;

(n) the other powers of the Tribunal under section 69;

(o) the other procedure to be followed by the Mamlatdar and Tribunal under section 72;

(p) the value of the court-fee stamp payable on an application to the Mamlatdar or Tribunal or on an application or appeal to the Collector or ²[Gujarat Revenue Tribunal] under section 77;

³[(pp) the manner of disposal of land under sub-section (3) of section 84B;]

⁴[(pa) the manner of grant of land under section 84C;]

⁵[(pb) the period within which and the form in which an application under section 88C shall be made and the form of certificate to be issued under that section;]

⁶[* * * * *]

(q) any other matter which is or may be prescribed under this Act.

⁷[(2A) Such rules may also provide for the levy of fees for giving copies of, or extracts from, any document issued under this Act or record maintained under or for the purposes of Act and the scales of such fees.]

(3) Rules made under this section shall be subject to the condition of previous publication in the *official Gazette*.

⁸[(4) All rules made under this section shall be laid before the State Legislature as soon as may be after they are made and shall be subject to such modifications as the State Legislature may make during the session in which they are so laid or the session immediately following.]

⁹[(5) Any modifications so made by the State Legislature shall be published in the *official Gazette* and shall thereupon take effect.]

83. The ¹⁰[State] Government may, subject to such restriction and conditions as it may impose, by notification in the *official Gazette*, delegate to any of its officers, not below the rank of an Assistant or Deputy Collector, all or any of the ¹¹[powers conferred or functions or duties imposed] on it by this Act.

**Delegation
of
¹¹[powers,
functions and
duties].**

1. This clause was inserted by Bom. 18 of 1956, s. 43 (8).
2. These words were substituted for the words "Bombay Revenue Tribunal" by the Gujarat Adaptation of Laws (State and Concurrent Subjects) (Third Amendment) Order, 1960.
3. This clause was inserted by Bom. 38 of 1957, s. 27 (3).
4. This clause was inserted by Bom. 13 of 1956, s. 43(9).
5. This clause was inserted by Bom. 38 of 1957, s. 27(4).
6. Clause (pc) was deleted by Guj. 36 of 1965, s. 14(1).
7. Sub-section (2A) was inserted, *ibid.*, s. 14(2).
8. This sub-section was inserted by Guj. 16 of 1960, s. 23(2).
9. Sub-section (5) was inserted by Guj. 36 of 1965, s. 14(3).
10. This word was substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.
11. These words were substituted for the words "powers conferred" by Guj. 36 of 1965, s. 11.

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Restriction on acquiring land by transfer which is invalid.

¹[83A. (1) No person shall acquire land by transfer where such transfer or acquisition is invalid under any of the provisions of this Act.

(2) Any person who acquires land in contravention of sub-section (1) shall, in the event of the transfer or acquisition being decided or declared invalid, be liable to suffer, the consequences under section 84 or 84C as the case may be.]

Summary eviction.

84. Any person unauthorisedly occupying or wrongfully in possession of any land—

(a) the transfer ²[or acquisition] of which either by the act of parties or by the operation of law is invalid under the provision of this Act,

(b) the management of which has been assumed under the said provisions, or

(c) to the use and occupation of which he is not entitled under the said provisions and the said provisions do not provide for the eviction of such persons, may be summarily evicted by the Collector.

Validation of transfers made before appointed day.

³[84A. (1) A transfer of any land in contravention of section 63 or 64 as it stood before the commencement of the Amending Act, 1955, made after the 28th day of December 1948 (when the Bombay Tenancy and Agricultural Lands Act, 1948, came into force) and before 15th day of June, 1955 shall not be declared to be invalid merely on the ground that such transfer was made in contravention of the said sections if the transferee pays to the State Government a penalty equal to ⁴[one percent] of the consideration or ₹ 100, whichever is less:

Bom. LXVII of 1948.

Provided that, if such transfer is made by the landlord, in favour of the tenant in actual possession, the penalty leviable in respect thereof shall be one rupee:

Provided further that if any such transfer is made by the landlord in favour of any person other than the tenant in actual possession, and such transfer is made either after the unlawful eviction of such tenant or results in the eviction of the tenant in actual possession then such transfer shall not be deemed to be validated ⁵[unless such tenant has failed to apply for the possession of the land under sub-section (1) of section 29 within two years from the date of his eviction from the land.]

(2) on payment of such penalty, the Mamlatdar shall issue a certificate to the transferee that such transfer is not invalid.

⁶[(3) Where the transferee fails to pay the penalty referred to in sub-section (1) within such period as may be prescribed, the transfer shall be declared by the Mamlatdar to be invalid and thereupon the provisions of sub-section (3) to (5) of section 84C shall apply:]

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1. This section was inserted by Guj. 16 of 1960, s. 24.
 2. These words were inserted by Bom. 13 of 1956, s. 44.
 3. These sections were inserted, *ibid.*, s. 45.
 4. These words were substituted for the words "five percent" by Bom. 63 of 1953, s. 12.
 5. These words, brackets and figures were added by Bom. 15 of 1957, s. 14(1).
 6. This sub-section was added, *ibid.*, s. 14(2).

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¹[Provided that where the transfer was made in favour of the tenant nothing in this sub-section shall apply to such transfer, if the tenant pays the penalty even after the expiry of the period prescribed for such payment but before the end of the 31st March 1966.]

84B. (1) Where in respect of a transfer or acquisition of any land made on or after the 15th day of June 1955 and before the commencement of the Amending Act, 1955, the Mamlatdar, *suo motu* or on the application of any person interested in such land, has reason to believe that such transfer or acquisition.

Certain transfers made between appointed day and commencement of Amending Act, 1955 invalid.

(a) was in contravention of section 63 or 64 as it stood before the commencement of the Amending Act, 1955, or

(b) is inconsistent with any of the provisions of this Act as amended by the Amending Act, 1955,

the Mamlatdar shall issue a notice in the prescribed form to the transferor, the transferee or the person acquiring such land, as the case may be, to show cause as to why the transfer or acquisition should not be declared to be invalid and shall hold an inquiry and decide whether the transfer or acquisition is or is not invalid:

²[Provided that where the transfer or acquisition was in favour of the tenant in possession of the land and the area of the land so transferred together with the area of other land, if any, cultivated personally by the tenant did not exceed the ceiling area, such transfer or acquisition shall not be declared to be invalid if the tenant pays to the state Government a penalty of one rupee within such period not exceeding three months as the Mamlatdar may fix.]

(2) If after holding such inquiry the Mamlatdar declares the transfer or acquisition to be invalid, he shall direct that the land shall be restored to the person from whom it was acquired, and that the amount of consideration paid, if any, shall be recovered as an arrear of land revenue from the transferor and paid to the transferee and until the amount is so fully paid, the said amount shall be a charge on the land.

³(3) If the person to whom the land is directed to be restored refuses to take possession of the land, the Mamlatdar shall, subject to the provisions of section 63A, dispose of the land by sale in the prescribed manner in the following order of priority:—

(i) the tenant in actual possession of the land if he is not the transferee,

(ii) the persons or bodies in the order given in the priority list.

(4) The amount of price realised under sub-section (3) shall subject to the payment of any encumbrances subsisting on the land, be paid to the ⁴[transferor].

1. This proviso was added by Guj. 36 of 1965, s. 16.

2. This proviso was substituted by Guj. 16 of 1960, s. 25.

3. These sub-sections were inserted by Bom. 38 of 1957, s. 23.

4. This word was substituted for the word "transfer" by Bom. 63 of 1958, s. 13(24).

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(5) If the transferee refuses to accept the amount paid to him under sub-section (2) ¹[or the transferor refuses to accept the amount paid to him under sub-section (4)] the amount shall be forfeited to the State Government.]

Disposal of land, transfer or acquisition of which is invalid.

84C. (1) Where in respect of the transfer or acquisition of any land made on or after the commencement of the Amending Act, 1955, the Mamlatdar *suo motu* or on the application of any person interested in such land has reason to believe that such transfer or acquisition is or becomes invalid under any of the provisions of this Act, the Mamlatdar shall issue a notice and hold any inquiry as provided for in section 84B and decide whether the transfer or acquisition is or is not invalid.

(2) If after holding such inquiry, the Mamlatdar comes to a conclusion that the transfer or acquisition of land to be invalid, he shall make an order declaring the transfer or acquisition to be invalid, ²[unless the parties to such transfer or acquisition give an undertaking in writing that within a period of three months from such date as the Mamlatdar may fix, they shall restore the land alongwith the rights and interest therein to the position in which it was immediately before the transfer or acquisition, and the land is so restored within that period]:

³[Provided that where the transfer of land was made by the landlord to the tenant of the land and the area of the land so transferred together with the area of other land, if any, cultivated personally by the tenant did not exceed the ceiling area, the Mamlatdar shall not declare such transfer to be invalid-

(i) if the amount received by the landlord as the price of the land is equal to or less than the reasonable price determined under section 63A and the transferee pays to the State Government a penalty equal to ₹ 1 within such period not exceeding three months as the Mamlatdar may fix;

(ii) if the amount received by the landlord as the price of the land is in excess of the reasonable price determined under section 63A and the transferor as well as the transferee pays to the State Government each a penalty equal to one-tenth of the reasonable price within such period as may be fixed by the Mamlatdar.]

(3) On the declaration made by the Mamlatdar under sub-section (2),—

(a) the land shall be deemed to vest in the State Government, free from all encumbrances lawfully subsisting thereon on the date of such vesting and shall be disposed of in the manner provided in sub-section (4); the encumbrances shall be paid out of the occupancy price in the manner provided in section 32Q for the payment of encumbrances out of the purchase price of the sale of land but the right of the holder of such encumbrances to proceed against the person liable, for the enforcement of his right in any other manner, shall not be affected;

1. This portion was substituted for the word, brackets and figure "or (4)" by Bom. 63 of 1958, s. 13(3).

2. This portion was added by Guj. 16 of 1960, s. 26(1) (a).

3. This proviso was substituted, *ibid.*, s. 6(1) (b).

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(b) the amount which was received by transferor as the price of the land shall be deemed to have been forfeited to the State Government and it shall be recoverable as an arrear of land revenue; and

(c) the Mamlatdar shall, in accordance with the provisions of section 63A determine the reasonable price of the land.

(4) After determining the reasonable price, the Mamlatdar shall grant the land on new and impartible tenure and on payment of occupancy price equal to the reasonable price determined under sub-section (3) in the prescribed manner in the following order of priority:—

- (i) the tenant in actual possession of the land;
- (ii) the persons or bodies in the order given in the priority list:

¹[²Provided that where the transfer of land was made by the landlord to the tenant of the land and area of the land so transferred together with the area of the land, if any, cultivated personally by the tenant did not exceed the ceiling area then—]

(i) ³[if the amount] received by the transferor as the price of the land is equal to or less than the reasonable price, the amount forfeited under sub-section (3) shall be returned to the transferor and the land restored to the transferee on payment of a penalty of rupee one in each case; and

(ii) ³[if the amount] received by the transferor as the price of the land is in excess of the reasonable price, the Mamlatdar shall grant the land to the transferee on new and impartible tenure and on payment of occupancy price equal to one-tenth of the reasonable price and out of the amount forfeited under sub-section (3), the transferor shall be paid back an amount equal to nine-tenths of the reasonable price.]

(5) The amount of the occupancy price realised under sub-section (4) shall subject to the payment as aforesaid of any encumbrances subsisting on the land, be credited to the State Government:

Provided that where the acquisition of any excess land was on account of a gift or bequest, the amount of the occupancy price realised under sub-section (4) in respect of such land shall, subject to the payment of any encumbrances subsisting thereon, be paid to the donee or legatee in whose possession the land had passed on account of such acquisition.

Explanation.—For any purposes of this section "new and impartible tenure" means the tenure of occupancy which is non-transferable and non-partible without the previous sanction of the Collector.]

⁴**84CC.** (1) Where any person who had surrendered his tenancy in respect of any land or part thereof at any time after 31st March, 1957, but before 5th December, 1972, the date of the publication in the *Official Gazette* of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Bill, 1972 (hereinafter referred to as the latter date) and had

Dispossession of land in certain circumstances to be ineffective.

**L. A. Bill
No. 43 of
1972.**

1. This proviso was added by Bom. 38 of 1957, s. 29.
2. This portion was substituted for the words "Provided that in the case of transfer by the landlord to the tenant of the land" by Guj. 16 of 1960, s. 26(2) (a).
3. These words were substituted for the words "where the amount", *ibid.*, s. 26(2) (b).
4. Section 84CC was inserted by Guj. 5 of 1973, s. 20.

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continued to remain in actual possession, with or without the consent of the landlord, of such land or, as the case may be, part thereof till the latter date had been dispossessed of such land or part thereof by the landlord at any time during the period between the latter date and the specified date, and the Mamlatdar *suo motu* or on the application of the person so dispossessed or of any other person inserted in such land or part thereof has reason to believe that such dispossession was effected in anticipation in order to defeat the object of section 32FF, the Mamlatdar shall issue a notice in the prescribed form to the landlord to show cause as to why such dispossession should not be declared to have been effected in anticipation in order to defeat the object of section 32FF.

(2) If after hearing the landlord and holding such inquiry as the Mamlatdar thinks fit, the Mamlatdar declares that the dispossession was effected in anticipation in order to defeat the object of section 32FF, he shall direct that the land or, as the case may be, part thereof, shall be restored to the person who has been dispossessed.

(3) If the person to whom the land, or, as the case may be, part thereof, if directed to be restored refuses to take possession thereof, the land shall be deemed to vest in the State Government free from all encumbrances lawfully subsisting thereon on the date of such vesting and shall be disposed of in the manner provided in sub-section (4) of section 84C.

(4) If the person to whom the land, or as the case may be, part thereof, is directed to be restored takes possession thereof, such person shall be deemed to have continued to remain in actual possession thereof during the period of dispossession as if he had not been dispossessed of such land, or, as the case may be, part thereof.]

Temporary leases of land liable to be disposed of under section 32P or 84C.

¹**[84D.** (1) Where any land has become liable to be disposed of under ²[section 32P, section 37 or section 84C], and the Collector or, as the case may be, the Mamlatdar considers that such disposal is likely to take time and that with a view to preventing the land remaining uncultivated it is necessary to take such a step, he may lease the land for cultivation to any agriculturist who has under personal cultivation land less than the ceiling area, subject to the following conditions :—

(i) the lease shall be for a period of one year;

(ii) the lessee shall pay rent at the rate fixed by the Mamlatdar and applicable to the land under section 9;

(iii) the lessee shall be liable to pay the land revenue and the other cesses specified in sub-section (1) of section 10A and payable in respect of the land;

(iv) if the lessee fails to vacate the land on the expiry of the term of the lease, he shall be liable to be summarily evicted by the Mamlatdar.

(2) The person holding land on lease under sub-section (1) shall not be deemed to be a tenant within the meaning of this Act.

1. This section was inserted by Bom. 38 of 1957, s. 30.

2. These words, figures and letters were substituted for the words, figures and letters "section 32P or 84C" by Guj. 5 of 1973, s. 21(i).

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(3) The amount of rent realised under sub-section (1), shall be—

(a) paid to the owner of the land, where the land is liable to be disposed of under section 32P, and

(b) forfeited to Government, where the land is liable to be disposed of under ¹[section 37 or section 84C].]

85. (1) No Civil Court shall have jurisdiction to settle, decide or deal with any question which is by or under this Act required to be settled, decided or dealt with by the mamlatdar or Tribunal, a manager, ²[the Collector, the Gujarat Revenue Tribunal or the State Government] in appeal or revision or the ⁴[State] Government in exercise of their powers of control. **Bar of jurisdiction.**

(2) No order of the Mamlatdar, the Tribunal, the Collector or the ³[Gujarat Revenue Tribunal] or the ⁴[State] Government made under this Act shall be questioned in any civil or criminal court.

Explanation.—For the purposes of this section a Civil Court shall include a **Bom. II of 1906.** Mamlatdar's Court constituted under the mamlatdar's Courts Act, 1906.

85A. (1) If any suit ⁶[instituted, whether before or after the specified date in any Civil Court] involves any issues which are required to be settled, decided or dealt with by any authority competent to settle, decide or dealt with such issues under this Act (hereinafter referred to as the "competent authority") the Civil Court shall stay the suit and refer such issues to such competent authority for determination. **Suits involving issues required to be decided under this Act.**

(2) On receipt of such reference from the Civil Court, the competent authority shall deal with and decide such issues in accordance with the provisions of this Act and shall communicate its decision to the Civil Court and such court shall thereupon dispose of the suit in accordance with the procedure applicable thereto.

Explanation.—For the purpose of this section a Civil Court shall include a Mamlatdar's **Bom. II of 1906.** Court constituted under the mamlatdar's Courts Act, 1906.]

86. In all matters connected with this Act, the ⁴[State] Government shall have the same authority and control over the Mamlatdars and the Collectors acting under this Act as they have and exercise over them in the general and revenue administration. **Control.**

87. No suit or other legal proceeding shall lie against any person in respect of anything which is in good faith done or intended to be done under this Act. **Indemnity.**

1. These words, figures and letter were substituted for the word, figures and letter "section 84C" by Guj. 5 of 1973, s. 21(ii).
2. These words were substituted for the words "the Collector or the Gujarat Revenue Tribunal" by Guj. 36 of 1965, s. 17.
3. These words were substituted for the words "Bombay Revenue Tribunal" by the Gujarat Adaptation of Laws (State and Concurrent Subjects) (Third Amendment) Order, 1960.
4. This word was substituted for the words "Provincial" by the Adaptation of Laws Order, 1960.
5. This section was inserted by Bom. 13 of 1956, s. 46.
6. These words were substituted for the words "instituted in any Civil Court" by Guj. 5 of 1973, s. 22.

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Saving in respect of provisions of Land Tenures Abolition Acts.

¹[87A. Nothing in this Act shall affect the provisions of any of the Land Tenures Abolition Acts, specified in Schedule III to this Act, in so far as such provisions relate to the conferment of right of an occupant in favour of any inferior holder or tenant in respect of any land held by him.]

Exemption to Government lands and certain other lands.

²[88. ³[(1)] ⁴[Save as otherwise provided in sub-section (2), nothing in the foregoing provisions of this Act] shall apply—

(a) to lands belonging to, or held on lease from, the government;

⁵[(aa) to lands held or leased by a local authority;]

(b) to any area which the State Government may, from time to time, by notification in the *official Gazette*, specify as being reserved for non-agricultural or industrial development:

⁶[Provided that if after a notification in respect of any area specified in the notification is issued under this clause, whether before or after the commencement of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1965, the limits of the area so specified are enlarged on account of the addition of any other area thereto, then merely by reason of such addition, the reservation as made by the notification so issued shall not apply and shall be deemed never to have applied to the area so added, notwithstanding anything to the contrary contained in any judgement, decree, or order of any court, tribunal or any other authority:

Guj. 36 of 1965.

Provided further that if any land in the area so added has been transferred or acquired after the issue of the notification referred to in the first proviso but before the 29th day of October, 1964, such transfer or acquisition of land shall have effect as if it were made in an area to which this clause applies];

(c) to an estate or land taken ⁷[* * * * *] under the management of the Court of words ⁸[or of a Government Officer appointed in his official capacity as a guardian under the Guardians and wards Act, 1890 or to the lands taken under management temporarily by the Civil, Revenue or Criminal Courts by themselves or through the receivers appointed by them till the decision of the title of the rightful holders;

VIII of 1890.

⁹[(d) to an estate or land taken under management by the State Government under chapter IV ¹⁰[except as provided in the said chapter IV and in sections 80A, 82, 83,84, 85, 86 and 87:]

Provided that with effect from the date on which such estate or land is released from such management, the foregoing provisions of this Act shall apply thereto and in the case

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1. These section was inserted by Bom. 13 of 1956, s. 47.
 2. These sections were substituted for the original section 88, *ibid.*, s. 48.
 3. Section 88 was renumbered as sub-section (1) of that section by Guj. 16 of 1960, s. 27.
 4. These words, brackets and figure were substituted for the words "Nothing in the foregoing provisions of this Act", *ibid.*, s. 27 (1) (i).
 5. Clause (aa) was inserted by Guj. 36 of 1965, s. 18 (1) (i).
 6. These proviso were added, *ibid.*, s. 18 (1) (ii).
 7. The words "under management of the State Government under Chapter IV or section 65 or" were deleted by Bom. 15 of 1957, s. 15 (1) (a).
 8. These words and figures were inserted, *ibid.*, s. 15 (1) (b).
 9. This clause was inserted, *ibid.*, s. 15 (2).
 10. These words and figures were substituted for the words and figures "or section 65 except as provided in the said chapter IV or section 65, as the case may be, and in section 66" by Guj. 10 of 2009, s. 11.

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of a tenancy (other than a permanent tenancy) subsisting on such date in respect of any land in such estate or such land, the landlord shall be entitled to terminate such tenancy under section 31 within one year from such date and the tenant ¹[shall be deemed to have purchased] the land under section 32 ²[on the expiry] of the period during which such landlord is entitled to terminate the tenancy under section 31. The provisions of sections 31 to 31D (both inclusive) and 32 to 32R (both inclusive) shall, so far as may be applicable, apply to such termination of tenancy and to the right of the tenant to purchase the land:

³[Provided further that—

(1) in the case of a permanent tenancy the permanent tenant shall be deemed to have purchased the land held by him on permanent tenancy on the date on which the estate or land is released from management or has ceased to be subject to the provisions of this section as aforesaid, whether such release or cessation was before or after the commencement of the

Guj. XVI of 1960. Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1960, and

(2) the provisions of sections 32 to 32R shall so far as may be applicable apply to the purchase of land by the permanent tenant under this section.]

⁴[*Explanation.*—For the purposes of ⁵[clause (a) of this sub-section] land held as inam or watan for service useful to Government and assigned as remuneration to the person actually performing such service for the time being under section 23 of the Bombay **Bom. II of 1874.** Hereditary Offices Act, 1874, or any other law for the time being in force shall be deemed to belong to Government.]

⁶[(1A) Where under the first proviso to sub-section (1) as it was in force before the date of the coming into force of the Bombay Tenancy and Agricultural Lands (Gujarat **Guj. XVI of 1960.** Amendment) Act, 1960 (hereinafter referred to in this sub-section as "the said date") a landlord was entitled to terminate under section 31 the tenancy of any land after the 1st August, 1956, but within a period of one year from the date on which the land was released from management and the tenant had a right to purchase the land within one year from the expiry of that period, the tenant shall—

(i) if the period for exercising the right of purchase had commenced under the aforesaid proviso before the said date, then whether the period had expired or not be deemed to have purchased the land on the expiry of the period during which the landlord was entitled to terminate the tenancy, and

(ii) in any other case, be deemed to have purchased the land on the date on which the period for exercising the said right would have commenced under the aforesaid proviso. The provisions of section 31 to 31D (both inclusive and sections 32 to 32 R (both inclusive)

1. These words were substituted for the words "shall have the right to purchase" by Guj. 16 of 1960, s. 27(1)(ii).
2. These words were substituted for the words "within one year from the expiry", *ibid.*
3. This proviso was inserted, *ibid.*, s. 27 (1)(iii).
4. This Explanation was added by Bom. 63 of 1958, s. 15.
5. These words, brackets and letter were substituted for the words, brackets and letter "clause (a) of this section" by Guj. 16 of 1960, s. 27(1)(iv).
6. Sub-section (1A) was inserted by Guj. 36 of 1965, s. 18(2).

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shall, so far as may be applicable, apply and shall be deemed always to have applied to such termination of tenancy and to the right of the tenant to purchase the land.]

¹[(2) If any land held on lease from Government or any part thereof—

(i) is held at the commencement of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1960 by a person under a sub-lease from the lessee and is cultivated personally by such person, or **Guj. XVI of 1960.**

(ii) is sub-leased after the commencement of the Bombay tenancy and Agricultural Lands (Gujarat Amendment) Act, 1960 by the lessee to any person for cultivation and such sub-leasing of the land or part thereof is authorised in accordance with the terms of the lease, then all the provisions of this Act except sections 32 to 32R (both inclusive) and section 43 shall notwithstanding anything contained in such lease, apply to the land, or as the case may be, the part thereof, held under such sub-lease, as if the person holding it under such sub-lease were a tenant within the meaning of section 4 of this Act and lessee were the landlord: **Guj. XVI of 1960.**

Provided that in the case of a sub-lease subsisting on the date of the commencement of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1960, the lessee shall be entitled to terminate under section 31 the sub lease within one year from such date and the provisions of sections 31 to 31D (both inclusive) shall, so far as may be applicable, apply to the termination of the sub-lease. **Guj. XVI of 1960.**

Explanation.—In sub-section (2) of this section references to a lease include a reference to a person to whom the entire interest in the land held on lease, or in any part thereof has been transferred or assigned.]

88A-I [*Special provisions in respect of tenants of certain lands in villages specified in Schedule IV*] Inserted by Bom63 of 1958. s. 16 was deleted by the Gujarat Adaptation of laws (State and Concurrent Subjects) (Third Amendment) Order, 1960.

Provisions of Act not to apply to land transferred to or by Bhoodan Samiti.

88A. Nothing in the foregoing provisions shall apply to land transferred to or by a Bhoodan Samiti recognized by the State Government in this behalf.

Exemption from certain provisions to lands to local authorities, universities and trusts.

88B. ²[(1)] Nothing in the foregoing provisions, except sections 3, 4B, 8, 9, 9A, 9B, 9C, 10, 10A, 11, 13 and 27 and the provisions of Chapters VI and VIII in so far as the provisions of the said Chapters are applicable to any of the matters referred to in the sections mentioned above, shall apply—

(a) to lands held or leased by a ³[* * *] University established by law in the ⁴[Bombay area of the state of Gujarat]; and

1. This sub-section was inserted by Guj. 16 of 1960, s. 27 (2).
2. Section 88B was renumbered as sub-section (1) of that section by Bom. 33 of 1957, s. 31.
3. The words "local authority or" were deleted by Guj. 36 of 1965, s. 19 (1).
4. These words were substituted for the words "Pre-Re organisation State of Bombay excluding the transferred territories" by the Gujarat Adaptation of Laws (State and Concurrent Subjects) (Third Amendment) Order, 1960.

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(b) to lands which are the property of a trust for an educational purpose ¹[a hospital, Panjrapole.] ²[or Gaushala];

³[(c) to lands assigned or donated by any person before the 1st day of August, 1956, for the purpose of rendering any of the following services useful to the community, namely:—

maintenance of water works, lighting or filling of water throughs for cattle:]

Provided that —

Bom. XXIX of 1950. (i) such trust is or is deemed to be registered under the Bombay Public Trusts Act, 1950, and

(ii) the entire income of such land is appropriated for the purposes of such trust.

⁴[(2) For the purposes of this section a certificate granted by the Collector, after holding an inquiry, that the conditions in the proviso to sub-section (1) are satisfied by any trust shall be conclusive evidence in that behalf.]

⁵[(3) Notwithstanding anything contained in sub-section (1), nothing in the foregoing provisions of this Act shall apply to lands leased for cultivation with the help of sewage, whether before or after the commencement of the Amending Act, 1955 by a local authority in discharge of its duties and functions relating to the establishment and maintenance of a farm for the disposal of sewage under the law under which such local authority is constituted.]

Guj. XVI of 1960. **88C.** (1) ⁶[Save as otherwise provided by the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Act, 1960, nothing in sections] 32 to 32R (both inclusive) shall apply to lands leased by any person if such land does not exceed an economic holding and the total annual income of such person including the rent of such land does not exceed ₹ 1,500:

Exemption from certain provisions to lands leased by persons with the annual income not exceeding ₹ 1,500.

Porvided that the provisions of this sub-section shall not apply to any person who holds such land as a permanent tenant or who has leased such land on permanent tenancy to any other person.

⁷[(2) Every person eligible to the exemption provided in sub-section (1) shall make an application in the prescribed form to the Mamlatdar within whose jurisdiction all or most of the pieces of land leased by him are situate, within the prescribed period for a certificate that he is entitled to such exemption]:

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1. These words were substituted for the word "hospital" by Bom. 15 of 1957, s. 16.
 2. These words were substituted for the words "*Gaushala* or an institution for public religious worship" by Guj. 16 of 1969, s. 31, Sch. item (1).
 3. Clause (c) was added by Bom. 63 of 1958, s. 17.
 4. Sub-section (2) was inserted by Bom. 38 of 1957, s. 31.
 5. Sub-section (3) was inserted by Guj. 36 of 1965, s. 19(2) with effect on and from the date on which Amending Act, 1955 came into force.
 6. These words, brackets and figures were substituted for the words "Nothing in section" by Guj. 16 of 1960, s. 28(1).
 7. These Sub-section were substituted for the original sub-section (2) by Bom. 38 of 1957, s. 32.

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¹[Provided that where such person is a widow she may make such application before the 1st day of July, 1961, notwithstanding that the period prescribed under this section has expired.]

(3) On receipt of such application, the Mamlatdar shall after giving notice to the tenant or tenants of the land, hold inquiry and decide whether the land leased by such person is exempt under sub-section (I) from the provisions of sections 32 to 32R.

(4) If the Mamlatdar decides that the land is so exempt, he shall issue a certificate in the prescribed form to such person.

²[* * * * *]

Rights of certain tenants to purchase land barred.

³[88CC. Notwithstanding anything contained in this Act, a tenant who does not belong to any of the Scheduled Tribes shall not, after the commencement of the Bombay Land Revenue (Gujarat Second Amendment) Act, 1980 be entitled to purchase from the landlord under this Act, any land leased to him with the previous sanction of the Collector under section 73AA of the of the Bombay Land Revenue Code, 1879.

Guj. 37 of 1980. Bom. V of 1879.

Explanation.—For the purpose of this section, "Schedule Tribes" means such tribes or tribal communities or part of or groups within such tribes or tribal communities as are deemed of the Scheduled Tribes in relation to the State of Gujarat under article 342 of the Constitution.]

Sections 32 to 32R not to apply to certain service lands.

⁴[88CA. Nothing in section 32 to 32R (both inclusive) shall apply to land held as inam or watan for service useful to Government but not assigned as remuneration to the person actually performing such service for the time being under section 23 of the Bombay Hereditary Offices Act, 1874, or any other law for the time being in force.]

Bom. III of 1874.

Power of Government to withdraw exemption.

⁵[88D. (1) Notwithstanding anything contained in sections 88, 88A, 88B and 88C, if the State Government is satisfied,—

(i) in the case of an area referred to in clause (b) of section 88, that the chances of non-agricultural or industrial development are remote, or that after the eviction of tenants from any land in such area, the land has not been used for a non-agricultural or industrial purpose,

(ii) that the lands transferred by a Bhoodan Samiti are not cultivated personally by the transferees or are alienated by them,

(iii) in the case of lands referred to in clause (b) of section 88B, that the trust is unable to look after the property or has mismanaged it or that there are disputes between the trust and the tenants, and

(iv) in the case of lands referred to in section 88C, that the annual income of the person has exceeded ₹ 1,500 or that the total holding of such person exceeds an economic holding, the State Government may, by order published in the prescribed

1. This proviso was inserted by Guj. 16 of 1960, s. 28(2).

2. Sub-section (5) was deleted, *ibid.*, s. 28(3).

3. Section 88CC was inserted by Guj. 37 of 1980, s. 5, Sch., Sr. No. 1(2).

4. Section 88CA was inserted by Bom. 63 of 1958, s. 18.

5. This section was substituted for the original by Bom. 38 of 1957, s. 33.

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manner, direct that with effect from such date as may be specified in the order such land or area, as the case may be, shall cease to be exempted from all or any of the provisions of this Act from which it was exempted under any of the sections aforesaid, and any certificate granted under section 88B or 88C, as the case may be, shall stand revoked.

(2) Where any such land or area ceases to be so exempted than in the case of a tenancy subsisting on the date specified in the order issued under sub-section (1), the landlord shall be entitled to terminate such tenancy under section 31 within one year from such date and the tenant, unless his tenancy is so terminated, shall have a right to purchase the land within one year from the expiry of the period during which such landlord is entitled to terminate the tenancy. The provisions of sections 31 to 31D (both inclusive) and sections 32 to 32R (both inclusive) shall so far as may be applicable, apply to such termination of tenancy and to the right of the tenant to purchase the land.]

¹[**88E.** (1) Notwithstanding anything contained in section 88B, with effect on and from the specified date lands which are the property of an institution for public religious worship shall cease to be exempted from those provisions of the Act except sections 31 to 31D (both inclusive) from which they were exempted under section 88B and all certificates granted under that section in respect of such lands shall stand revoked.

Cessor of exemption in respect of certain public trust lands.

(2) Where any such land ceases to be so exempted, then in the case of a tenancy subsisting immediately before the specified date the tenant shall be deemed to have purchased the land on the specified date and the provisions of sections 32 to 32R (both inclusive) shall so far as may be applicable, apply.

Guj. 16 of 1969. *Explanation.*—In this section "specified date" means the date of the commencement of the Gujarat Devasthan Inams Abolition Act, 1969.]

89. (1) The enactment specified in ²[Schedule I] is hereby repealed to the extent mentioned in the fourth column thereof. **Repeal.**

(2) But nothing in this Act or any repeal effected thereby—

Bom. V of 1879. Bom. I of 1880. (a) shall affect the amendments made in section 59 of the Bombay Land Revenue Code, 1879, or sections 6 and 9 of the Khoti Settlement Act, 1880;

(b) shall, save as expressly provided in this Act, affect or be deemed to affect,—

(i) any right, title, interest, obligation or liability already acquired, accrued or incurred before the commencement of this Act, or

1. Section 88E was inserted by Guj. 16 of 1969, s. 31, Sch., Item (2).

2. These word and figure were substituted for the words "the Schedule" by Bom. 13 of 1956, s. 49.

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(ii) any legal proceeding or remedy in respect of any such right, title, interest, obligation or liability or anything done or suffered before the commencement of this Act,

and any such proceedings shall be continued and disposed of, as if this Act was not passed.

(3) Notwithstanding anything contained in sub-section (2), all proceedings for the recovery or restoration of the possession of the land under section 7 of the Act so repealed, pending at the date of the commencement of this Act before the Mamlatdar or in appeal before the Collector, shall, notwithstanding anything contained in this section, be deemed to have been instituted and pending before the Mamlatdar or in appeal before the Collector, at the case may be, under this Act and shall be disposed of in accordance with the provisions of this Act.

(4) Any appointment, notification, notice, order, rule or form made or issued under the Bombay Tenancy Act, 1939, shall continue to be in force and deemed to have been made or issued under the provisions of this Act, in so far as such appointment, notification, notice, order, rule or form is not inconsistent with the provisions of this Act or rules made thereunder and shall continue to be in force unless and until it is superseded by any appointment, notification, notice, order, rule or form made or issued under this Act.

Bom.
XXIX of
1939.

Enactments
amended.

¹[90. The enactments specified in Schedule II shall be amended to the extent mentioned in the fourth column thereof.]

²[SCHEDULE I]

Enactment repealed.

(See section 89).

Protected
tenants.

Year	No.	Short title	Extent of repeal
1	2	3	4
1939	XXIX	The Bombay Tenancy Act, 1939.	The whole except sections 3,3A and 4 as modified in the following manner, namely:— 3. A tenant shall be deemed to be a protected tenant in respect of any land if— (a) he has held such land continuously for a period of not less than six years immediately preceding either— (i) the first day of January 1938, or (ii) the first day of January 1945, and

1. This section was inserted by Bom. 13 of 1956, s. 50.

2. This Schedules was numbered as "Schedule I", *ibid.*, s. 51.

SCHEDULE I—*contd.*

Year	No.	Short title	Extent of repeal
1	2	3	4

(b) he has cultivated such land personally, during the aforesaid period.

Explanation I.—If the person who held such land on the first day of January 1938 or the first day of January, 1945, as the case may be, came to hold the same by inheritance or succession from another person or if he has held such land as a tenant and is an heir to such other person, the period during which such other person held such land as a tenant shall be included in calculating the period of six years under this section.

Explanation II.—If the person who held such land on the first day of January 1938 or the first day of January 1945, as the case may be, held as a tenant at any time within six years before the said date from the same landlord in the same village any other land which he cultivated personally, the period during which he held such other land shall be included in calculating the period of six years under this section.

Explanation III.—Where any land is held by two or more persons jointly as tenants, all such persons shall, if any one of them cultivated and continues to cultivate such land personally and if the other conditions specified in this section are fulfilled, be deemed to be protected tenants in respect of such land.

3A. Every tenant shall from the eighth day of November, 1947 be deemed to be a protected tenant for the purposes of this Act and his rights as such protected tenant shall be recorded in the Record of Rights unless his landlord has prior to the aforesaid date made an application to the Mamlatdar for declaration that the tenant is not a protected tenant.

Tenants on expiry of one year from coming into force of Bom. XXVI of 1946 to be deemed protected tenants.

Explanation.—A person shall not be deemed to be a protected tenant if such person has been on an application made by the owner of the land as provided in section 3A of the Bombay Tenancy Act, 1939, declared by a competent authority not to be a protected tenant.

SCHEDULE I—*contd.*

Year	No.	Short title	Extent of repeal
1	2	3	4
		Tenants evicted after 1 st April 1937 to be deemed protected tenants.	<p>4. (1) Every tenant shall be deemed to be protected tenant for the purposes of this Act, if he –</p> <p>(a) held any land and cultivated it personally continuously for a period of not less than six years immediately preceding the 1st day of April, 1937 and was evicted from such land on or after such date otherwise than by order of a competent authority on any of the grounds specified in section 14 of this Act, or</p> <p>(b) held any land and cultivated it personally continuously for a period of not less than six years immediately preceding the first day of April, 1944 and was evicted from such land on or after such date otherwise than by order of a competent authority on any of the grounds specified in section 14 of this Act :</p> <p>Provided that any tenant who had been evicted from the land in consequence of his failure to tender the rent referred to in section 9 of the Bombay Small Holders Relief Act, 1938, as provided therein, shall not be deemed to be a protected tenant for the purpose of this Act, unless he had paid to the landlord such rent in cases falling under clause (a) within four months from the date on which this section came into force in the area in which the land is situated and in cases falling under clause (b) within six months from the eighth day of November, 1946.</p> <p>(2) A person who is deemed to be a protected tenant under sub-section (1) shall, if he had intimated in writing to the landlord in cases falling under clause (a) of sub-section (1) within one year after the coming into force of this section in the area in which the land is situated and in cases falling under clause (b) of sub-section (1) within one year after the eighth day of November 1946, that he is willing to hold the land on the same terms and conditions on which he held it at the time when he was evicted be entitled to recover possession of the land—</p> <p>(a) in cases falling under clause (a) of sub-section (1)—</p> <p>(i) if the land has been leased out by the landlord for a period expiring after the 31st day of May</p>

Bom. VIII of 1938.

SCHEDULE I—contd.

Year	No.	Short title	Extent of repeal
1	2	3	4
			<p>immediately following the date of the coming into force of this section in the area in which the land is situated, from the date on which such lease expires; and</p> <p>(ii) in other cases, from the 1st day of June immediately following the date of the coming into force of this section in the area in which the land is situated;</p> <p>(b) in cases falling under clause (b) of sub-section (1)—</p> <p>(i) if the land has been leased out by the landlord for a period expiring after 31st day of May from the date on which such lease expires ;</p> <p>(ii) in other cases from the 1st day of June 1947 and on so recovering possession, he shall subject to the provisions of this Act, hold the land on the said terms and conditions.</p> <p>(3) The provisions of this section shall not apply in cases where the landlord is using the land for any of the purpose mentioned in sub-section (1) of section 34 of this Act.</p>

¹[SCHEDULE II

(See sections 10A and 90)

Year	No.	Short title	Extent of amendment
1	2	3	4
1879	V	The Bombay Land Revenue Code, 1879.	² [(1A) In section 80, for the words 'through non-payment by the occupant of the land revenue due on account thereof, it shall be lawful for any person intrested to pay on behalf of such occupant', the words 'through non-payment of the land revenue due on account thereof by the person primarily liable for payment of it, it shall be lawful for any person interested to pay on behalf of such person' shall be substituted].

1. These Schedules were inserted by Bom. 13 of 1956, s. 51.

2. This entry was inserted by Bom. 63 of 1958, s. 19.

SCHEDULE — II—*contd.*

**Section 83
and 84 act
to apply
to certain
tenancies.**

Year	No.	Short title	Extent of amendment
1	2	3	4
			(1) After section 84, the following section shall be inserted, namely :— "84-IA. The provisions of sections 83 and 84 shall cause to apply to tenancies to which the provisions of the Bombay Tenancy and Agricultural Land Act, 1948, apply." (2) In section 86, for the proviso, the following shall be substituted, namely:— "Provided that such application shall be made before the expiry of the year immediately succeeding the revenue year or the year of the tenancy in which the said rent or land revenue became payable." (3) In section 136, to sub-section (1) the following proviso shall be added, namely:— "Provided that in the case of any land in the possession of a tenant, if such tenant is liable to pay land revenue in respect of such land under the provisions of the Bombay Tenancy and Agricultural Lands Act, 1948, such tenant shall be primarily liable for the payment of the land revenue in respect of such land."
			Bom. LXVII 1918.
1879	VII	The Bombay Irrigation Act, 1879.	In section 56 (D), for the proviso to sub-section (i) the following shall be substituted namely:— "Provided that in the case of any land in the possession of a tenant, if such tenant is liable to pay irrigation cess in respect of such land under the provisions of the Bombay Tenancy and Agricultural Lands Act, 1948, such tenant shall be primarily liable to pay the irrigation cess, in respect of such land."
			Bom. LXVII 1948.
1923	VI	The Bombay Local Boards Act, 1923.	To section 96, the following proviso shall be added, namely:— "Provided that in the case of any land in the possession of a tenant, if such tenant is liable to pay the cess in respect of such land under the provisions of the Bombay Tenancy and Agricultural Lands Act, 1948, such tenant shall be primarily liable for the payment of the cess in respect of such land."
			Bom. LXVII 1948.
1925	VII	The Bombay Co-operative Societies Act, 1925.	In section 24AA— (1) in clause (i)— (a) after the words "owns any land" the words "or has interest in any land as a tenant" shall be inserted.

Year	No.	Short title	Extent of amendment
1	2	3	4
			(b) for the words "on the land owned by him and specified therein" the words "on such land of interest specified the declaration" shall be substituted.
			(2) after clause (ii), the following clauses shall be inserted namely:—
			(ii-a) any person who has borrowed a loan from a society of which he is a member before the equate of the coming into force of the Bombay Tenancy and Agricultural Lands (Amendment) Act, 1955 and has any interest in land as a tenant shall, as soon as possible, make a declaration, in the form and to the effect referred to in clause (i) and no such person shall unless and until he has made such declaration be entitled to exercise any right as member of the society;"
			(3) in clauses (iii), (iv), (vi) and (vii) for the words, brackets and figures "or (ii)" wherever they occur the brackets, figures letter and word "(ii) or (ii-a)" shall be substituted'
			(4) in clauses (iv), after the words "of the land" the words "or interest therein" shall be inserted;
			(5) in clause (vi), after the words "on the land" the words "or interest" shall be inserted;
			(6) in clause (vii), after the words "on land" the words "or interest" shall be inserted;

SCHEDULE III

(See sections 32G (6) and 87 A]

List of Land Tenures Abolition Acts.

1. The Bombay Bhagdari and Narwadari Tenures Abolition Act, 1948, (Bom. XXXII of 1949).
2. The Bombay Maleki Tenure Abolition Act, 1949 (Bom. LXI of 1949).
3. The Bombay Taluqdari Tenure Abolition Act, 1949 (Bom. LXII of 1949).
4. The Panchmahals Mehwassi Tenure Abolition Act, 1949 (Bom. LXIII of 1949).
5. The Bombay Kheti Abolition Act, 1949 (Bom. VI of 1950).

SCHEDULE III-Contd.

6. The Bombay Paragrana and Kulkarni Watans (Abolition) Act, 1950 (Bom. LX of 1950).
7. The Bombay Watwa Vazifdari Rights Abolition Act, 1950 (Bom. LXII fo 1950).
8. The Salsette Estates (Land Revenue Exemption Abolition) Act, 1951 (Bom. LXVII of 1951).
9. The Bombay Land Tenures Abolition (Amendment) Act, 1953 (Bom. XXXVIII of 1953).
10. The Bombay Personal Inams Abolition Act, 1952 (Bom. XLII of 1953).
11. The Bombay Merged Territories (Ankadia Tenure Abolition) Act, 1953 (Bom. LXIII of 1953).
12. The Bombay Kauli and Katuban Tenures (Abolition) Act, 1953 (Bom XLIV of 1953).
13. The Bombay Merged Territories (Baroda Mulgiras Tenure Abolition) Act, 1953 (Bom. XLV of 1953).
14. The Bombay Merged Territories (Baroda Watan Abolition) Act, 1953 (Bom. XLVI of 1953).
15. The Bombay Merged Territories Matadari Tenure Abolition Act, 1953 (Bom. XLVIII of 1953).
16. The Bombay Service Inams (Useful to Community) Abolition Act, 1953 (Bom. LXX of 1953).
17. The Bombay Merged Territories (Janjira and Bhor) Khoti Tenure Abolition Act, 1953 (Bom. LXXI of 1953).
18. The Bombay (Okhamandal Salami Tenure Abolition) Act, 1953 (Bom. I of 1954).
19. The Bombay Merged Territories and Area (Jagirs Abolition) Act, 1953 (Bom. XXXIX of 1954).
20. The Bombay Bhil Naik Inams Abolition Act, 1955 (Bom. XXI of 1955).
21. The Bombay Merged Territories Miscellaneous Alienations Abolition Act, 1955 (Bom. XXII of 1955).]

SCHEDULE IV

[Inserted by Bom. 63 of 1958, s. 20 was Deleted by the Gujarat Adaptation of Laws (State and Concurrent Subjects) (Third Amendment) Order, 1960].

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART - IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 8th October, 2020 is hereby published for general information.

K. M. LALA,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 13 OF 2020.

(First published, after having received the assent of the Governor, in the "Gujarat Government Gazette", on the 9th October, 2020).

AN ACT

further to amend the Gujarat Tenancy and Agricultural Lands Act, 1948, the Saurashtra Gharkhed, Tenancy Settlement and Agricultural Lands Ordinance, 1949 and the Gujarat Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958.

It is hereby enacted in the Seventy-first Year of the Republic of India:-

1. (1) This Act may be called the Gujarat Tenancy and Agricultural Lands Laws (Amendment) Act, 2020.

Short title and commencement.

(2) It shall be deemed to have come into force on the 21st August, 2020.

**Bom. LXVII
of 1948.**

2. In the Gujarat Tenancy and Agricultural Lands Act, 1948, (hereinafter referred to as “the Gujarat Tenancy and Agricultural Lands Act”), in section 63AA,-
(1) in sub-section (4A), for the existing proviso, the following proviso shall be substituted, namely:-

**Amendment
of section
63AA of
Bom. LXVII
of 1948.**

“Provided that such permission shall be granted by the Collector only upon the payment of -

- (a) 100 per cent. of the prevailing *jantri* value, if the application is made after a period of three years but before completion of a period of five years from the date of certificate as referred to in sub-clause (i) of clause (c) of sub-section (3);
- (b) 60 per cent. of the prevailing *jantri* value, if the application is made after a period of five years but before completion of a period of seven years from the date of certificate as referred to in sub-clause (i) of clause (c) of sub-section (3);
- (c) 30 per cent. of the prevailing *jantri* value, if the application is made after a period of seven years but before completion of a period of ten years from the date of certificate as referred to in sub-clause (i) of clause (c) of sub-section (3);
- (d) 25 per cent. of the prevailing *jantri* value if the application is made beyond ten years:

Provided however that,-

- (i) such permission for sale of such land shall be granted only for the *bonafide* industrial purpose and in case the industrial purpose usage is not permissible under the Common General Development Control Regulations, such permission shall be granted only for the purpose of use of such land as per the zone declared in the Common General Development Control Regulations;

- (ii) clauses (a) to (d) shall not apply in the cases of the land which is purchased for *bonafide* industrial purpose and which needs to be transferred in the case of merger, amalgamation, joint venture, subsidiary company, group company and associate company, conversion of partnership in the company and *vice versa* or into limited liability partnership, change in partners but in such cases permission shall be granted after charging of 10 per cent of the prevailing *jantri* value;
- (iii) clauses (a) to (d) shall not apply in the cases of the land which is purchased for *bonafide* industrial purpose and which needs to be transferred in the case of acquisition of assets of industrial unit under order of Debt Recovery Tribunal/National Company Law Tribunal/ Liquidator /Financial Institutions auction, subject to the condition that such transfer is ordered by such Court/Authority but in such cases the purchaser shall apply for permission within 60 days from the date of transfer of assets by authority and such permission shall be granted after charging of 10 per cent of the prevailing *jantri* value;
- (iv) if any *bonafide* industrial user fails to take such permission within a period as specified in clause (iii) above, the Collector shall grant permission by charging of 20 per cent of the prevailing *jantri* value.”;

(2) in sub-section (4B), in clause (vi), for the existing proviso, the following proviso shall be substituted, namely:-

“Provided that,-

- (i) such permission for sale of such land shall be granted only for the *bonafide* industrial purpose and in case the industrial purpose usage is not permissible under the Common General Development Control Regulations, such permission shall be granted only for the purpose of use of such land as per the zone declared in Common General Development Control Regulations;
- (ii) sub-clauses (a) to (d) shall not apply in the cases of the land which is purchased for *bonafide* industrial purpose and which needs to be transferred in the case of merger, amalgamation, joint venture, subsidiary company, group company and associate company, conversion of partnership in the company and *vice versa* or into limited liability partnership, change in partners but in such cases permission shall be granted after charging of 10 per cent of the prevailing *jantri* value;
- (iii) clauses (a) to (d) shall not apply in the cases of the land which is purchased for *bonafide* industrial purpose and which needs to be transferred in the case of acquisition of assets of industrial unit under order of Debt Recovery Tribunal/National Company Law Tribunal/ Liquidator /Financial Institutions auction, subject to the condition that such transfer is ordered by such Court/Authority but in such cases the purchaser shall apply for permission within 60 days from the date of transfer of assets by authority and such permission shall be granted after charging of 10 per cent of the prevailing *jantri* value;
- (iv) if any *bonafide* industrial user fails to take such permission within a period as specified in clause (iii) above, the Collector shall grant permission by charging of 20 per cent of the prevailing *jantri* value.”.

Insertion of new
section 63AAA
in Bom. LXVII
of 1948.

3. In the Gujarat Tenancy and Agricultural Lands Act, after section 63AA, the following section shall be inserted, namely:-

Sale of land for
the purposes
other than
industrial
purposes.

“63AAA. (1) The sale of land for the purposes other than *bonafide* industrial purpose shall be permitted in certain cases which are declared by State Government from time to time :

Provided that-

Bom. V of
1879.

(a) Nothing in section 63 shall prohibit the sale or the agreement for the sale of land for which no permission is required under sub-section (1) of section 65B of the Gujarat Land Revenue Code, 1879 in favour of any person or institution for use of such land for other than bonafide industrial purpose like Agricultural University, Animal Husbandry University, Education, Medical Education and Health. The area of land for these purposes may be specified by the State Government by notification in the *Official Gazette* and the State Government may, by notification in the *Official Gazette*, declare such other purposes from time to time.

(b) Where the area of land proposed to be sold exceeds ten hectares, the person to whom the land is proposed to be sold in pursuance of this sub-section shall obtain previous permission of the Revenue Secretary, Gujarat State or such other officer as the State Government may by an order authorize in this behalf,

(c) Where the land proposed to be sold is owned by a person belonging to the Scheduled Tribe, the sale shall be subject to the provisions of section 73AA of the Gujarat Land Revenue Code, 1879.

Bom. V of
1879.

(2) Nothing in section 63A shall apply to any sale made in pursuance of sub-section (1).

(3) (a) Where the land is sold to a person in pursuance of sub-section (1) (hereinafter referred to as “the purchaser”), he shall within thirty days from the date of the purchase of

the land for purpose shown in sub-section (1), send a notice of such purchase in such form alongwith such other particulars as may be prescribed, to the Collector and endorse a copy thereof to the Mamlatdar.

(b) Where the purchaser fails to send the notice and other particulars to the Collector under clause (a) within the period specified therein, he shall be liable to pay in addition to the non-agriculture assessment leviable under this Act, after one month from the date of such purchase, such fine of one per cent. of the prevailing *jantri* every month, as the Collector may, subject to rules made under this Act, direct.

(c) On receipt of the notice of the purchase of land alongwith other particulars sent by the purchaser under clause (a), the Collector, after making such inquiry as he deems fit and if he-

(i) is satisfied that such land has been validly purchased in accordance with the provisions of sub-section (1), shall issue a certificate to that effect to the purchaser in such form and within such time as may be prescribed;

(ii) is not satisfied, shall, after giving the purchaser an opportunity of being heard, refuse to issue such certificate and on such refusal, the sale of such land to the purchaser shall be deemed to be in contravention of section 63.

(d) (i) The purchaser aggrieved by the refusal to issue a certificate by the Collector under sub-clause (ii) of clause (c) may file an appeal to the State Government or such other officer as it may, by an order, authorise in this behalf.

(ii) The State Government or the authorized officer shall, after giving the appellant an opportunity of being heard, pass such order on the appeal as it or he deems fit.

- (4) (a) The purchaser shall comply with the provisions of any law for the time being in force or any order or directions of the Central Government or the State Government or any Corporation owned or controlled by such Government, Government Company, local authority or statutory authority in relation to use of land for purpose shown in sub-section (1) before the land is put to use for such purpose.
- (b) The area of land which is desired to be sold, shall not be used for any other purpose other than intended to use.
- (c) The purchaser shall start providing of services or use of land within three years from the date of the permission is given for purchase of such land:

Provided that if the purchaser can not start providing services or use of land within three years in the circumstances as may be prescribed, he may make an application to the collector to extend such period and the Collector may, after making such inquiry as he deems fit, by an order extend such period by another two years:

Provided further that the Collector shall not extend such period for more than a period of one year at a time:

Provided also that such aggregate period of five years may, on an application made by the purchaser in that behalf and on payment of 20 per cent. of the prevailing *jantri* value, be extended by another three years by the State Government and thereafter, be extended by the State Government for time to time for further periods on payment of 20 per cent. of the prevailing *jantri* for every three years.

(d) In case where the purchaser fails to start providing of services or use of land within three years from the date of the permission is given for purchase of land, the Collector may, after an application is made to him in that behalf grant permission by an order for sale or transfer of such land:

Provided that such permission shall be granted by the Collector only upon the payment of –

- (a) 100 per cent. of the prevailing *jantri* value, if the application is made after a period of three years but before completion of a period of five years from the date of the permission is given for purchase of land as referred to in clause (c) of sub-section (3) of this section;
- (b) 60 per cent. of the prevailing *jantri* value, if the application is made after a period of five years but before completion of a period of seven years from the date of the permission is given for purchase of land as referred to in clause (c) of sub-section (3) of this section;
- (c) 30 per cent. of the prevailing *jantri* value, if the application is made after a period of seven years but before completion of a period of ten years from the date of the permission is given for purchase of land as referred to in clause (c) of sub-section (3) of this section;
- (d) 25 per cent. of the prevailing *jantri* value if the application is made beyond ten years:

Provided that,-

- (i) such permission for sale of such land shall be granted only for the purpose specified in sub-section (1), however, if such purpose usages not permissible under the Common General Development Control Regulations, in such cases, the permission shall be granted only for the purpose of use of such land as per the zone declared in the Common General Development Control Regulations;
- (ii) clauses (a) to (d) shall not apply in the cases of the land which is purchased for the purpose specified in sub-section (1) and which needs to be transferred in the case of merger, amalgamation, joint venture, subsidiary company, group company and associate company, conversion of partnership in the company and *vice versa* or into limited liability partnership, change in partners but in such cases permission shall be granted after charging of 10 per cent. of the prevailing *jantri* value.”.

Sau. Ord. XLI
of 1949.

4. In the Saurashtra Gharkhed, Tenancy Settlement and Agricultural Lands Ordinance, 1949 (hereinafter referred to as “the Saurashtra Ordinance”), in section 55,-
(1) in sub-section (3A), for the existing proviso, the following proviso shall be substituted, namely:-

“Provided that such permission shall be granted by the Collector only upon the payment of -

- (a) 100 per cent. of the prevailing *jantri* value, if the application is made after a period of three years but before completion of a period of five years from the date of certificate as referred to in sub-clause (i) of clause (c) of sub-section (2);

Amendment of
section 55 to
Sau. Ord. XLI
of 1949.

- (b) 60 per cent. of the prevailing *jantri* value, if the application is made after a period of five years but before completion of a period of seven years from the date of certificate as referred to in sub-clause (i) of clause (c) of sub-section (2);
- (c) 30 per cent. of the prevailing *jantri* value, if the application is made after a period of seven years but before completion of a period of ten years from the date of certificate as referred to in sub-clause (i) of clause (c) of sub-section (2);
- (d) 25 per cent. of the prevailing *jantri* value if the application is made beyond ten years:

Provided however that,-

- (i) such permission for sale of such land shall be granted only for the *bonafide* industrial purpose and in case the industrial purpose usage is not permissible under the Common General Development Control Regulations, such permission shall be granted only for the purpose of use of such land as per the zone declared in the Common General Development Control Regulations;
- (ii) clauses (a) to (d) shall not apply in the cases of the land which is purchased for *bonafide* industrial purpose and which needs to be transferred in the case of merger, amalgamation, joint venture, subsidiary company, group company and associate company, conversion of partnership in the company and *vice versa* or into limited liability partnership, change in partners but in such cases permission shall be granted after charging of 10 per cent of the prevailing *jantri* value;
- (iii) clauses (a) to (d) shall not apply in the cases of the land which is purchased for *bonafide* industrial purpose and which needs to be transferred in the case of acquisition of assets of industrial unit under order

of Debt Recovery Tribunal/National Company Law Tribunal/ Liquidator /Financial Institutions auction, subject to the condition that such transfer is ordered by such Court/Authority but in such cases the purchaser shall apply for permission within 60 days from the date of transfer of assets by authority and such permission shall be granted after charging of 10 per cent of the prevailing *jantri* value;

- (iv) if any *bonafide* industrial user fails to take such permission within a period as specified in clause (iii) above, the Collector shall grant permission by charging of 20 per cent of the prevailing *jantri* value.”;

(2) in sub-section (3B), -

(a) in clause (vi), for the existing proviso, the following proviso shall be substituted, namely:-

“Provided that,-

- (i) such permission for sale of such land shall be granted only for the *bonafide* industrial purpose and in case the industrial purpose usage is not permissible under the Common General Development Control Regulations, such permission shall be granted only for the purpose of use of such land as per the zone declared in Common General Development Control Regulations;
- (ii) clauses (a) to (d) shall not apply in the cases of the land which is purchased for *bonafide* industrial purpose and which needs to be transferred in the case of merger, amalgamation, joint venture, subsidiary company, group company and associate company, conversion of partnership in the company and *vice versa* or into limited liability partnership, change in partners but in such cases permission shall be granted after charging of 10 per cent of the prevailing *jantri* value;

- (iii) clauses (a) to (d) shall not apply in the cases of the land which is purchased for *bonafide* industrial purpose and which needs to be transferred in the case of acquisition of assets of industrial unit under order of Debt Recovery Tribunal/National Company Law Tribunal/ Liquidator /Financial Institutions auction, subject to the condition that such transfer is ordered by such Court/Authority but in such cases the purchaser shall apply for permission within 60 days from the date of transfer of assets by authority and such permission shall be granted after charging of 10 per cent of the prevailing *jantri* value;
- (iv) if any *bonafide* industrial user fails to take such permission within a period as specified in clause (iii) above, the Collector shall grant permission by charging of 20 per cent of the prevailing *jantri* value.”.

Insertion of new section 55A to Sau. Ord. XLI of 1949.

5. In the Saurashtra Ordinance, after section 55, the following section shall be inserted, namely:-

Sale of land for the purposes other than industrial purposes.

“55A. (1) The sale of land for the purposes other than *bonafide* industrial purpose shall be permitted in certain cases which are declared by State Government from time to time:

Provided that-

- (a) Nothing in section 54 shall prohibit the sale or the agreement for the sale of land for which no permission is required under sub-section (1) of section 65B of the Gujarat Land Revenue Code, 1879 in favour of any person or institution for use of such land for other than *bonafide* industrial purpose like Agricultural University, Animal Husbandry University, Education, Medical Education and Health. The area of land for these purposes may be specified by the State Government by notification in the *Official Gazette* and the State Government may, by notification in the *Official Gazette*, declare such other purposes from time to time.

Bom. V
of 1879.

- Bom. V
of 1879.**
- (b) Where the area of land proposed to be sold exceeds ten hectares, the person to whom the land is proposed to be sold in pursuance of this sub-section shall obtain previous permission of the Revenue Secretary, Gujarat State or such other officer as the State Government may by an order authorize in this behalf,
- (c) Where the land proposed to be sold is owned by a person belonging to the Scheduled Tribe, the sale of such land shall be subject to the provisions of section 73AA of the Gujarat Land Revenue Code, 1879.
- (2) (a) Where the land is sold to a person in pursuance of sub-section (1) (hereinafter referred to as “the purchaser”), he shall within thirty days from the date of the purchase of the land for purpose shown in sub-section (1) send a notice of such purchase in such form alongwith such other particulars as may be prescribed, to the Collector and endorse a copy thereof to the Mamlatdar.
- (b) Where the purchaser fails to send the notice and other particulars to the Collector under clause (a) within the period specified therein, he shall be liable to pay in addition to the non-agriculture assessment leviable under this Act, after one month from the date of such purchase, such fine of one per cent. of the prevailing *jantri* every month, as the Collector may, subject to rules made under this Act, direct.
- (c) On receipt of the notice of the purchase for the land alongwith other particulars sent by the purchaser under clause (a), the Collector, after making such inquiry as he deems fit and if he -
- (i) is satisfied that such land has been validly purchased in accordance with the provisions of sub-section (1) shall issue a certificate to that effect to the purchaser in such form and within such time as may be prescribed.
- (ii) is not satisfied, shall, after giving the purchaser an opportunity of being heard, refuse to issue such certificate and on such refusal, the sale of such land to the purchaser shall be deemed to be in contravention of section 54.

- (d) (i) The purchaser aggrieved by the refusal to issue a certificate by the Collector under sub-clause(ii) of clause (c) may file an appeal to the State Government or such other officer as it may by an order authorise in this behalf.
- (ii) The State Government or the authorized officer shall after giving the appellant an opportunity of being heard pass such order on the appeal as it or he deems fit.
- (3) (a) The purchaser shall comply with the provisions of any law for the time being in force or any order or directions of the Central Government or the State Government or any Corporation owned or controlled by such Government, Government Company, local authority or statutory authority in relation to use of land for purpose shown in sub-section (1) before the land is put to use for such purpose.
- (b) The area of land which is desired to be sold shall not be used for any other purpose other than intended to use.
- (c) The purchaser shall start providing of services or use of land within three years from the date of the permission is given for purchase of such land:

Provided that if the purchaser can not start providing services or use of land within three years in the circumstances as may be prescribed, he may make an application to the Collector to extend such period and the Collector may, after making such inquiry as he deems fit, by an order extend such period by another two years:

Provided further that the Collector shall not extend such period for more than a period of one year at a time:

Provided also that such aggregate period of five years may, on an application made by the purchaser in that behalf and on payment of 20 per cent. of the prevailing *jantri* value, be extended by another three years by the State Government and thereafter, be extended by the State Government for time to time for further periods on payment of 20 per cent. of the prevailing *jantri* for every three years.

(d) In case where the purchaser fails to start providing of services or use of land within three years from the date of the permission is given for purchase of land, the Collector may, after an application is made to him in that behalf grant permission by an order for sale or transfer of such land:

Provided that such permission shall be granted by the Collector only upon the payment of –

- (i) 100 per cent. of the prevailing *jantri* value, if the application is made after a period of three years but before completion of a period of five years from the date of the permission is given for purchase of land as referred to in clause (c) of sub-section (2) of this section;
- (ii) 60 per cent. of the prevailing *jantri* value, if the application is made after a period of five years but before completion of a period of seven years from the date of the permission is given for purchase of land as referred to in clause (c) of sub-section (2) of this section;
- (iii) 30 per cent. of the prevailing *jantri* value, if the application is made after a period of seven years but before completion of a period of ten years from the date of the permission is given for purchase of land as referred to in clause (c) of sub-section (2) of this section;
- (iv) 25 per cent. of the prevailing *jantri* value if the application is made beyond ten years:

Provided that,-

- (a) such permission for sale of such land shall be granted only for the purpose specified in sub-section (1), however, if such purpose usages not permissible under the Common General Development Control Regulations, in such cases, the permission shall be granted only for the purpose of use of such land as per the zone declared in the Common General Development Control Regulations;
- (b) clauses (a) to (d) shall not apply in the cases of the land which is purchased for the purpose specified in sub-section (1) and which needs to be transferred in the case of merger, amalgamation, joint venture, subsidiary company, group company and associate company, conversion of partnership in the company and *vice versa* or into limited liability partnership, change in partners but in such cases permission shall be granted after charging of 10 per cent of the prevailing *jantri* value.”.

Amendment of
section 89A to
Bom. XCIX of
1958.

6. In the Gujarat Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958 (hereinafter referred to as “the Gujarat Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act”), in section 89A, -

Bom. XCIX
of 1958.

(1) in sub-section (4A), for the existing proviso, the following proviso shall be substituted, namely:-

“Provided that such permission shall be granted by the Collector only upon the payment of -

- (a) 100 per cent. of the prevailing *jantri* value, if the application is made after a period of three years but before completion of a period of five years from the date of certificate as referred to in sub-clause (i) of clause (c) of sub-section (3);
- (b) 60 per cent. of the prevailing *jantri* value, if the application is made after a period of five years but before completion of a period of seven years from the date of certificate as referred to in sub-clause (i) of clause (c) of sub-section (3);

- (c) 30 per cent. of the prevailing *jantri* value, if the application is made after a period of seven years but before completion of a period of ten years from the date of certificate as referred to in sub-clause (i) of clause (c) of sub-section (3);
- (d) 25 per cent. of the prevailing *jantri* value if the application is made beyond ten years:

Provided however that,-

- (i) such permission for sale of such land shall be granted only for the *bonafide* industrial purpose and in case the industrial purpose usage is not permissible under the Common General Development Control Regulations, such permission shall be granted only for the purpose of use of such land as per the zone declared in the Common General Development Control Regulations;
- (ii) clauses (a) to (d) shall not apply in the cases of the land which is purchased for *bonafide* industrial purpose and which needs to be transferred in the case of merger, amalgamation, joint venture, subsidiary company, group company and associate company, conversion of partnership in the company and *vice versa* or into limited liability partnership, change in partners but in such cases permission shall be granted after charging of 10 per cent of the prevailing *jantri* value;

(iii) clauses (a) to (d) shall not apply in the cases of the land which is purchased for *bonafide* industrial purpose and which needs to be transferred in the case of acquisition of assets of industrial unit under order of Debt Recovery Tribunal/National Company Law Tribunal/ Liquidator /Financial Institutions auction, subject to the condition that such transfer is ordered by such Court/Authority but in such cases the purchaser shall apply for permission within 60 days from the date of transfer of assets by authority and such permission shall be granted after charging of 10 per cent of the prevailing *jantri* value;

(iv) if any *bonafide* industrial user fails to take such permission within a period as specified in clause (iii) above, the Collector shall grant permission by charging of 20 per cent of the prevailing *jantri* value.”;

(2) in sub-section (4B), -

(a) in clause (vi), for the existing proviso, the following proviso shall be substituted, namely:-

Provided that,-

(i) such permission for sale of such land shall be granted only for the *bonafide* industrial purpose and in case the industrial purpose usage is not permissible under the Common General Development Control Regulations, such permission shall be granted only for the purpose of use of such land as per the zone declared in the Common General Development Control Regulations;

- (ii) clauses (a) to (d) shall not apply in the cases of the land which is purchased for *bonafide* industrial purpose and which needs to be transferred in the case of merger, amalgamation, joint venture, subsidiary company, group company and associate company, conversion of partnership in the company and *vice versa* or into limited liability partnership, change in partners but in such cases permission shall be granted after charging of 10 per cent of the prevailing *jantri* value;
- (iii) clauses (a) to (d) shall not apply in the cases of the land which is purchased for *bonafide* industrial purpose and which needs to be transferred in the case of acquisition of assets of industrial unit under order of Debt Recovery Tribunal/National Company Law Tribunal/ Liquidator /Financial Institutions auction, subject to the condition that such transfer is ordered by such Court/Authority but in such cases the purchaser shall apply for permission within 60 days from the date of transfer of assets by authority and such permission shall be granted after charging of 10 per cent of the prevailing *jantri* value;
- (iv) if any *bonafide* industrial user fails to take such permission within a period as specified in clause (iii) above, the Collector shall grant permission by charging of 20 per cent of the prevailing *jantri* value.”.

7. In the Gujarat Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act after section 89A, the following section shall be inserted, namely:-

Insertion of new section 89AA to Bom. XCIX of 1958.

Sale of land for the purposes other than industrial purposes.

“89AA. (1) The sale of land for the purposes other than *bonafide* industrial purpose shall be permitted in certain cases which are declared by State Government from time to time:

Provided that-

- (a) Nothing in section 89 shall prohibit the sale or the agreement for the sale of land for which no permission is required under sub-section (1) of section 65B of the Gujarat Land Revenue Code, 1879 in favour of any person or institution for use of such land for other than bonafide industrial purpose like Agricultural University, Animal Husbandry University, Education, Medical Education and Health. The area of land for these purposes may be specified by the State Government by notification in the *Official Gazette* and the State Government may, by notification in the *Official Gazette*, declare such other purposes from time to time. **Bom. V of 1879.**
- (b) Where the area of land proposed to be sold exceeds ten hectares, the person to whom the land is proposed to be sold in pursuance of this sub-section shall obtain previous permission of the Revenue Secretary, Gujarat State or such other officer as the State Government may by an order authorize in this behalf,
- (c) Where the land proposed to be sold is owned by a person to belonging to the Scheduled Tribe, the sale shall be subject to the provisions of section 73AA of the Gujarat Land Revenue Code, 1879. **Bom. V of 1879.**
- (2) Nothing in section 90 shall apply to any sale made in pursuance of sub-section (1).
- (3) (a) Where the land is sold to a person in pursuance of sub-section (1) (hereinafter referred to as “the purchaser”), he shall within thirty days from the date of the purchase of the land for purpose shown in sub-section (1) send a notice of such purchase in such form alongwith such other particulars as may be prescribed, to the Collector and endorse a copy thereof to the Mamlatdar.

(b) Where the purchaser fails to send the notice and other particulars to the Collector under clause (a) within the period specified therein, he shall be liable to pay in addition to the non-agriculture assessment leviable under this Act, after one month from the date of such purchase, such fine of one per cent. of the prevailing *jantri* every month, as the Collector may, subject to rules made under this Act, direct.

(c) On receipt of the notice of the purchase of land alongwith other particulars sent by the purchaser under clause (a), the Collector, after making such inquiry as he deems fit and if he-

(i) is satisfied that the land has been validly purchased in accordance with the provisions of sub-section (1), he shall issue a certificate to that effect to the purchaser in such form and within such time as may be prescribed.

(ii) is not satisfied, shall, after giving the purchaser an opportunity of being heard, refuse to issue such certificate and on such refusal, the sale of such land to the purchaser shall be deemed to be in contravention of section 89.

(d) (i) The purchaser aggrieved by the refusal to issue a certificate by the Collector under sub-clause (ii) of clause (c) may file an appeal to the State Government or such other officer as it may by an order authorise in this behalf.

(ii) The State Government or the authorized officer shall after giving the appellant an opportunity of being heard pass such order on the appeal as it or he deems fit.

(4) (a) The purchaser shall comply with the provisions of any law for the time being in force or any order or directions of the Central Government or the State Government or any Corporation owned or controlled by such Government, Government Company, local

authority or statutory authority in relation to use of land for purpose shown in sub-section (1) before the land is put to use for such purpose.

(b) The area of land which is desired to be sold shall not used for any other purpose other than intended to use.

(c) The purchaser shall start providing of services or use of land within three years from the date of the permission is given for purchase of land:

Provided that if the purchaser can not start providing services or use of land within three years in the circumstances as may be prescribed, he may make an application to the collector to extend such period and the Collector may, after making such inquiry as he deems fit, by an order extend such period by another two years:

Provided further that the Collector shall not extend such period for more than a period of one year at a time.

Provided also that such aggregate period of five years may, on an application made by the purchaser in that behalf and on payment of 20 per cent. of the prevailing *jantri* value, be extended by another three years by the State Government and thereafter, be extended by the State Government for time to time for further periods on payment of 20 per cent. of the prevailing *jantri* for every three years.

(d) In case where the purchaser fails to start providing of services or use of land within three years from the date of the permission is given for purchase of land, the Collector may, after an application is made to him in that behalf grant permission by an order for sale or transfer of such land:

Provided that such permission shall be granted by the Collector only upon the payment of –

- (a) 100 per cent. of the prevailing *jantri* value, if the application is made after a period of three years but before completion of a period of five years from the date of the permission is given for purchase of land as referred to in clause (c) of sub-section (3) of this section;
- (b) 60 per cent. of the prevailing *jantri* value, if the application is made after a period of five years but before completion of a period of seven years from the date of the permission is given for purchase of land as referred to in clause (c) of sub-section (3) of this section;
- (c) 30 per cent. of the prevailing *jantri* value, if the application is made after a period of seven years but before completion of a period of ten years from the date of the permission is given for purchase of land as referred to in clause (c) of sub-section (3) of this section;
- (d) 25 per cent. of the prevailing *jantri* value if the application is made beyond ten years:

Provided that,-

- (i) such permission for sale of such land shall be granted only for the purpose specified in sub-section (1), however, if such purpose usages not permissible under the Common General Development Control Regulations, such permission shall be granted only for the purpose of use of such land as per the zone declared in the Common General Development Control Regulations;

- (ii) clauses (a) to (d) shall not apply in the cases of the land which is purchased for the purpose specified in sub-section (1) and which needs to be transferred in the case of merger, amalgamation, joint venture, subsidiary company, group company and associate company, conversion of partnership in the company and vice versa or into limited liability partnership, change in partners but in such cases permission shall be granted after charging of 10 per cent. of the prevailing *jantri* value.”.

**Repeal and
saving.**

8. (1) The Gujarat Tenancy and Agricultural Lands Laws (Amendment) Ordinance, 2020, is hereby repealed.

**Guj. Ord.
9 of 2020.**

(2) Notwithstanding such repeal, anything done or any action taken under the Gujarat Tenancy and Agricultural Lands Act, 1948, the Saurashtra Gharkhed, Tenancy Settlement and Agricultural Lands Ordinance, 1949 and the Gujarat Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958 as amended by the said Ordinance, shall be deemed to have been done or taken under the said tenancy Acts as amended by the said Act.



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The Gujarat Government Gazette

EXTRAORDINARY
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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 7th February, 2024 is hereby published for general information.

K. M. LALA,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 1 OF 2024.

(First published, after having received the assent of the Governor, in the "Gujarat Government Gazette", on the 8th February, 2024).

AN ACT

further to amend the Gujarat Tenancy and Agricultural Lands Act, 1948, the Saurashtra Gharkhed, Tenancy Settlement and Agricultural Lands Ordinance, 1949 and the Gujarat Tenancy and Agricultural Lands (Vidarbha Region and Kutch area) Act, 1958.

It is hereby enacted in the Seventy-fifth Year of the Republic of India as follows:-

- | | | |
|-----------|--|--------------------------------------|
| 1. | (1) This Act may be called the Gujarat Tenancy and Agricultural Lands Laws (Amendment) Act, 2024. | Short title and commencement. |
| | (2) It shall come into force on such date as the State Government may, by notification in the <i>Official Gazette</i> , appoint. | |

- Amendment of Section 63AC of Bom. LXVII Of 1948.** 2. In the Gujarat Tenancy and Agricultural Lands Act, 1948, in section 63AC, in sub-section (1), for the portion beginning with the words “within one year” and ending with the words “to the Collector for conversion of such land into non-agricultural purpose.”, the following portion shall be substituted, namely:-
- “within such time as may be specified by the State Government, by notification in the *Official Gazette*, from time to time to the Collector for conversion of such land into non-agricultural purpose.”.
- Amendment of Section 54B of Sau. Ord. XLI of 1949.** 3. In the Saurashtra Gharkhed, Tenancy Settlement and Agricultural Lands Ordinance, 1949, in section 54B, in sub-section (1), for the portion beginning with the words “within one year” and ending with the words “to the Collector for conversion of such land into non-agricultural purpose.”, the following portion shall be substituted, namely:-
- “within such time as may be specified by the State Government, by notification in the *Official Gazette*, from time to time to the Collector for conversion of such land into non-agricultural purpose.”.
- Amendment of Section 89C of Bom. XCIX of 1958.** 4. In the Gujarat Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958, in section 89C, in sub-section (1), for the portion beginning with the words “within one year” and ending with the words “to the Collector for conversion of such land into non-agricultural purpose”, the following portion shall be substituted, namely:-
- “within such time as may be specified by the State Government, by notification in the *Official Gazette*, from time to time to the Collector for conversion of such land into non-agricultural purpose.”.





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The Gujarat Government Gazette

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PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 6th April, 2015 is hereby published for general information.

C. J. GOTHI,

Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 9 OF 2015.

(First published, after having received the assent of the Governor, in the "Gujarat Government Gazette", on the 7th April, 2015).

AN ACT

to provide for establishment and incorporation of a non-affiliating University to be known as the Gujarat University of Transplantation Sciences to impart proper and systematic instruction, teaching, training, and research in transplantation and allied sciences in the State of Gujarat and to confer the status of a University to Smt. Gulabben Rasiklal Doshi and Smt. Kamlaben Mafatlal Mehta Institute of Kidney Diseases & Research Centre - Dr. H.L. Trivedi Institute of Transplantation Sciences (IKDRC-ITS) and for the matters connected therewith and incidental thereto.

It is hereby enacted in the Sixty-sixth Year of the Republic of India as follows:-

CHAPTER I PRELIMINARY

1. (1) This Act may be called the Gujarat University of Transplantation Sciences Act, 2015.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.
2. In this Act, unless the context otherwise requires, -
 - (1) "Academic Council" means the Academic Council of the University constituted under section 24;

Short title and
commencement.

Definitions.

- (2) "Academic Service Unit" means a University science and instrumentation centre, animal houses, animal experimental labs, cadaver labs, academic staff college, computer centre, University printing press or any other unit providing specialized services for the promotion of any of the objectives of the University;
- (3) "approved institution" means hospital, health centre, college or such other institution recognized by the University as such in which a person may undergo training, if any, required by a course of study before any degree, diploma or other academic distinction of the University is conferred;
- (4) "Board of Governors" means a Board of Governors constituted under section 20;
- (5) "Dean" means a Dean nominated by the Vice-Chancellor with the approval of the Board of Governors under section 15;
- (6) "Department" means a department designated as such teaching a particular subject or a group of subjects or a unit set up for the purpose of imparting instruction for courses of study in transplantation and allied sciences in the University;
- (7) "Executive Council" means the Executive Council of the University constituted under section 22;
- (8) "Finance Committee" means the Finance Committee of the University constituted under section 26;
- (9) "Field Unit" means a unit established outside the University area for validating and disseminating the benefits of new techniques and practices developed by the University;
- (10) "Government" means the Government of Gujarat;
- (11) "Governing Body" means the Governing Body of the Institute;
- (12) "Hostel" means units of residence for the students of the University maintained or recognized by the University;
- (13) "Institute" means Smt. Gulabben Rasiklal Doshi and Smt. Kamlaben Mafatlal Mehta Institute of Kidney Diseases & Research Centre - Dr. H.L. Trivedi Institute of Transplantation Sciences (IKDRC-ITS), registered under the Societies Registration Act, 1860;
- (14) "prescribed" means prescribed by the Regulations made under section 38;
- (15) "Pro-Chancellor" means the Pro-Chancellor of the University appointed under section 10;
- (16) "Recognized institution" means an institution of higher learning, research or specialized studies recognized as such by the University;
- (17) "Registrar" means the Registrar of the University appointed under section 16;
- (18) "Regulations" means Regulations of the University made under section 38;
- (19) "Research Laboratories" means the place where research in the field of Cell, Tissue and Solid Organ Transplantation, Bio-engineering, Bio-chemistry, Tissue-typing, Micro-arrays, Genetics and Translational Research in Humans, Animals,

Micro-organisms and Viruses, Xeno-Transplantation and such other fields is carried out;

- (20) "student" means a person enrolled in the University for undergoing a course of a study for a degree, diploma, titles or other academic distinctions of the University;
- (21) "Teacher" includes a Dean, Professor, Associate Professor, Assistant Professor and such other person(s) imparting instruction in a constituent college or approved institution and also includes Adjunct Professor;
- (22) "Transplantation" means the grafting of any living cell, tissue, part of organ or whole organ from any living or deceased organism, tissue engineered or genetically engineered structure from any organism into living being for therapeutic or research purposes;
- (23) "University" means the "Gujarat University of Transplantation Sciences" established and incorporated under section 3.

CHAPTER II UNIVERSITY

3. (1) There shall be established a University, by the name of the "Gujarat University of Transplantation Sciences".

**Establishment
and
incorporation of
University.**

(2) The Pro-Chancellor, Vice-Chancellor, Deans, Registrar, Finance and Accounts Officer, Controller of Examinations, Board of Governors, Executive Council, Academic Council, Finance Committee and all other persons who may hereafter become such officers or members so long as they continue to hold such office or membership, shall constitute a body corporate by the name of the "Gujarat University of Transplantation Sciences".

(3) The University shall be a body corporate, by the name specified in sub-section (1) and shall have perpetual succession and a common seal and shall sue and be sued by the said name.

(4) The University shall be competent to acquire and hold property, both movable and immovable, to sell, lease or otherwise transfer or dispose of any movable or immovable property, which may vest in or be acquired by it for the purposes of the University, and to contract and do all other things necessary for the purposes of this Act:

Provided that, no such sale, lease or transfer of such property shall be made without the valuation made thereof by the approved valuer appointed by the University and without the prior sanction of the State Government.

(5) The University shall function as a non-affiliating University.

4. The headquarters of the University shall be at Ahmedabad.

**Headquarters
of University.**

Jurisdiction of University.

5. (1) The University shall have its jurisdiction in the whole of the State of Gujarat.

(2) The University may assume responsibility for the establishment and maintenance of Training or Educational Centers, Research and Experimental centers and undertake extension activities and the programmes of training through such centers as may be required in various parts of the State.

(3) The University may establish additional campuses at such other places with the prior approval of the State Government within the State of Gujarat, as it may deem fit and appropriate.

Objects of University.

6. The objects of the University shall be to disseminate, create and preserve knowledge and understanding by teaching, research, extension and service and by effective demonstration in the field of transplantation and allied sciences and influence of its corporate life on society in general, and in particular the objects shall be-

- (i) to provide for efficient and responsive administration, scientific management and develop organization of teaching and research;
- (ii) to create a centre of excellence for providing educational and research facilities of high order in the field of transplantation and allied sciences in the existing super-specialties and such other super-specialties as may develop in future, including cell and tissue transplantation, solid organ transplantation, composite tissue transplantation, xeno transplantation, cell, tissue and bio-engineering, genetics and translational research in humans, animals, micro-organisms and viruses;
- (iii) to attain the highest standards of academic excellence by providing the necessary physical infrastructure and creating an intellectual environment conducive to free flow of ideas and meaningful exchange of information;
- (iv) to provide for the courses and training in paramedical and allied fields, particularly in relation to transplantation and allied sciences;
- (v) to bring about qualitative improvement in teaching and learning process;
- (vi) to inculcate the practice of creating instructional experiences which make the acquisition of knowledge and skill more efficient and effective;
- (vii) to facilitate and promote studies leading to award of degrees, diplomas and certificates and other academic distinctions;
- (viii) to help foster bond between research and academic institutions for better planning, management, execution, maintenance and standards of transplantation;
- (ix) to develop as National Referral Centre in the field of cell, tissue and organ transplantation;
- (x) to do such other acts and activities as may be necessary in furtherance of the objects of the University.

7. Subject to the provisions of this Act, the University shall exercise the following powers and perform the following functions, namely:-

- (i) to formulate and implement syllabi and curricula for various academic courses of the University;
- (ii) to establish, maintain and manage University Departments, laboratories, research laboratories, libraries, museums and equipments for teaching and research, and institutions of research and specialized studies or academic service units;
- (iii) to organize, maintain and manage centres, hostels, halls of residence, University auditoria, gymnasiums, residential accommodations for advanced/research students and staff of the University;
- (iv) to provide for dissemination of the findings of research, technology and technical information through extension educational programmes;
- (v) to hold examinations and to confer degrees, diplomas and other academic distinctions, including honorary degrees or other distinctions conferred or granted by the University in the manner and under conditions as may be prescribed by the regulations;
- (vi) to collaborate and co-operate with other Universities in such manner and for such purposes as the University may determine, including Foreign Universities, institutions, authorities or organizations or agencies for research, collaborative programmes, advisory services subject to the prior approval of the State Government and subject to the rules and regulations of the Central Government and the State Government in that behalf;
- (vii) to create post for teaching, research, extension education, administrative, ministerial and other purposes, and to make appointment, and to prescribe the qualifications in accordance with the guidelines thereto of the University Grants Commission, or concerned professional regulatory bodies;
- (viii) to institute and award fellowship, scholarships, stipends, medals, prizes and other awards, to hold and manage trusts and endowments for teachers and students of the University;
- (ix) to fix, demand, receive and recover such fees and other charges, as may be prescribed by the regulations;
- (x) to lay down and regulate the scale of salaries and allowances and other conditions of service of members of the teaching, other academic, administrative and support staff of the University. The scales of salaries and allowances shall be implemented with the approval of the State Government;
- (xi) to establish, conduct and promote centres, such as,-
 - (i) Centre of Research,
 - (ii) Centre of Education,
 - (iii) Centre of Training,
 - (iv) Centre of Extension Activities and to provide for facilities even to the remote areas of the State, etc.;

- (xii) to appoint or recognize persons working in any other University or organization as Adjunct Professor, Adjunct Associate Professor, Adjunct Assistant Professor, and to invite Professor Emeritus, Visiting Professors of the University for specified periods, and to facilitate mobility of academic members within the University and to other universities;
- (xiii) to prescribe for conduct and discipline rules for teaching, administrative and support staff and to ensure the enforcement thereof;
- (xiv) to establish, maintain and manage whenever necessary, -
 - (i) a printing and publication department;
 - (ii) University Extension Board;
 - (iii) Information Bureaus;
- (xv) to accept, hold and manage any endowments, donations or funds which may become vested in it for the purposes of the University by grant, testamentary disposition or otherwise, and to invest such endowments, donations or funds in accordance with the provisions of this Act:

Provided that no donation from a foreign country, foreign foundation or any person in such country, foundation shall be accepted by the University save with approval of the Central Government or the State Government, as the case may be;
- (xvi) to lay down for teachers, service conditions including code of conduct, workload, norms of performance appraisal, and such other instructions or directions as, in the opinion of the University, may be necessary in academic matter;
- (xvii) to institute and award degrees, diploma certificates and other academic distinctions for persons who shall have pursued approved courses of study in a University college unless exempted therefrom in the manner prescribed and shall have passed the prescribed examinations of the University or shall have carried on research satisfactorily under conditions as may be prescribed;
- (xviii) to develop, upgrade and start department in transplantation and allied specialties as may be required and to provide instruction for such courses of study as it may determine;
- (xix) to prescribe conditions under which the award of degree, title, diploma and other academic distinctions may be withheld;
- (xx) to institute, maintain and administer University colleges, hospitals and laboratories and institutes of research, library or other institutions necessary to carry out the objects of the University;
- (xxi) to establish, maintain and administer hostel blocks, to recognize hostels not managed by the University and to suspend or withdraw such recognition therefrom;
- (xxii) to borrow money with or without security for such purpose, as may be approved by the State Government from the Central Government, the University Grants Commission or other incorporated bodies subject to the provisions of this Act;

- (xxiii) to undertake publication of works of merit and research pertaining to Transplantation and allied Sciences;
- (xxiv) to comply with and carry out any directives issued by the State Government from time to time, with reference to above powers, duties and responsibilities of the University; and
- (xxv) to do all such other acts and things as the University may consider necessary, conducive or incidental to the attainment or promotion of the objects of the University.

8. (1) No person shall be excluded from any office of the University or from membership of any of its authorities, bodies or committees, or from admission to any degree, diploma or other academic distinction or course of study on the sole ground of sex, race, creed, caste, class, place of birth, religious belief or political or other opinion.

University open to all irrespective of sex, religion, class, creed or opinion.

(2) It shall not be lawful for the University to impose on any person any test whatsoever relating to sex, race, creed, caste, class, place of birth, religious belief or profession of political or other opinion in order to entitle him to be admitted as a teacher or a student or to hold any office or post in the University or to qualify for any degree, diploma, certificate or other academic distinction or title to enjoy or exercise any privilege of the University or any benefaction thereof.

CHAPTER III OFFICERS OF UNIVERSITY

9. The following shall be the Officers of the University, namely:-

Officers of University.

- (i) the Pro-Chancellor;
- (ii) the Vice-Chancellor;
- (iii) the Deans;
- (iv) the Registrar;
- (v) the Finance and Accounts Officer;
- (vi) the Controller of Examinations; and
- (vii) such other persons as may be declared by the regulations to be the officers of the University.

10. (1) There shall be a Pro-Chancellor of the University, who shall be appointed by the State Government in consultation with the Board of Governors.

Pro-Chancellor.

(2) The Pro-Chancellor shall be an eminent person with atleast 20 years of experience in the field of transplantation which may include the experience of research in the field transplantation.

(3) The Pro-Chancellor shall hold office for a period of five years and shall be eligible for reappointment.

(4) Where a vacancy in the office of the Pro-Chancellor occurs on account of death, resignation or otherwise, the State Government shall appoint as soon as possible, a suitable person to be the Pro-Chancellor of the University in accordance with the provision of sub-section (1). Till such appoint is made by the State Government, the Vice-Chancellor shall perform the duties and discharge the functions of the Pro-Chancellor.

(5) The Pro-Chancellor may resign from his office by writing under his hand addressed to the State Government and such resignation shall take effect from the date of acceptance by the State Government.

Powers of Pro-Chancellor.

11. (1) The Pro-Chancellor shall preside over the meetings of the Board of Governors and at the convocation of the University.

(2) The Pro-Chancellor shall exercise such other powers and perform such other duties as may be assigned to him by or under this Act or regulations made thereunder.

(3) The Pro-Chancellor shall have, subject to the provisions of this Act, power to cause an inspection or review, to be made by such person or persons as he may direct, of the University, its buildings, hostels, libraries, equipments and systems and processes of any institution or center maintained by the University, and also of the examinations, teaching, research and other work conducted or done by the University and to cause an inquiry to be made in like manner in respect of any matter connected with the administration, academic affairs and finances of the University.

Vice-Chancellor.

12. (1) The Vice-Chancellor shall be appointed by the State Government, in consultation with the Pro-Chancellor.

(2) The qualifications and other terms and conditions of the Vice-Chancellor shall be such as may be determined by the State Government.

(3) The Vice-Chancellor shall hold office for a period of five years and shall be eligible for reappointment.

(4) Where a vacancy in the office of the Vice-Chancellor occurs on account of death, resignation or otherwise, the State Government shall appoint as soon as possible, a suitable person to be the Vice-Chancellor of the University in accordance with the provision of sub-section (1).

(5) The Vice-Chancellor may resign from his office by writing under his hand addressed to the State Government through the Pro-Chancellor, and such resignation shall take effect from the date of acceptance by the State Government.

Powers and functions of Vice-Chancellor.

13. The Vice-Chancellor shall –

- (i) exercise general supervision and control over the day to day affairs of the University;
- (ii) preside over at the meetings of the Executive Council, Academic Council and the Finance Committee;
- (iii) ensure implementation of the decisions of the authorities of the University;
- (iv) ensure that the provisions of this Act and the regulations are properly followed;
- (v) be responsible for imparting of instruction and maintenance of discipline in the University; and
- (vi) exercise such other powers and perform such other duties as may be assigned to him by or under this Act or the regulations or as may be delegated to him by the Board of Governors or by the Pro-Chancellor.

14. (1) Where any matter is of an urgent nature requiring immediate action and the same cannot be immediately dealt with by the Pro-Chancellor or any authority or body of the University empowered under this Act to deal with it, the Vice-Chancellor may take such action as he may deem fit, and shall forthwith report the action so taken by him to the authority or body of the University who or which, in the ordinary course, would have dealt with the matter.

Emergency powers of Vice-Chancellor.

(2) Where the exercise of the power by the Vice-Chancellor due to urgency of matter under sub-section (1) involves the appointment of any person, such appointment shall be confirmed by the competent authority empowered to approve such appointment, in accordance with the provisions of this Act and the Regulations, not later than six months from the date of order of the Vice-Chancellor, otherwise such appointment shall cease to have effect.

15. (1) There shall be Deans, who shall be the academic officers of the University concerned with and responsible for implementation of the academic policies approved by the Academic Council in respect of academic development, maintenance of standards of teaching and training of teachers.

Deans.

(2) The Deans shall be nominated by the Vice-Chancellor from amongst the Professors of the University after having obtained the approval from the Board of Governors for the same.

(3) The Deans shall ensure proper implementation of the decisions of the Board of Governors and the Academic Council.

(4) The Deans shall assist the Vice-Chancellor in managing the academic and other affairs of the University and shall exercise such powers and discharge such duties as may be prescribed by the regulations or as may be entrusted by the Vice-Chancellor.

(5) The Deans shall inquire, on being directed by the Academic Council, into any malpractice related to any academic programme in any department or recognized or approved institution and report the findings to the Academic Council.

(6) The Deans shall prepare proposals for the award of fellowships, scholarships and other distinctions and shall submit the same to the Academic Council.

Registrar. 16. (1) The Registrar shall be appointed by the University in such manner and on such terms and conditions as may be prescribed by the regulations.

(2) The powers and functions of the Registrar shall be such as may be prescribed by the regulations.

Finance and Accounts Officer. 17. (1) The Finance and Accounts Officer shall be appointed by the University in such manner and on such terms and conditions as may be prescribed by the regulations.

(2) The powers and functions of the Finance and Account Officer shall be as may be prescribed by Regulations.

Controller of Examinations. 18. (1) The Controller of Examinations shall be appointed by the University in such manner and on such terms and conditions as may be prescribed by the regulations.

(2) The powers and functions of the Controller of Examinations shall be as may be prescribed by the regulations.

CHAPTER IV AUTHORITIES OF UNIVERSITY

Authorities of University. 19. The following shall be the authorities of the University, namely :-

- (i) the Board of Governors;
- (ii) the Executive Council;
- (iii) the Academic Council;
- (iv) the Finance Committee; and
- (v) such other authorities as may be declared by the regulations to be the authorities of the University.

Board of Governors. 20. (1) The Board of Governors of the University shall consist of the following members, namely:-

- (i) the Pro-Chancellor;
- (ii) the Vice-Chancellor;
- (iii) Secretary to the Government of Gujarat, Health and Family Welfare Department, *ex-officio* or his representative not below the rank of Deputy Secretary;

- (iv) Secretary to the Government of Gujarat, Finance Department, *ex-officio* or his representative not below the rank of Deputy Secretary;
 - (v) Commissioner, Health, Medical Education and Medical Services, Gujarat State, *ex-officio* or his representative not below the rank of Joint Director;
 - (vi) Four members, to be nominated by the State Government, from the Governing Body of the Institute, other than *ex officio* members, out of which two members shall be academicians in the field of transplantation.
- (2) The Registrar shall be the Secretary of the Board of Governors.
- (3) (i) The term of the nominated members shall be three years and the *ex-officio* member shall continue so long as he holds the office by virtue of he is a member of the Board of Governors.
- (ii) A nominated member shall not be eligible for re-nomination for more than two terms.
- (iii) A nominated member may resign from his office by writing under his hand addressed to the Pro-Chancellor and his resignation shall take effect from the date of acceptance of such resignation.
- (iv) The members of the Board shall be entitled to such allowances as may be prescribed by the regulations.
- (4) The Board of Governors shall meet as often as may be necessary, on the dates to be fixed by the Pro-Chancellor. However, the Pro-Chancellor may, whenever he thinks fit, convene a special meeting of the Board of Governors. The rules of procedure for conduct of business to be followed at a meeting and such other matters in relation to meeting as may be necessary shall be such as may be prescribed by the regulations.
- (5) The quorum shall not be less than three members of the Board of Governors at such meeting.
- (6) Every meeting of the Board of Governors shall be presided over by the Pro-Chancellor and in his absence, by the Vice-Chancellor and in the absence of both, by a member, who is chosen by the members present at the meeting.
- (7) The members of the Board of Governors shall not be entitled to receive any remuneration from the University, except such daily and travelling allowance as may be prescribed.

21. (1) Subject to the provisions of this Act, the Board of Governors shall be responsible for the general superintendence,

**Powers and
functions of
Board of
Governors.**

direction and control of affairs of the University, and shall exercise all the powers of the University.

(2) The Board of Governors shall have the following powers, namely:-

- (i) to hold and to control the property and funds of the University and issue any general or special instructions;
- (ii) to accept the transfer and to dispose of any movable or immovable property on behalf of the University;
- (iii) to lay down policies to be pursued by the University;
- (iv) to review decisions of other authorities of the University, if they are not in conformity with the provisions of this Act or the regulations;
- (v) to approve the budget and annual report of the University with or without modification;
- (vi) to create and maintain University regional centres, research centres, animal stations and institutions;
- (vii) to approve contract of employment or amend or repeal the earlier contract of employment with or without modification;
- (viii) to delegate any power to the Vice-Chancellor, the Registrar or any committee or sub-committee or to any one or more officers of the University;
- (ix) if urgent action by the Board of Governors becomes necessary, the Pro-Chancellor may permit the business to be transacted by circulation of papers to the members of the Board of Governors; The action proposed to be taken shall not be so taken unless agreed to, by the majority of the members of the Board of Governors. The action so taken shall be forthwith intimated to all members of the Board of Governors and the papers shall be placed before the next meeting of the Board of Governors for confirmation;
- (x) to determine the form of a common seal for the University and provide for its custody and use;
- (xi) to receive and consider report of the working of the University from the Vice-Chancellor periodically as provided by the Regulations;
- (xii) to exercise such other powers and perform such other functions as may be conferred or imposed on it by or under this Act.

Executive Council.

22. (1) The Executive Council shall be the principal administrative body of the University.

(2) The Executive Council of the University shall consist of the following members, namely: -

- (i) the Vice-Chancellor, who shall be the Chairman,

- (ii) Secretary to the Government of Gujarat, Health and Family Welfare Department, *ex-officio* or his representative not below the rank of Deputy Secretary;
 - (iii) Commissioner, Health, Medical Education and Research, Gujarat State, *ex-officio* or his representative not below the rank of Joint Director;
 - (iv) Two members of the Board of Governors to be nominated by it; and
 - (v) Two eminent persons in the field of transplantation sciences, to be nominated by the Board of Governors.
- (3) The Registrar shall be the Secretary of the Executive Council.
- (4) The term of office of the members other than the *ex-officio* members, shall be three years.
- (5) Any nominated member may resign from his office by writing under his hand addressed to the Vice-Chancellor and his resignation shall take effect from such date as accepted by the Vice-Chancellor.

23. The powers and functions of the Executive Council shall be as follows, namely:-

**Powers and
functions of
Executive Council.**

- (i) to remove any officer from office on grounds of wilful omission or incapacity, misconduct or refusal to carry out the provisions of this Act or violation of regulatory provisions or for abuse of the powers vested in him;
- (ii) to approve proposals for submission to the Government or national or inter-national agencies or regulatory bodies;
- (iii) to appoint such committees, whether standing or temporary, as it may deem necessary for proper functioning of the University;
- (iv) to enter into, vary, carry out and cancel contracts on behalf of the University;
- (v) to accept on behalf of the University, bequests, donations of any movable or immovable property;
- (vi) to borrow, lend or invest funds on behalf of the University on recommendation by the Finance Committee;
- (vii) to lay down policy for administering funds at the disposal of the University for specific purposes;
- (viii) to provide buildings, premises, furniture, apparatus and other means needed for the conduct of the affairs of the University;
- (ix) to create post of academic, administrative and supportive staff on the recommendation of the Academic Council as and when required;

- (x) to lay down by Regulations, on the basis of qualifications and terms and conditions of service and other guidelines approved by the State Government, from time to time, the procedure for appointment of teachers and non-vacation academic staff and fix their emoluments and norms of workload and conduct and discipline;
- (xi) to create post of officers and other employees of the University, subject to prior approval of the State Government;
- (xii) to prescribe fees and other charges;
- (xiii) to make regulations;
- (xiv) to prescribe honoraria, remunerations and fees and travelling and other allowances for paper setters, examiner and other staff involved for conduct of examination, visiting faculty and for such other services rendered to the University; and
- (xv) to exercise such other powers and perform such other functions as may be conferred or imposed on it by or under this Act.

Academic Council.

24. (1) The Academic Council shall be the principal academic body of the University and shall, subject to the provisions of this Act, have the general control and supervision over the academic policies and be responsible for maintenance of standards of teaching, instruction, education, research and examination within the University.

(2) The Academic Council of the University shall consist of the following members, namely: -

- (i) the Vice Chancellor, who shall be the Chairman;
- (ii) Deans;
- (iii) three Professors of the University by rotation, to be nominated by the Vice-Chancellor;
- (iv) two persons who are eminent academicians in the field of research in transplantation sciences to be nominated by the Vice-Chancellor.

(3) The Registrar shall be the Secretary of the Academic Council.

(4) The term of the office of the nominated members shall be three years.

(5) Any nominated member may resign from his office by writing under his hand addressed to the Vice-Chancellor and his resignation shall take effect from such date as it is accepted by the Vice-Chancellor.

Powers and functions of Academic Council.

25. The powers and functions of the Academic Council shall be as follows, namely:-

- (i) to approve proposal for conferment of an honorary degree or distinction;
- (ii) to institute and confer such degrees, diplomas, certificates and other academic distinctions and arrange for convocation for conferment of the same, as provided by Regulations;
- (iii) to institute fellowship, travelling fellowships, scholarship, studentships, exhibitions, awards, medals and prizes and prescribe rules therefore in accordance with the Regulations made in this behalf and prizes and prescribe rules therefore in accordance with the regulations;
- (iv) to collaborate with other Universities, institutions and organisations for mutually beneficial academic programmes in accordance with the regulations.

26. (1) The Finance Committee shall consist of the following members, namely :-

**Finance
Committee.**

- (i) the Vice-Chancellor, who shall be the Chairman;
- (ii) the Secretary to the Government of Gujarat, Finance Department, *ex-officio* or his representative not below the rank of the Deputy Secretary, Finance department;
- (iii) one member of the Board of Governors, to be nominated by the Board of Governors;
- (iv) one expert in the field of finance, to be nominated by the Board of Governors;

(2) The Finance and Accounts Officer shall be the Secretary of the Finance Committee.

(3) The term of office of the members other than the *ex-officio* members shall be three years.

(4) Any nominated member may resign from his office by writing under his hand addressed to the Vice-Chancellor and his resignation shall take effect from such date as it is accepted by the Vice-Chancellor.

27. Subject to the other provisions of this Act, the Finance Committee shall exercise the following powers and perform the following functions, namely:-

**Powers and
functions of
Finance
Committee.**

- (i) to examine the annual accounts and annual budget estimates of the University and to advise the Board thereon;
- (ii) to review from time to time the financial position of the University;
- (iii) to make recommendations to the Board of Governors on all financial policy matters of the University;

- (iv) to make recommendations to the Board of Governors on all proposals involving raising of funds, receipts and expenditure;
- (v) to provide guidelines for investment of surplus funds;
- (vi) to make recommendations to the Board of Governors on proposals involving expenditure for which no provision has been made in the budget or for which expenditure in excess of the amount provided in the budget needs to be incurred;
- (vii) to examine proposals relating to the revision of pay scales, up-gradation of the scales and those items which are not included in the budget, prior to placing before the Board of Governors;
- (viii) to open accounts in any scheduled bank, operate such accounts, to give instructions to the bank and to provide for the opening and operation of such accounts;
- (ix) to operate Endowment Fund, General Fund and Development Fund;
- (x) to approve the expenditure of the University to the extent and manner as may be prescribed; and
- (xi) to exercise such other powers and perform such other functions as may be conferred or imposed upon it by the regulations.

Conferment of degrees, diplomas and honorary degrees, grant of certificates by University

28. Notwithstanding anything contained in any other law for the time being in force, the University shall have power to confer degrees, diplomas, honorary degrees, grant certificates and other academic distinctions or titles as approved by the Board of Governors on such terms and conditions, as may be prescribed.

Withdrawal of degree or diploma and other academic distinction.

29. Notwithstanding anything contained in this Act, the University shall have power to withdraw degrees, diplomas, certificates and other academic distinctions awarded by it for good and sufficient reasons.

CHAPTER V UNIVERSITY FUND

University Fund.

30. (1) The University shall establish and maintain a Fund to be called the University Fund consisting of -

- (i) any contributions or grants or loans by the State Government and the Central Government;
- (ii) any income of the University from all sources including income from fees and other charges;
- (iii) all moneys received by the University by way of grants, loans, gifts, donations, benefactions, bequests, transfers or endowments and other grants, if any;
- (iv) all moneys received by the University from the collaborating industry in terms of the provisions of the Memorandum of Understanding entered between the

University and the industry, for establishment of sponsored chairs, fellowships or infrastructure facilities of the University; and

- (v) the moneys received by the University in any other manner or from any other sources.

(2) All moneys credited to the fund of the University shall be deposited in such Scheduled Bank or Banks. The surplus fund, if any, shall be invested in such manner as the Board of Governors, on the recommendation of the Finance Committee, may direct or as per the instructions of the State Government issued from time to time in this behalf.

(3) The University Fund shall be applied towards the expenses of the University including expenses incurred in the exercise of its powers and discharge of its functions under this Act.

(4) No money from the University fund shall be spent except as otherwise provided for meeting its objectives.

CHAPTER VI FINANCE, ACCOUNTS AND ANNUAL REPORT

31. (1) The University shall maintain proper accounts and other relevant records and prepare an annual statement of accounts, including the income and expenditure statement and the balance sheet, in such form and in such manner as may be prescribed by the regulations.

**Accounts, audit
and annual
report.**

(2) The University shall adopt a proper system of internal checks and balances and controls in the discharge of its financial, accounting and auditing functions as may be prescribed by the regulations.

(3) The accounts of the University shall be audited every year by an auditor, who shall be a Chartered Accountant as defined by clause (b) of sub-section (1) of section 2 of the Chartered Accountants Act, 1949 or a firm of Chartered Accountants, to be appointed by the Board of Governors.

38 of 1949.

(4) The accounts of the University certified by the Chartered Accountant or a firm of Chartered Accountants so appointed together with the audit report thereon shall be placed before the Board of Governors and the Board of Governors may issue such instructions and directions to the Vice-Chancellor in respect thereof as it deems fit and the Vice-Chancellor shall comply with such instructions and directions.

(5) The accounts of the University shall be audited by an internal auditor who shall be a Chartered Accountant or a firm of Chartered Accountants appointed by the Board of Governors, to ensure

concurrent audit of all books of accounts and such periodic internal audit reports shall be placed before the Board of Governors for review.

(6) The University shall prepare in each financial year an annual report containing such particulars as the Board of Governors may specify and submit the same to the Board of Governors on or before such date as may be prescribed. The Board of Governors shall consider such report and may pass resolutions thereon.

(7) The copy of the annual report along with the resolution of the Board of Governors thereon shall be submitted to the State Government.

**Pension,
provident fund
and insurance.**

32. (1) The University shall, with the approval of the Board of Governors, constitute for the benefit of its officers, teachers and other employees, in such manner and subject to such conditions as may be prescribed, such schemes of pension, provident fund and insurance as it may deem fit.

(2) Where any such provident fund has been constituted, the provisions of the Provident Funds Act, 1925 shall apply to such fund as if it were a Government Provident Fund.

19 of 1925.

CHAPTER VII MISCELLANEOUS

**Acts and
proceedings not
to be invalidated
by vacancies.**

33. No act or proceedings of the Board of Governors or any authority of the University or any Committee or Council constituted under this Act or by regulations shall be questioned on the ground merely of the existence of any vacancy in or defect of, in the constitution of, such Board of Governors, authority or Committee or Council of the University.

**Returns and
information.**

34. The University shall furnish to the State Government, University Grants Commission and other statutory authorities such reports, returns, statements and other information as may be required by them or under any law for the time being in force, from time to time.

**Officers and
employees to be
public servants.**

35. Every officer, teacher and employee of the University shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code.

45 of 1860.

Explanation.-For the purposes of this section, any person, who is appointed by the University for a specified period or a specified work of the University or, who receives any remuneration by way of allowances or fee for any work done from the University Fund, shall be deemed to be an officer or employee of the University while he is performing the duties and functions connected with such appointment or work.

36. (1) No officer or employee or member of the teaching, non-teaching and other academic staff of the University shall be terminated, dismissed or removed or reduced in rank except after an inquiry in which he has been informed of the charges against him and given a reasonable opportunity of being heard in respect of those charges.

Dismissal, removal, reduction or termination of services of staff of University.

(2) An appeal against an order under sub-section (1) shall be preferred to the Pro-Chancellor within ninety days from the date of communication of such order and the decision of the Pro-Chancellor in such appeal shall be final.

37. The State Government shall have power to issue directions from time to time as may be required for compliance of the provisions of this Act, the regulations and under any other law for the time being in force and the University shall be bound to comply with such directions.

Power of State Government to give directions.

38. (1) Subject to the provisions of this Act, the Executive Council shall have, in addition to all other powers vested in it, the power to make regulations to provide for the administration and management of the affairs of the University. The regulations shall be ratified by the Board of Governors.

Power to make regulations.

(2) In particular and without prejudice to the generality of the foregoing powers, such regulations may provide for all or any of the following matters, namely:-

- (i) the summoning and holding of meetings of the authorities of the University, other than the first meeting of the Board of Governors, and the quorum and conduct of business at such meeting;
- (ii) the other powers and functions to be exercised and discharged by the Pro-Chancellor, Vice-Chancellor, Deans, Registrar, Finance and Accounts Officer and other Officers of the University;
- (iii) the constitution, powers and duties of the authorities, bodies and other committees of the University, the qualifications and disqualifications for membership of such authorities, term of office of the membership, appointment and removal of members thereof and other matters connected therewith;
- (iv) the other powers and functions to be exercised and discharged by the Executive Council, Academic Council, Finance Committee and other authorities which may be constituted;
- (v) to approve the expenditure of the University to the extent and in the manner by the Finance Committee;
- (vi) procedure to be followed by the Board of Governors and any Committee or other body constituted by or under this

- Act in the conduct of the business, exercise of the powers and discharge of the functions;
- (vii) procedures and criteria to be followed in establishing courses of study and admission of students;
 - (viii) procedure to be followed for enforcing discipline in the University;
 - (ix) management of the properties of the University;
 - (x) degrees, diplomas, certificates and other academic distinctions or titles which may be conferred or granted by the University and withdrawal or cancellation of any such degrees, diplomas, certificates and other academic distinctions or titles and the requirements thereof; and to confer honorary degrees or other distinctions in the prescribed manner;
 - (xi) the conduct of examinations including the term of office and appointment of examiners;
 - (xii) the creation of posts of Directors, Professors, Associate Professors, Assistant Professors, Deans, Readers, Lecturers or equivalent academic and administrative designations or posts, officers and employees of the University, and the appointment of persons to such posts including the qualifications requisite therefore;
 - (xiii) the fees and other charges to be paid to the University for the courses, training, facilities and services provided by it;
 - (xiv) the manner and conditions for constitution of insurance, pension and provident funds and such other schemes for the benefits of officers, teachers and other employees of the University;
 - (xv) the terms and conditions for association of the University with other institutions;
 - (xvi) the preparation of budget estimates and maintenance of accounts;
 - (xvii) the mode of execution of contracts or agreements by or on behalf of the University;
 - (xviii) the classification and procedure for appointment of officers, employees and other staff of the University;
 - (xix) the terms, conditions and tenure of appointments, salaries and allowances, contractual services, rules of discipline and other conditions of service of the Vice Chancellor, officers, teachers and other employees of the University;
 - (xx) the terms and conditions governing deputation of officers, teachers and other employees of the University;
 - (xxi) the powers and duties of the Vice-Chancellor, Directors, Professors, Associate Professors, Assistant Professors, Deans, Readers, Lecturers and other officers, teachers and employees of the University;
 - (xxii) the terms and conditions governing fellowships, scholarships, stipends, medals and prizes;

- (xxiii) the authentication of the orders and the decisions of the Board of Governors;
- (xxiv) the matters relating to hostels and housing for faculties, officers and employees and guest house including disciplinary control therein; and
- (xxv) all matters which, by this Act, are to be or may be prescribed.

39. No suit, prosecution or other legal proceedings shall lie against and no damage shall be claimed from the University, Pro-Chancellor, Vice-Chancellor, Directors, Professors, Associate Professors, Assistant Professors, Deans, Readers, Lecturers authorities or Officers or employees of the University or any other person in respect of anything which is done in good faith or purporting to be done in pursuance of this Act or any regulations made thereunder.

Indemnity and legal proceedings.

40. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the *Official Gazette*, make such provisions not inconsistent with the provisions of this Act, as may appear to be necessary for removing difficulties:

Power to remove difficulties.

Provided that no such order shall be made under this section after the expiry of three years from the date of commencement of this Act.

(2) Every order made under this section shall be laid, as soon as may be after it is made, before the State Legislature.

41. Notwithstanding anything contained in this Act or the regulations, any student of Smt. Gulabben Rasiklal Doshi and Kamalaben Mafatlal Mehta Institute of Kidney Diseases and Research Centre - - Dr. H.L. Trivedi Institute of Transplantation Sciences (IKDRC-ITS), Ahmedabad who immediately before the commencement of this Act was studying and was eligible for any examination of the Gujarat University, National Board of Examinations-New Delhi, Indian College of Pathologists- Goa, or any other recognized examination forum, as the case may be, shall be permitted to complete his course in preparation therefore and the University shall provide for the instruction, teaching, training and examination of such students, in accordance with the courses of studies of the Gujarat University-Ahmedabad, National Board of Examinations- New Delhi, Indian College of Pathologists-Goa, or any other recognized examination forum, as the case may be, in such manner and for such period as may be prescribed.

Completion of courses of students.

CHAPTER VIII TRANSITORY PROVISIONS

42. Notwithstanding anything contained in this Act -

Transitory provisions for first Officers and officials of University.

- (i) the person holding the post of the Director of IKDRC-ITS, Ahmedabad, immediately before the commencement of this Act, shall be the first Pro-Chancellor of the University for a period of five years;
- (ii) the person holding the post of the Deputy Director of IKDRC-ITS, Ahmedabad, immediately before the commencement of this Act, shall be the first Vice-Chancellor of the University for a period of five years.
- (iii) the person holding the post of the Officer on Special Duty of the IKDRC-ITS, Ahmedabad, immediately before the commencement of this Act, shall be the first Registrar of the University for a period of two years;
- (iv) other officials and Faculties of the IKDRC-ITS, Ahmedabad, functioning immediately before the commencement of this Act, shall be deemed to be the officials and Faculties of the University and shall function as such until the appointments are made against the respective posts;
- (v) the existing officers and employees of the IKDRC-ITS, Ahmedabad shall be deemed to be the officers and employees of the University subject to fulfillment of eligibility criteria and approval of the Executive Council.

**Powers of First
Vice-Chancellor.**

43. The first Vice-Chancellor may, with the prior approval of the Pro-Chancellor and subject to availability of the funds, discharge all or any of the functions of the University for the purpose of carrying out the provisions of this Act and the regulations and for that purpose, may exercise any powers or perform any duties which, by or under this Act and regulations, are to be exercised or performed by any authority of the University until such authority is constituted in accordance with the provisions of this Act or the regulations.

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The Gujarat Government Gazette

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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations
made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 22nd March, 2024 is hereby published for general information.

K. M. LALA,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 4 OF 2024.

(First published, after having received the assent of the Governor, in the "Gujarat Government Gazette", on the 13th May, 2024).

AN ACT

further to amend the Gujarat University of Transplantation Sciences
Act, 2015.

It is hereby enacted in the Seventy-fifth Year of the Republic of India as follows: -

1. This Act may be called the Gujarat University of Transplantation Sciences (Amendment) Act, 2024. **Short title.**

**Amendment
of section 2 of
Guj. 9 of 2015.**

2. In the Gujarat University of Transplantation Sciences Act, 2015 (hereinafter referred to as “the principal Act”), in section 2, -

(1) clause (15) shall be deleted;

(2) after clause (23), the following clause shall be inserted, namely: -

“(24) “Vice-Chancellor” means the Vice-Chancellor of the University.”.

**Amendment
of section 3 of
Guj. 9 of 2015.**

3. In the principal Act, in section 3, -

(1) in sub-section (2), for the word “Pro-Chancellor”, the word “Chancellor” shall be substituted;

(2) after sub-section (5) the following sub-section shall be inserted namely: -

“(6) The Institute shall function under the University.”.

**Amendment
of section 9 of
Guj. 9 of 2015.**

4. In the principal Act, in section 9, in clause (i), for the word “Pro-Chancellor”, the word “Chancellor” shall be substituted.

**Substitution
of section 10 of
Guj. 9 of 2015.**

5. In the principal Act, for section 10, the following section shall be substituted, namely: -

“Chancellor. 10. (1) The Governor of the State of Gujarat shall be the Chancellor of the University.

(2) The Chancellor shall, by virtue of his office, be the head of the University and shall, if present, preside at the Convocation of the University held for conferring degrees.”.

**Deletion of
section 11 of
Guj. 9 of 2015.**

6. In the principal Act, section 11 shall be deleted.

**Substitution
of section 12 of
Guj. 9 of 2015.**

7. In the principal Act, for section 12, the following section shall be substituted, namely: -

“Vice-Chancellor. 12. (1) The Vice-Chancellor shall be appointed by the State Government, who shall be the principal academic and executive officer of the University and *ex-officio* Chairperson of the Board of Governors, Academic Council, Executive Council and Finance Committee.

(2) The Vice-Chancellor shall be a Post-Graduate doctor of eminence with twenty years of professional experience out of which minimum seven years of experience shall be in organ transplantation or transplantation related research.

(3) The Vice-Chancellor shall, subject to the terms and conditions of contract of service, hold office for a term of five years from the date on which he takes charge of his office and shall be eligible for re-appointment for one more term only:

Provided that no person appointed as a Vice-Chancellor shall continue to hold his office as such after he attains the age of sixty-seven years.

(4) Where a vacancy in the office of the Vice-Chancellor occurs on account of death, resignation or otherwise, the State Government shall appoint as soon as possible, a suitable person to be the Vice-Chancellor of the University in accordance with sub-sections (1) and (2).

(5) The Vice-Chancellor may, by writing under his signature addressed to the State Government, resign from his office and such resignation shall take effect from the date of acceptance of resignation by the State Government.”.

8. In the principal Act, in section 13, -

Amendment of section 13 of Guj. 9 of 2015.

(1) in clause (ii), for the words “Executive Council”, the words “Board of Governors, Executive Council” shall be substituted;

(2) for clause (vi), the following clause shall be substituted, namely: -

“(vi) exercise such other powers and perform such other duties as may be assigned to him by or under this Act or the regulations or as may be delegated to him by the State Government;”;

(3) after clause (vi), the following clauses shall be added, namely: -

“(vii) the Vice-Chancellor shall have, subject to the provisions of this Act, power to authorise such person or persons as he may direct to make an inspection or review of the University, its buildings, hostels, libraries, equipments and systems and processes of any institution or centre maintained by the University, and also of the examinations, teaching, research and other work conducted or done by the University and to cause an inquiry to be made in like manner in respect of any matter connected with the administration, academic affairs and finances of the University;

“(viii) the Vice-Chancellor shall be the *ex-officio* Director of the institute.”.

9. In the principal Act, section 14 shall be deleted.

Deletion of section 14 of Guj. 9 of 2015.

10. In the principal Act, in section 15, for sub-section (2), the following sub-section shall be substituted, namely: -

Amendment of section 15 of Guj. 9 of 2015.

“(2) The Vice-Chancellor shall nominate the Deans with the approval of the Board of Governor, -

- (i) from amongst the professors and Heads of Departments of IKDRC-ITS; or
- (ii) from amongst the academic faculty of the University who are in the professor scale and having not less than 15 years of professional experience.”.

Amendment of
section 20 of
Guj. 9 of 2015.

11. In the principal Act, in section 20, -

(1) in sub-section (1),

(i) clause (i) shall be deleted;

(ii) for clause (vi), the following clause shall be substituted, namely:-

“(vi) Four members, to be nominated by the State Government, out of which two members shall be from the Governing body of the Institute, other than *ex-officio* members, and remaining two members having experience in Administration or Management or Finance or Law or Health Care.”;

(2) in sub-section (3), in clause (iii), for the words “Pro-Chancellor”, the words “Vice-Chancellor” shall be substituted;

(3) in sub-section (4), for the words “Pro-Chancellor”, the words “Vice-Chancellor” shall be substituted;

(4) for sub-section (6), the following sub-section shall be substituted, namely: -

“(6) Every meeting of the Board of Governors shall be presided over by the Vice-Chancellor and in his absence, by a member, who is chosen by the members present at the meeting.”.

Amendment of
section 21 of
Guj. 9 of 2015.

12. In the principal Act, in section 21, in sub-section (2), in clause (ix), for the word “Pro-Chancellor”, the word “Vice-Chancellor” shall be substituted.

Amendment of
section 36 of
Guj. 9 of 2015.

13. In the principal Act, in section 36, in sub-section (2), for the word “Pro-Chancellor” wherever they occur, the word “Vice-Chancellor” shall be substituted.

Amendment
of section 38 of
Guj. 9 of 2015.

14. In the principal Act, in section 38, in sub-section (2), in clause (ii), the word “Pro-Chancellor” shall be deleted.

Amendment
of section 39 of
Guj. 9 of 2015.

15. In the principal Act, in section 39, the word “Pro-Chancellor” shall be deleted.

Amendment of
section 42 of
Guj. 9 of 2015.

16. In the principal Act, in section 42, the clause (v) shall be deleted.

